CONTENTS

Fifteenth Series, Vol.XIII, Sixth Session, 2010/19/32 (Saka)
No.1,Tuesday, November 9, 2010/Kartika 18, 1932(Saka)

SUBJECT	PAGES
ALPHABETICAL LIST OF MEMBERS OF FIFTEENTH LOK SABHA	vi-xxiv
OFFICERS OF LOK SABHA	xxv
COUNCIL OF MINISTERS	xxvi-xxxiv
NATIONAL ANTHEM	2
OBITUARY REFERENCES	2-5
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 1 to 3	10-31
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 4 to 20	32-89
Unstarred Question Nos.1 to 230	90-589

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

RELINQUISHMENT OF OFFICE BY SECRETARY -GENERAL, SHRI P.D.T.ACHARY AND HIS APPOINTMENT AS HONORARY OFFICER OF LOK SABHA 590

APPOINTMENT OF SHRI T.K. VISWANATHAN AS SECRETARY-GENERAL, LOK SABHA 591

REFERENCE BY THE SPEAKER 592
Congratulations to Indian contingent on their splendid performance at the Commonwealth Games, 2010

PAPERS LAID ON THE TABLE 593-594

STATEMENT BY MINISTER
Status of implementation of the recommendations contained in the 3rd Report of Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants, pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.
Shri Sharad Pawar 595

SUBMISSION BY MEMBER 596-599
Re : Threat posed due to increasing Chinese activities along bordering States of Uttarakhand, Himachal Pradesh, Arunachal Pradesh, Leh and Laddakh

ORISSA (ALTERATION OF NAME) BILL, 2010 614-677
AND
CONSTITUTION (ONE HUNDRED AND THIRTEENTH AMENDMENT) BILL, 2010
(Amendment of Eighth Schedule)

Motion to consider 614-615

Shri P. Chidambaram 614-615
634
Shri Bhakta Charan Das 616-618

Shri B. Mahtab 619-623

Shri Shailendra Kumar 624

Shri Pulin Bihari Baske	626-627
Dr. Raghuvansh Prasad Singh	628-629
Shri Tathagata Satpathy	631-632
Dr. Prasanna Kumar Patasani	633
Clauses 2 to 10 and 1	635-677
Motion to pass	677
MATTERS UNDER RULE 377	679-699
(i) Need to construct a new National Highway from Gudihatnur village, Adilabad district to Oda Revu in Prakasam district, Andhra Pradesh. Shri Ponnam Prabhakar	679-680
(ii) Need to provide stipend and other facilities to the Trainee Officers(cadets) of armed forces at par with Trainee Officers of I.A.S./I.P.S. Shri Harash Vardhan	681
(iii) Need to ban the production and use of Endosulfan, a pesticide affecting human health in the country. Shri P.T. Thomas	682
(iv) Need to ensure implementation of development schemes funded through Backward Regions Grant Fund in the deserving and most backward regions of the country. Dr. P.L. Punia	683
(v) Need to open a Kendriya Vidyalaya at Tirunelveli district, Tamil Nadu. Shri S.S. Ramasubbu	684
(vi) Need to ensure the proper utilization of coal blocks allocated for development of heavy industries in district Bokaro, Jharkhand. Shri Ravindra Kumar Pandey	685

(vii) Need to ensure adequate supply of coal to Thermal Power Stations in Madhya Pradesh and restore the allocation of power from Central Pool to the State.
Shri Ganesh Singh 685

(viii) Need to keep a vigil and take adequate security measures keeping in view the increasing military activities by China along Sino-India border.
Smt. Jayshreeben K. Patel 686

(ix) Need to provide adequate quantity of foodgrains, kerosene and other essential commodities to Himachal Pradesh
Shri Virender Kashyap 687

(x) Need to take stringent action against the persons indulging in manufacture, sale and use of spurious drugs in the country
Shri Ramkishun 688

(xi) Need to construct a school building for Jawahar Navodaya Vidyalaya at the proposed site in Deoria Parliamentary Constituency, Uttar Pradesh.

Shri Gorakh Prasad Jaiswal 689

(xii) Need to open a branch of a bank at Jadia in Supaul Parliamentary Constituency, Bihar.

Shri Vishwa Mohan Kumar 690

(xiii) Need to convene a meeting of Cauvery River Water Authority for release of water form Karnataka to Tamil Nadu.
Shri R. Thamaraiselvan 691

(xiv) Need to restore the provisions of original policy with regard to North East Industrial and Investment Promotion Policy, 2007 and Transport Subsidy Scheme, 1971 in the interest of North Eastern Region.
Shri Khagen Das 692-693

(xv) Need to take effective measures to curb the ill-effects of radiation from cellular telephone towers in the country.
Shri B. Mahtab 694

(xvi) Need to construct over bridges at Gajraula-Bijnore, Garh-Meerut and Amroha-Atrasi railway crossings in Amroha Parliamentary Constitutency, Uttar Pradesh.
Shri Devendra Nagpal 695

(xvii) Need to provide a stoppage of Chhapra-Gorakhpur Intercity Express (train No.5105/5106) at Dharaunda railway station in Siwan Parliamentary Constitutency, Bihar
Shri Om Prakash Yadav 696

(xviii) Need to implement Satellite Imaging for Rail Navigation (SIMRAN) project to curb the incidents of train accidents.
Shri Jagdambika Pal 697

(xix) Need to upgrade and expand the existing roads to National Highways in Andhra Pradesh.
Shri P. Balram 698-699

ANNEXURE – I

Member-wise Index to Starred Questions 721

Member-wise Index to Unstarred Questions 722-725

ANNEXURE – II

Ministry-wise Index to Starred Questions 726

Ministry-wise Index to Unstarred Questions 727

ALPHABATICAL LIST OF MEMBERS OF FIFTEENTH LOK SABHA

Aaron Rashid, Shri J.M. (Theni)

Abdullah, Dr. Farooq (Srinagar)

Acharia, Shri Basu Deb (Bankura)

Adhikari, Shri Sisir (Kanthi)

Adhikari, Shri Suvendu (Tamluk)

Adhi Sankar, Shri (Kallakurichi)

Aditya Nath, Yogi (Gorakhpur)

Adsul, Shri Anandrao (Amravati)

Advani, Shri L.K. (Gandhinagar)

Agarwal, Shri Jai Prakash (North East Delhi)

Agrawal, Shri Rajendra (Meerut)

Ahamed, Shri E. (Malappuram)

Ahir, Shri Hansraj G. (Chandrapur)

Ahmed, Shri Sultan (Uluberia)

Ajmal, Shri Badruddin (Dhubri)

Ajnala, Dr. Rattan Singh (Khadoor Sahib)

Alagiri, Shri M.K. (Madurai)

Alagiri, Shri S. (Cuddalore)

Amlabe, Shri Narayan Singh (Rajgarh)

Anandan, Shri M. (Viluppuram)

Ananth Kumar, Shri (Bangalore South)

Angadi, Shri Suresh (Belgaum)

Antony, Shri Anto (Pathanamathitta)

Anuragi, Shri Ghanshyam (Jalaun)

Argal, Shri Ashok (Bhind)

Aron, Shri Praveen Singh (Bareilly)

Awale, Shri Jaywant Gangaram (Latur)

Azad, Shri Kirti (Darbhanga)

Azharuddin, Mohammed (Moradabad)

Baalu, Shri T.R. (Sriperumbudur)

'Baba', Shri K.C. Singh (Nainital-Udhamsingh Nagar)

Babar, Shri Gajanan D. (Maval)

Babbar, Shri Raj (Firozabad)

Badal, Shrimati Harsimrat Kaur (Bhatinda)

Baghel, Shrimati Sarika Devendra Singh (Hathras)

Bahuguna, Shri Vijay (Tehri Garhwal)

Bairwa, Shri Khiladi Lal (Karauli Dholpur)

Bais, Shri Ramesh (Raipur)

Baite, Shri Thangso (Outer Manipur)

Baitha, Shri Kameshwar (Palamau)

Bajwa, Shri Pratap Singh (Gurdaspur)

Baliram, Dr. (Lalganj)

Balmiki, Shri Kamlesh (Bulandshahr)

Balram, Shri P. (Mahabubabad)

Bandyopadhyay, Shri Sudip (Kolkata Uttar)

Banerjee, Kumari Mamata (Kolkata Dakshin)

Banerjee, Shri Ambica (Howrah)

Banerjee, Shri Kalyan (Sreerampur)

Bansal, Shri Pawan Kumar (Chandigarh)

Bapiraju , Shri K. (Narsapuram)

Barq, Dr. Shafiqur Rahman (Sambhal)

Basavaraj, Shri G. S. (Tumkur)

Basheer, Shri Mohammed E.T. (Ponnani)

Baske, Shri Pulin Bihari (Jhargram)

Bauri, Shrimati Susmita (Vishnupur)

Bavalia, Shri Kunvarjibhai Mohanbhai (Rajkot)

Beg, Dr. Mirza Mehboob (Anantnag)

Besra, Shri Devidhan (Rajmahal)

Bhadana, Shri Avtar Singh (Faridabad)

Bhagat, Shri Sudarshan (Lohardaga)

Bhagora, Shri Tara Chand (Banswara)

Bhaiya, Shri Shivraj (Damoh)

Bhajan Lal, Shri (Hisar)

Bhoi, Shri Sanjay (Bargarh)

Bhonsle, Shri Udayanraje (Satara)

Bhujbal, Shri Sameer (Nashik)

Bhuria, Shri Kanti Lal (Ratlam)

Biju, Shri P.K. (Alathur)

Biswal, Shri Hemanand (Sundargarh)

Bundela, Shri Jitendra Singh (Khajuraho)

Bwiswmuthiary, Shri Sansuma Khunggur (Kokrajhar)

Chacko, Shri P.C. (Thrissur)

Chang, Shri C.M. (Nagaland)

Chakravarty, Shrimati Bijoya (Guwahati)

Chaudhary, Dr. Tushar (Bardoli)

Chaudhary, Shri Arvind Kumar (Basti)

Chaudhary, Shri Jayant (Mathura)

Chauhan, Shri Dara Singh (Ghosi)

Chauhan, Shri Mahendrasinh P. (Sabarkantha)

Chauhan, Shri Prabhatsinh P. (Panchmahal)

Chauhan, Shri Sanjay Singh (Bijnor)

Chauhan, Shrimati Rajkumari (Aligarh)

Chavan, Shri Harishchandra (Dindori)

Chidambaram, Shri P. (Sivaganga)

Chinta Mohan, Dr. (Tirupati)

Chitthan, Shri N.S.V. (Dindigul)

Choudhary, Shri Bhudeo (Jamui)

Choudhary, Shri Harish (Barmer)

Choudhary, Shri Nikhil Kumar (Katihar)

Choudhry, Shrimati Shruti (Bhiwani-Mahendragarh)

Choudhury, Shri Abu Hasem Khan (Maldaha Dakshin)

Chowdhary, Shrimati Santosh (Hoshiarpur)

Chowdhury, Shri Adhir (Bahrampur)

Chowdhury, Shri Bansa Gopal (Asansol)

'Commando', Shri Kamal Kishor (Bahraich)

Das, Shri Bhakta Charan (Kalahandi)

Das, Shri Khagen (Tripura West)

Das, Shri Ram Sundar (Hajipur)

Dasgupta, Shri Gurudas (Ghatal)

Dasmunsi, Shrimati Deepa (Raiganj)

Dastidar, Dr. Kakoli Ghosh (Barasat)

Davidson, Shrimati J. Helen (Kanyakumari)

De, Dr. Ratna (Hooghly)

Deka, Shri Ramen (Mangaldoi)

Deo, Shri V. Kishore Chandra (Aruku)

Deora, Shri Milind (Mumbai-South)

Deshmukh, Shri K.D. (Balaghat)

Devi, Shrimati Ashwamedh (Ujiyarpur)

Devi, Shrimati Rama (Sheohar)

Devegowda, Shri H.D. (Hassan)

Dhanapalan, Shri K. P. (Chalakudy)

Dhotre, Shri Sanjay (Akola)

Dhruvanarayana, Shri R. (Chamrajanagar)

Dhurve, Shrimati Jyoti (Betul)

Dias, Shri Charles (Nominated)

Dikshit, Shri Sandeep (East Delhi)

Dome, Dr. Ram Chandra (Bolpur)

Dubey, Shri Nishikant (Godda)

Dudhgaonkar, Shri Ganeshrao Nagorao (Parbhani)

Dutt, Shrimati Priya (Mumbai North-Central)

Elangovan, Shri T.K.S. (Chennai North)

Engti, Shri Biren Singh (Autonomous Distt. Assam)

Ering, Shri Ninong (Arunachal East)

Gaddigoudar, Shri P.C. (Bagalkot)

Gadhvi, Shri Mukesh Bhairavdanji (Banaskantha)

Gaikwad, Shri Eknath Mahadeo (Mumbai South Central)

Gandhi, Shri Dilipkumar Mansukhlal (Ahmadnagar)

Gandhi, Shri Rahul (Amethi)

Gandhi, Shri Varun (Pilibhit)

Gandhi, Shrimati Maneka (Aonla)

Gandhi, Shrimati Sonia (Raebareli)

Gandhiselvan, Shri S. (Namakkal)

Ganeshamurthi, Shri A. (Erode)

Gavit, Shri Manikrao Hodlya (Nandurbar)

Gawali, Shrimati Bhavana Patil (Yavatmal-Washim)

Geete, Shri Anant Gangaram (Raigad)

Ghatowar, Shri Paban Singh (Dibrugarh)

Ghubaya, Shri Sher Singh (Ferozpur)

Gogoi, Shri Dip (Kaliabor)

Gohain, Shri Rajen (Nowgong)

Gouda, Shri Shivarama (Koppal)

Gowda, Shri D.B. Chandre (Bangalore North)

Gowda, Shri D.V. Sadananda (Udupi-Chikmagalur)

Guddu, Shri Premchand (Ujjain)

Gulshan, Shrimati Paramjit Kaur (Faridkot)

Haldar, Dr. Sucharu Ranjan (Ranaghat)

Handique, Shri B.K. (Jorhat)

Haque, Shri Mohd. Asrarul (Kishanganj)

Haque, Sk. Saidul (Bardhman-Durgapur)

Hari, Shri Sabbam (Anakapalli)

Harsha Kumar, Shri G.V. (Amalapuram)

Hasan, Shrimati Tabassum (Kairana)

Hassan, Dr. Monazir (Begusarai)

Hazari, Shri Maheshwar (Samastipur)

Hegde, Shri Anant Kumar (Uttar Kannada)

Hooda, Shri Deepender Singh (Rohtak)

Hossain, Shri Abdul Mannan (Murshidabad)

Hussain, Shri Ismail (Barpeta)

Hussain, Shri Syed Shahnawaz (Bhagalpur)

Islam, Sk. Nurul (Basirhat)

Jadhao, Shri Prataprao Ganpatrao (Buldhana)

Jadhav, Shri Baliram (Palghar)

Jagannath, Dr. Manda (Nagarkurnool)

Jagathrakshakan, Dr. S. (Arakkonam)

Jahan, Shrimati Kaisar (Sitapur)

Jain, Shri Pradeep (Jhansi)

Jaiswal, Dr. Sanjay (Paschim Champaran)

Jaiswal, Shri Gorakh Prasad (Deoria)

Jaiswal, Shri Shriprakash (Kanpur)

Jakhar, Shri Badri Ram (Pali)

Jardosh, Shrimati Darshana (Surat)

Jat, Shrimati Poonam Veljibhai (Kachchh)

Jatua, Shri Choudhury Mohan (Mathurapur)

Jawale, Shri Haribhau (Raver)

Jayaprada, Shrimati (Rampur)

Jena, Shri Mohan (Jajpur)

Jena, Shri Srikant (Balasore)

Jeyadurai, Shri S. R. (Thoothukkudi)

Jhansi Lakshmi, Shrimati Botcha (Vizianagaram)

Jigajinagi, Shri Ramesh (Bijapur)

Jindal, Shri Naveen (Kurukshetra)

Joshi, Dr. C.P. (Bhilwara)

Joshi, Dr. Murli Manohar (Varanasi)

Joshi, Shri Kailash (Bhopal)

Joshi, Shri Mahesh (Jaipur)

Joshi, Shri Pralhad (Dharwad)

Judev, Shri Dilip Singh (Bilaspur)

Kachhadia, Shri Naranbhai (Amreli)

Kalmadi, Shri Suresh (Pune)

Kamal Nath, Shri (Chhindwara)

Kamat, Shri Gurudas (Mumbai North West)

Karunakaran, Shri P. (Kasargod)

Karwaria, Shri Kapil Muni (Phoolpur)

Kashyap, Shri Baliram (Bastar)

Kashyap, Shri Virender(Shimla)

Kaswan, Shri Ram Singh (Churu)

Kataria, Shri Lalchand (Jaipur Rural)

Kateel, Shri Nalin Kumar (Dakshina Kannada)

Kaur, Shrimati Preneet (Patiala)

Kaypee, Shri Mohinder Singh (Jalandhar)

Khaire, Shri Chandrakant (Aurangabad)

Khan, Shri Hassan (Ladakh)

Khandela, Shri Mahadeo Singh (Sikar)

Kharge, Shri Mallikarjun (Gulbarga)

Khatgaonkar, Shri Bhaskarrao Bapurao Patil (Nanded)

Khatri, Dr. Nirmal (Faizabad)

Khursheed, Shri Salman (Farrukhabad)

Killi, Dr. Kruparani (Srikakulam)

Koda, Shri Madhu (Singhbhum)

Kowase, Shri Marotrao Sainuji (Gadchiroli-Chimur)

Krishnasswamy, Shri M. (Arani)

Kristappa,Shri N. (Hindupur)

Kumar, Shri Kaushalendra (Nalanda)

Kumar, Shri Mithilesh (Shahjahanpur)

Kumar, Shri P. (Tiruchirappalli)

Kumar, Shri Ramesh (South Delhi)

Kumar, Shri Shailendra (Kaushambi)

Kumar, Shri Virendra (Tikamgarh)

Kumar, Shri Vishwa Mohan (Supaul)

Kumar, Shrimati Meira (Sasaram)

Kumaraswamy, Shri H.D. (Bangalore Rural)

Kumari, Shrimati Chandresh (Jodhpur)

Kurup, Shri N. Peethambara (Kollam)

Laguri, Shri Yashbant (Keonjhar)

Lakshmi, Shrimati Panabaka (Bapatla)

Lal, Shri Pakauri (Robertsganj)

Lalu Prasad, Shri (Saran)

Lingam, Shri P. (Tenkasi)

Madam, Shri Vikrambhai Arjanbhai (Jamnagar)

Mahajan, Shrimati Sumitra (Indore)

Mahant, Dr. Charan Das (Korba)

Maharaj, Shri Satpal (Garhwal)

Mahato, Shri Baidyanath Prasad (Balmikinagar)

Mahato, Shri Narahari (Purulia)

Mahtab, Shri B. (Cuttack)

Majhi, Shri Pradeep (Nabarangpur)

Majumdar, Shri Prasanta Kumar (Balurghat)

Maken, Shri Ajay (New Delhi)

Malik, Shri Jitender Singh (Sonepat)

Malik, Shri Sakti Mohan (Arambagh)

Mandal, Dr. Tarun (Jaynagar)

Mandal, Shri Mangani Lal (Jhanjharpur)

Mandlik, Shri Sadashivrao Dadoba (Kolhapur)

Mani, Shri Jose K. (Kottayam)

Manian, Shri O.S. (Mayiladuthurai)

Manjhi, Shri Hari (Gaya)

Maran, Shri Dayanidhi (Chennai Central)

Marandi, Shri Babu Lal (Kodarma)

Masram, Shri Basori Singh (Mandla)

Mcleod, Shrimati Ingrid (Nominated)

Meena, Shri Namo Narain (Tonk -Sawai Madhopur)

Meena, Shri Raghuvir Singh (Udaipur)

Meena, Dr. Kirodi Lal (Dausa)

Meghe, Shri Datta (Wardha)

Meghwal, Shri Arjun Ram (Bikaner)

Meghwal, Shri Bharat Ram (Sriganganagar)

Meinya, Dr. Thokchom (Inner Manipur)

Mirdha, Dr. Jyoti (Nagaur)

Mishra, Shri Govind Prasad (Sidhi)

Mishra, Shri Mahabal (West Delhi)

Misra, Shri Pinaki (Puri)

Mitra, Shri Somen (Diamond Harbour)

Mohan, Shri P.C. (Bangalore Central)

Mohapatra, Shri Sidhant (Berhampur)

Moily, Shri M. Veerappa (Chikkballapur)

Mukherjee, Shri Pranab (Jangipur)

Munda, Shri Arjun (Jamshedpur)

Munda, Shri Karia (Khunti)

Munde, Shri Gopinath (Beed)

Muniyappa, Shri K.H. (Kolar)

Muttemwar, Shri Vilas (Nagpur)

Nagar, Shri Surendra Singh (Gautam Budh Nagar)

Nagpal, Shri Devendra (Amroha)

Naik, Dr. Sanjeev Ganesh (Thane)

Naik, Shri Shripad Yesso (North Goa)

Namdhari, Shri Inder Singh (Chatra)

Napoleon, Shri D. (Perambalur)

Naqvi, Shri Zafar Ali (Kheri)

Narah, Shrimati Ranee (Lakhimpur)

Narayanrao, Shri Sonawane Pratap (Dhule)

Narayanasamy, Shri V. (Puducherry)

Naskar, Shri Gobinda Chandra (Bangaon)

Natarajan, Shri P.R. (Combatore)

Natrajan, Kumari Meenakshi (Mandsaur)

Nirupam, Shri Sanjay (Mumbai North)

Nishad, Capt. Jai Narain Prasad (Muzaffarpur)

Noor, Kumari Mausam (Maldaha Uttar)

Ola, Shri Sis Ram (Jhunjhunu)

Owaisi, Shri Asaduddin (Hyderabad)

Pakkirappa, Shri S. (Raichur)

Pal, Shri Jagdambika (Domariyaganj)

Pal, Shri Rajaram (Akbarpur)

Pala, Shri Vincent H. (Shillong)

Palanimanickam, Shri S.S. (Thanjavur)

Panda, Shri Baijayant (Kendrapara)

Panda, Shri Prabodh (Midnapore)

Pandey, Dr. Vinay Kumar (Shrawasti)

Pandey, Kumari Saroj (Durg)

Pandey, Shri Gorakhnath (Bhadohi)

Pandey, Shri Rakesh (Ambedkar Nagar)

Pandey, Shri Ravindra Kumar (Giridih)

Pangi, Shri Jayaram (Koraput)

Paranjpe, Shri Anand Prakash (Kalyan)

Paswan, Shri Kamlesh (Bansgaon)

Patasani, Dr. Prasanna Kumar (Bhubaneswar)

Patel, Shri Bal Kumar (Mirzapur)

Patel, Shri Deoraj Singh (Rewa)

Patel, Shri Devji M. (Jalore)

Patel, Shri Dinsha (Kheda)

Patel, Shri Kishanbhai V. (Valsad)

Patel, Shri Lalubhai Babubhai (Daman & Diu)

Patel, Shri Nathubhai Gomanbhai (Dadra & Nagar Haveli)

Patel, Shri Praful (Bhandara-Gondiya)

Patel, Shri R.K. Singh (Banda)

Patel, Shri Somabhai Gandalal Koli (Surendranagar)

Patel, Shrimati Jayshreeben (Mahesana)

Pathak, Shri Harin (Ahmedabad East)

Patil, Dr. Padmasinha Bajirao (Osmanabad)

Patil, Shri A.T. Nana (Jalgaon)

Patil, Shri C.R. (Navsari)

Patil, Shri Danve Raosaheb (Jalna)

Patil, Shri Sanjay Dina (Mumbai North East)

Patil, Shri Pratik (Sangli)

Patle, Shrimati Kamla Devi (Janjgir-Champa)

Paul, Shri Tapas (Krishnanagar)

Pawar, Shri Sharad (Madha)

Pilot, Shri Sachin (Ajmer)

Potai, Shri Sohan (Kanker)

Prabhakar, Shri Ponnam (Karimnagar)

Pradhan, Shri Amarnath (Sambalpur)

Pradhan, Shri Nityananda (Aska)

Prasada, Shri Jitin (Dhaurhara)

Premdas, Shri (Etawah)

Punia, Shri P. L. (Barabanki)

Purandeswari, Shrimati D. (Visakhapatnam)

Purkayastha, Shri Kabindra (Silchar)

Radadiya, Shri Vitthalbhai Hansrajbhai (Porbandar)

Raghavan, Shri M.K. (Kozhikode)

Raghavendra, Shri B.Y. (Shimoga)

Rahman, Shri Abdul (Vellore)

Rai, Shri Prem Das (Sikkim)

Raja, Shri A. (Nilgiris)

Rajagopal, Shri L. (Vijayawada)

Rajbhar, Shri Ramashankar (Salempur)

Rajendran, Shri C. (Chennai South)

Rajesh, Shri M.B. (Palakkad)

Raju, Shri M.M. Pallam (Kakinada)

Rajukhedi, Shri Gajendra Singh (Dhar)

Ram, Shri Purnmasi (Gopalganj)

Ramachandran, Shri Mullappally (Vadakara)

Ramasubbu, Shri S.S. (Tirunelveli)

Ramkishun, Shri (Chandauli)

Ramshankar, Prof. (Agra)

Rana, Shri Jagdish Singh (Saharanpur)

Rana, Shri Kadir (Muzaffarnagar)

Rana, Shri Rajendrasinh (Bhavnagar)

Rane, Shri Nilesh Narayan (Ratnagiri-Sindhudurg)

Rao, Dr. K.S. (Eluru)

Rao, Shri K. Chandrasekhar (Mahbubnagar)

Rao, Shri K. Narayan (Machilipatnam)

Rao, Shri Nama Nageswara (Khammam)

Rao, Shri Rayapati Sambasiva (Guntur)

Rathod, Shri Ramesh (Adilabad)

Rathwa, Shri Ramsinh (Chhota Udaipur)

Rawat, Shri Ashok Kumar (Misrikh)

Rawat, Shri Harish (Haridwar)

Ray, Shri Bishnu Pada (Andaman & Nicobar Islands)

Ray, Shri Rudramadhab (Kandhamal)

Reddy, Shri Anantha Venkatarami (Anantapur)

Reddy, Shri Gutha Sukhender (Nalgonda)

Reddy, Shri K.J.S.P (Kurnool)

Reddy, Shri K.R.G. (Bhongir)

Reddy, Shri M. Venugopala (Narasaraopet)

Reddy, Shri M. Raja Mohan (Nellore)

Reddy, Shri M. Sreenivasulu (Ongole)

Reddy, Shri S. Jaipal (Chelvella)

Reddy, Shri S.P.Y. (Nandyal)

Reddy, Shri Y.S. Jagan Mohan (Kadapa)

Riyan, Shri Baju Ban (Tripura East)

Roy, Prof. Saugata (Dum Dum)

Roy, Shri Arjun (Sitamarhi)

Roy, Shri Mahendra Kumar (Jalpaiguri)

Roy, Shri Nripendra Nath (Cooch Behar)

Roy, Shrimati Shatabdi (Birbhum)

Ruala, Shri C.L. (Mizoram)

Sachan, Shri Rakesh (Fatehpur)

Saha, Dr. Anup Kumar (Bardhman East)

Sahay, Shri Subodh Kant (Ranchi)

Sahu, Shri Chandu Lal (Mahasamund)

Sai, Shri Vishnu Dev (Raigarh)

Sai Prathap, Shri A.(Rajampet)

Sampath, Shri A. (Attingal)

Sangma, Kumari Agatha (Tura)

Sanjoy, Shri Takam (Arunachal West)

Sardinha, Shri Francisco Cosme (South Goa)

Saroj, Shri Tufani (Machhlishahr)

Saroj, Shrimati Sushila (Mohanlalganj)

Satpathy, Shri Tathagata (Dhenkanal)

Satyanarayana, Shri Sarvey (Malkajgiri)

Sayeed, Shri Hamdullah (Lakshadweep)

Scindia, Shri Jyotiraditya M. (Guna)

Scindia, Shrimati Yashodhara Raje (Gwalior)

Selja, Kumari (Ambala)

Semmalai, Shri S. (Salem)

Sethi, Shri Arjun Charan (Bhadrak)

Shanavas, Shri M.I. (Wayanad)

Shantha, Shrimati J. (Bellary)

Sharma, Dr. Arvind Kumar (Karnal)

Shariq, Shri S.D. (Baramulla)

Sharma, Shri Jagdish (Jahanabad)

Sharma, Shri Madan Lal (Jammu)

Shekhar, Shri Neeraj (Ballia)

Shetkar, Shri Suresh Kumar (Zaheerabad)

Shetti, Shri Raju (Hatkanangle)

Shinde, Shri Sushilkumar (Solapur)

Shivaji, Shri Adhalrao Patil (Shirur)

Shivkumar, Shri K. alias J.K. Ritheesh (Ramanathapuram)

Shukla, Shri Balkrishna Khanderao (Vadodara)

Sibal, Shri Kapil (Chandni Chowk)

Siddeshwara, Shri G.M. (Davangere)

Sidhu, Shri Navjot Singh (Amritsar)

Singh, Chaudhary Lal (Udhampur)

Singh, Dr. Bhola (Nawada)

Singh, Dr. Raghuvansh Prasad (Vaishali)

Singh, Dr. Sanjay (Sultanpur)

Singh, Kunwar R.P.N. (Kushinagar)

Singh, Rao Inderjit (Gurgaon)

Singh, Shri Ajit (Baghpat)

Singh, Shri Bhoopendra (Sagar)

Singh, Shri Brijbhushan Sharan (Kaiserganj)

Singh, Shri Dhananjay (Jaunpur)

Singh, Shri Dushyant (Jhalawar)

Singh, Shri Ganesh (Satna)

Singh, Shri Gopal (Rajsamand)

Singh, Shri Ijyaraj (Kota)

Singh, Shri Jagdanand (Buxar)

Singh, Shri Jaswant (Darjeeling)

Singh, Shri Jitendra (Alwar)

Singh, Shri Kalyan (Etah)

Singh, Shri Mahabali (Karakat)

Singh, Shri Murari Lal (Sarguja)

Singh, Shri N. Dharam (Bidar)

Singh, Shri Pashupati Nath (Dhanbad)

Singh, Shri Pradeep Kumar (Araria)

Singh, Shri Radha Mohan (Purvi Champaran)

Singh, Shri Radhe Mohan (Ghazipur)

Singh, Shri Rajiv Ranjan Singh alias Lalan (Munger)

Singh, Shri Rajnath (Ghaziabad)

Singh, Shri Rakesh (Jabalpur)

Singh, Shri Ratan (Bharatpur)

Singh, Shri Ravneet (Anandpur Sahib)

Singh, Shri Rewati Raman (Allahabad)

Singh, Shri Sukhdev (Fatehgarh Sahib)

Singh, Shri Sushil Kumar (Aurangabad)

Singh, Shri Uday (Purnea)

Singh, Shri Uday Pratap (Hoshangabad)

Singh, Shri Umashankar (Maharajganj, Bihar)

Singh, Shri Vijay Bahadur (Hamirpur, U.P.)

Singh, Shri Virbhadra (Mandi)

Singh, Shri Yashvir (Nagina)

Singh, Rajkumari Ratna (Pratapgarh)

Singh, Shrimati Meena (Arrah)

Singh, Shrimati Rajesh Nandini (Shahdol)

Singh Deo, Shri Kalikesh Narayan (Bolangir)

Singla, Shri Vijay Inder (Sangrur)

Sinha, Shri Shatrughan (Patna Sahib)

Sinha, Shri Yashwant (Hazaribagh)

Siricilla, Shri Rajaiah (Warangal)

Sivaprasad, Dr. N.(Chittoor)

Sivasami, Shri C. (Tiruppur)

Solanki, Dr. Kirit Premjibhai (Ahmedabad West)

Solanki, Shri Bharatsinh (Anand)

Solanki, Shri Dinubhai (Junagarh)

Solanki, Shri Makansingh (Khargone)

Soren, Shri Shibu (Dumka)

Sudhakaran, Shri K. (Kannur)

Sugavanam, Shri E.G. (Krishnagiri)

Sugumar, Shri K. (Pollachi)

Suklabaidya, Shri Lalit Mohan (Karimganj)

Sule, Shrimati Supriya (Baramati)

Suman, Shri Kabir (Jadavpur)

Suresh, Shri Kodikkunnil (Mavelikkara)

Sushant, Dr. Rajan (Kangra)

Swamy, Shri Janardhana (Chitradurga)

Swamy, Shri N. Cheluvaraya (Mandya)

Swaraj, Shrimati Sushma (Vidisha)

Tagore, Shri Manicka (Virudhunagar)

Tamta, Shri Pradeep (Almora)

Tandon, Shri Lalji (Lucknow)

Tandon, Shrimati Annu (Unnao)

Tanwar, Shri Ashok (Sirsa)

Tarai, Shri Bibhu Prasad (Jagatsinghpur)

Taviad, Dr. Prabha Kishor (Dahod)

Taware, Shri Suresh Kashinath (Bhiwandi)

Tewari, Shri Manish (Ludhiana)

Thakor, Shri Jagdish (Patan)

Thakur, Shri Anurag Singh (Hamirpur, H.P.)

Thamaraiselvan, Shri R. (Dharmapuri)

Thambidurai, Dr. M. (Karur)

Tharoor, Dr. Shashi (Thiruvananthapuram)

Thirumaavalavan, Shri Thol (Chidambaram)

Thomas, Prof. K.V. (Ernakulam)

Thomas, Shri P.T. (Idukki)

Tirath, Shrimati Krishna (North West Delhi)

Tirkey, Shri Manohar (Alipurduar)

Tiwari , Shri Bhisma Shankar alias Kushal (Sant Kabir Nagar)

Tomar, Shri Narendra Singh (Morena)

Toppo, Shri Joseph (Tezpur)

Trivedi, Shri Dinesh (Barrackpur)

Tudu, Shri Laxman (Mayurbhanj)

Udasi, Shri Shivkumar (Haveri)

Upadhyay, Shrimati Seema (Fatehpur Sikri)

Vardhan, Shri Harsh (Maharajganj, U.P.)

Vasava, Shri Mansukhbhai D. (Bharuch)

Venugopal, Dr. P. (Tiruvallur)

Venugopal, Shri D. (Tiruvannamalai)

Venugopal, Shri K.C. (Alappuzha)

Verma, Shri Sajjan (Dewas)

Verma, Shri Beni Prasad (Gonda)

Verma, Shrimati Usha (Hardoi)

Vijaya Shanthi, Shrimati M. (Medak)

Vijayan, Shri A.K.S. (Nagapattinam)

Vishwanath, Shri Adagooru H. (Mysore)

Vishwanath Katti, Shri Ramesh (Chikkodi)

Viswanathan, Shri P. (Kancheepuram)

Vivekanand, Dr. G. (Peddapally)

Vundavalli, Shri Aruna Kumar (Rajahmundry)

Vyas, Dr. Girija (Chittorgarh)

Wakchaure, Shri Bhausaheb Rajaram (Shirdi)

Wankhede, Shri Subhash Bapurao (Hingoli)

Wasnik, Shri Mukul (Ramtek)

Yadav, Prof. Ranjan Prasad (Pataliputra)

Yadav, Shri Akhilesh (Kannauj)

Yadav, Shri Arun (Khandwa)

Yadav, Shri Dharmendra (Badaun)

Yadav, Shri Dinesh Chandra(Khagaria)

Yadav, Shri Hukmadeo Narayan (Madhubani)

Yadav, Shri Anjankumar M. (Secundrabad)

Yadav, Shri Madhusudan (Rajnandgaon)

Yadav, Shri Mulayam Singh (Mainpuri)

Yadav, Shri Om Prakash (Siwan)

Yadav, Shri Ramakant (Azamgarh)

Yadav, Shri Sharad (Madhepura)

Yaskhi, Shri Madhu Goud (Nizamabad)

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri T.K. Viswanathan

COUNCIL OF MINISTERS

CABINET MINISTERS

Dr. Manmohan Singh	The Prime Minister and also in-charge of the Ministries/ Departments not specifically allocated to the charge of any Minister viz.: (i) Ministry of Personnel, Public Grievances and Pensions; (ii) Ministry of Planning; (iii) Department of Atomic Energy; (iv) Department of Space; and (v) Ministry of Culture;
Shri Pranab Mukherjee	The Minister of Finance
Shri Sharad Pawar	The Minister of Agriculture and Minister of Consumer Affairs, Food and Public Distribution
Shri A.K. Antony	The Minister of Defence
Shri P. Chidambaram	The Minister of Home Affairs
Kumari Mamata Banerjee	The Minister of Railways
Shri S. M. Krishna	The Minister of External Affairs
Shri Virbhadra Singh	The Minister of Steel

Shri Vilasrao Deshmukh	The Minister of Heavy Industries and Public Enterprises
Shri Ghulam Nabi Azad	The Minister of Health and Family Welfare.
Shri Sushilkumar Shinde	The Minister of Power
Shri M. Veerappa Moily	The Minister of Law and Justice
Dr. Farooq Abdullah	The Minister of New and Renewable Energy
Shri S. Jaipal Reddy	The Minister of Urban Development
Shri Kamal Nath	The Minister of Road Transport and Highways
Shri Vayalar Ravi	The Minister of Overseas Indian Affairs
Shri Dayanidhi Maran	The Minister of Textiles
Shri A. Raja	The Minister of Communications and Information Technology
Shri Murli Deora	The Minister of Petroleum and Natural Gas
Shrimati Ambika Soni	The Minister of Information and Broadcasting

Shri Mallikarjun Kharge	The Minister of Labour and Employment
Shri Kapil Sibal	The Minister of Human Resource Development
Shri B.K. Handique	The Minister of Mines and Minister of Development of North Eastern Region
Shri Anand Sharma	The Minister of Commerce and Industry
Dr. C.P. Joshi	The Minister of Rural Development and Minister of Panchayati Raj
Kumari Selja	The Minister of Housing and Urban Poverty Alleviation and Minister of Tourism
Shri Subodh Kant Sahay	The Minister of Food Processing Industries
Dr. M.S. Gill	The Minister of Youth Affairs and Sports
Shri G.K. Vasan	The Minister of Shipping
Shri Pawan Kumar Bansal	The Minister of Parliamentary Affairs and Minister of Water Resources
Shri Mukul Wasnik	The Minister of Social Justice and Empowerment

Shri Kantilal Bhuria	The Minister of Tribal Affairs
Shri M.K. Alagiri	The Minister of Chemicals and Fertilizers

MINISTERS OF STATE (INDEPENDENT CHARGE)

Shri Praful Patel	The Minister of State of the Ministry of Civil Aviation
Shri Prithviraj Chavan	The Minister of State of the Ministry of Science and Technology; Minister of State of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs.
Shri Shriprakash Jaiswal	The Minister of State of the Ministry of coal and Minister of State of the Ministry of Statistics and Programme Implementation
Shri Salman Khursheed	The Minister of State of the Ministry of Corporate Affairs and Minister of State of the Ministry of Minority Affairs
Shri Dinsha Patel	The Minister of State of the Ministry of Micro, Small and Medium Enterprises
Shrimati Krishna Tirath	The Minister of State of the Ministry of Women and Child Development
Shri Jairam Ramesh	The Minister of State of the Ministry of Environment and Forests

MINISTERS OF STATE

Shri Srikant Jena	The Minister of State in the Ministry of Chemicals and Fertilizers
Shri E. Ahamed	The Minister of State in the Ministry of Railways
Shri Mullappally Ramachandran	The Minister of State in the Ministry of Home Affairs
Shri V. Narayanasamy	The Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs
Shri Jyotiraditya M. Scindia	The Minister of State in the Ministry of Commerce and Industry
Smt. D. Purandeswari	The Minister of State in the Ministry of Human Resource Development
Shri K.H. Muniyappa	The Minister of State in the Ministry of Railways
Shri Ajay Maken	The Minister of State in the Ministry of Home Affairs
Smt. Panabaka Lakshmi	The Minister of State in the Ministry of Textiles
Shri Namo Narain Meena	The Minister of State in the Ministry of Finance
Shri M.M. Pallam Raju	The Minister of State in the Ministry of Defence
Prof. Saugata Ray	The Minister of State in the Ministry of Urban Development

Shri S.S. Palanimanickam	The Minister of State in the Ministry of Finance
Shri Jitin Prasada	The Minister of State in the Ministry of Petroleum and Natural Gas
Shri A. Sai Prathap	The Minister of State in the Ministry of Steel
Shrimati Preneet Kaur	The Minister of State in the Ministry of External Affairs
Shri Gurudas Kamat	The Minister of State in the Ministry of Communications and Information Technology
Shri Harish Rawat	The Minister of State in the Ministry of Labour and Employment
Prof. K.V. Thomas	The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution
Shri Bharatsinh Solanki	The Minister of State in the Ministry of Power
Shri Mahadeo Singh Khandela	The Minister of State in the Ministry of Road Transport and Highways
Shri Dinesh Trivedi	The Minister of State in the Ministry of Health and Family Welfare
Shri Sisir Adhikari	The Minister of State in the Ministry of Rural Development
Shri Sultan Ahmed	The Minister of State in the Ministry of Tourism

Shri Mukul Roy	The Minister of State in the Ministry of Shipping
Shri Choudhury Mohan Jatua	The Minister of State in the Ministry of Information and Broadcasting
Shri D. Napoleon	The Minister of State in the Ministry of Social Justice and Empowerment
Dr. S. Jagathrakshakan	The Minister of State in the Ministry of Information and Broadcasting
Shri S. Gandhiselvan	The Minister of State in the Ministry of Health and Family Welfare
Dr. Tushar Chaudhary	The Minister of State in the Ministry of Tribal Affairs
Shri Sachin Pilot	The Minister of State in the Ministry of Communications and Information Technology
Shri Arun Yadav	The Minister of State in the Ministry of Heavy Industries and Public Enterprises
Shri Pratik Patil	The Minister of State in the Ministry of Youth Affairs and Sports
Kunwar R.P.N. Singh	The Minister of State in the Ministry of Road Transport and Highways

Shri Vincent H. Pala	The Minister of State in the Ministry of Water Resources
Shri Pradeep Jain	The Minister of State in the Ministry of Rural Development
Kumari Agatha Sangma	The Minister of State in the Ministry of Rural Development

LOK SABHA DEBATES

Vol.XIII First day of the Sixth Session of the Fifteenth Lok Sabha No. 1

LOK SABHA

Tuesday, November 9, 2010/Kartika 18, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

NATIONAL ANTHEM

(The National Anthem was played)

11.02 hrs.

OBITUARY REFERENCES

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of six of our former colleagues, Shri N.K. Somani, Shri Ganga Bhakt Singh, Shri Lalji Bhai, Shri Shankarrao Mane, Shri Onkar Lai and Shri Siddhartha Shankar Ray.

Shri N.K. Somani was a Member of the Fourth Lok Sabha from 1967 to 1970, representing the Nagaur Parliamentary Constituency of Rajasthan.

Shri Somani was a Member of the Estimates Committee during the Fourth Lok Sabha. Shri Somani was actively associated with a number of civic, cultural and students orgnisations. He served as the Honorary Secretary of the Mayor's Council of International Relations, Mumbai and as the President of the Junior Chamber of Commerce, Mumbai.

A sports enthusiast, Shri Somani was life Member of the Willingdon Sports Club, Mumbai and a member of the Bombay Gymkhana.

Shri N.K. Somani passed away on 1 August, 2010 at Mumbai, Maharashtra at the age of 78.

Shri Ganga Bhakt Singh was a member of the Sixth Lok Sabha from 1977 to 1979, representing Shahabad Parliamentary Constituency of Uttar Pradesh.

Shri Singh was a Member of the Uttar Pradesh Legislative Assembly for four terms. He also served as the Minister for Cooperation and Public Works Department and as Minister of Agriculture and Horticulture in the Government of Uttar Pradesh.

Shri Singh was a Member of Committee on Estimates and Committee on Petitions during the Sixth Lok Sabha.

An active social and political worker, Shri Singh was associated with the organizational work of a number of societies in his constituency and worked for the uplift of the rural people. He was also associated with the management of Bhartiya Vidyalayas in Uttar Pradesh.

Shri Ganga Bhakt Singh passed away on 15 August, 2010 at Lucknow, Uttar Pradesh at the age of 88.

Shri Lalji Bhai was a member of the Fifth and Sixth Lok Sabhas from 1971 to 1979, representing the Udaipur and the Salumber Parliamentary Constituencies of Rajasthan, respectively.

Shri Lalji Bhai was a member of the Committee on Absence of members from sittings of the House during the Fifth Lok Sabha and a Member of the Committee on Petitions during the Sixth Lok Sabha.

In his demise the country has lost a true friend of the masses who fought for social, political and economic equality.

Shri Lalji Bhai passed away on 5 September, 2010 at Udaipur, Rajasthan at the age of 66.

Shri Shankarrao Mane was a member of the Fourth Lok Sabha from 1967 to 1970 representing the Kolhapur Parliamentary Constituency of Maharashtra.

Earlier, Shri Mane was a member of the erstwhile Bombay Legislative Assembly from 1949 to 1952.

A veteran freedom fighter, Shri Mane played an active role in the freedom movement of the country and was imprisoned on several occasions.

Shri Mane strove for the welfare of the deprived and backward sections of the society. He served as a member of the Rural Broadcasting Programmes Advisory Committee of the All India Radio, Poona Station from 1962 to 1966 and Commissioner, Scheduled Castes and Scheduled Tribes for the years 1972 to 1977.

Shri Shankarrao Mane passed away on 8 October, 2010 at Kolhapur, Maharashtra at the age of 90.

Shri Onkar Lal was a member of the Second Lok Sabha from 1957 to 1962, representing the Kota Parliamentary Constituency of Rajasthan.

Shri Lal was a member of the Rajasthan Legislative Assembly from 1972 to 1980 for two terms. He also served as a Minister in the Departments of Food, Panchayat and Cooperative Affairs; Social Welfare, Rehabilitation and Labour; and Planning in the Government of Rajasthan.

A committed social and political worker, Shri Lal worked for the welfare of the poor, downtrodden and the deprived sections of the society. He was a member, Kota District Social Welfare Board from 1954 to 1957 and served as the Municipal Commissioner, Kota during 1956. He also served as the General Secretary, Kota District Depressed Classes League.

Shri Onkar Lal passed away on 10 October, 2010 at Kota, Rajasthan at the age of 68.

Shri Siddhartha Shankar Ray was a member of the Fifth Lok Sabha from 1971 to 1972 representing the Raiganj Parliamentary Constituency of West Bengal. An able administrator, Shri Ray served as the Minister of Education and Social Welfare in the Union Cabinet from 1971 to 1972. He was a member of the West Bengal Legislative Assembly from 1957 to 1971, 1972 to 1977 and 1991 to 1992. Shri Ray served as Chief Minister of West Bengal from 1972 to 1977. He also served as Minister for Law and Tribal Welfare in the Government of West Bengal from 1957 to 1958.

Shri Ray adorned the Office of the Governor of Punjab from 1986 to 1989. He was ambassador of India in USA from 1992 to 1996.

A prominent barrister, Shri Ray was associated with various social welfare and youth organizations during his long and illustrious political career. In his passing away the country has lost an able administrator and seasoned political personality who endeared himself to the masses.

A sports enthusiast, Shri Ray was a member of Kalighat Club, Mohan Bagan Club, Calcutta Club and West Bengal Sports Council. Shri Siddhartha Shankar Ray passed away at Kolkata on 6 November, 2010 at the age of 90.

We deeply mourn the loss of these friends and I am sure the House would join me in conveying our condolences to the bereaved families.

Hon. Members the House expresses its heartfelt condolences to the Government, Parliament and people of Indonesia for the tragic loss of life and damage to property due to the Tsunami in the Mentawai Islands off Sumatra and the eruption of Mount Merapi in Java.

Hon'ble Members, on 20 September, 2010, in a train accident, at least 34 people were killed and over 160 injured when a goods train hit the stationary Indore-Gwalior Intercity Express at Badarwas station in Shivpuri district of Madhya Pradesh.

On 30 October, 2010, in another tragic accident a trawler capsized in the Hooghly river near Kakdwip in South 24 Parganas district of West Bengal drowning about 69 persons.

Hon. Members, as you are aware cyclone *'Jal'* struck the coastal regions of Andhra Pradesh and Tamil Nadu during the last weekend, causing unprecedented rains and resulting in loss of about thirty lives besides causing large scale destruction of property and rendering a large number of persons homeless.

I am sure the House would join me in expressing grief over these tragic incidents.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.10 hrs.

The Members then stood in silence for a short while

MADAM SPEAKER: Thank you.

Now, the Question Hour.

… (*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): Madam, I have given a notice. … (*Interruptions*)

MADAM SPEAKER: I have received your notice. You may kindly raise it in the 'Zero Hour'.

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, मैंने एक महत्वपूर्ण सवाल का नोटिस दिया है और मैं आपको सूचना दे रहा हूं कि चीन ने भारत पर हमले की पूरी तैयारी कर ली है…(व्यवधान)

अध्यक्ष महोदया : Shri Basu Deb Acharia Ji, you may kindly raise it in the 'Zero Hour'.

Let us go on; let us proceed with the Question Hour now. मुलायम सिंह जी, आप भी सुनिये। इसे आप शून्य प्रहर में उठा लीजिए।

श्री मुलायम सिंह यादव : सभी नेताओं को हम यह सूचना दे रहे हैं कि अरुणाचल प्रदेश से लेकर हिमाचल प्रदेश और लद्दाख तक सभी क्षेत्रों में भारत पर हमले की पूरी तैयारी चीन की है। मैं आपको सूचना दे रहा हूं। यह सूचना गलत नहीं है, इसलिए यह सवाल पूरे सदन के लिए है।…(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) …[*]

अध्यक्ष महोदयाः बसुदेव आचार्य जी, नामा नागेश्वर राव जी, आप बैठ जाइये। आप क्यों खड़े हैं?

श्री मुलायम सिंह यादव : अगर हम इस पर नहीं बोलेंगे तो किस विषय पर बोलेंगे। चीन ने हमले की पूरी तैयारी कर ली है। …(व्यवधान)

अध्यक्ष महोदयाः आप बैठ जाइये। रामकिशुन जी, आप बैठ जाइये। नीरज जी, आप बैठिये। शैलेन्द्र जी, आप बैठ जाइये, क्वश्चन ऑवर चलने दीजिए।

…(व्यवधान)

---

[*] Not recorded.

अध्यक्ष महोदया: आप बैठ जाइये। मुलायम सिंह जी, आप इसे शून्य प्रहर में उठाइएगा। शैलेन्द्र कुमार जी, आप बैठ जाइये, स्थान ग्रहण करिये।

Nothing will go on record.

*(Interruptions) …**

अध्यक्ष महोदया : बसुदेव आचार्य जी, आप जीरो ऑवर में उठाइये। रेवती रमण सिंह जी, आप बैठ जाइये। शैलेन्द्र कुमार जी, आप भी स्थान ग्रहण करिये।

…(व्यवधान)

अध्यक्ष महोदया: आप इसे शून्य प्रहर में उठा लीजिए।

…(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) …**

Q. No. 1, Shri Yashwant Sinha. … (*Interruptions*)

अध्यक्ष महोदया: शून्य प्रहर में आप उसको बोल दीजिएगा। शून्य प्रहर में सब सुनेंगे, तब आप बोलिएगा, अब बैठ जाइये। आप शून्य प्रहर में बोलिएगा, तब सब सुनेंगे, अभी कोई नहीं सुन रहा है।

…(व्यवधान)

अध्यक्ष महोदया: मुलायम सिंह जी, आप बैठ जाइये। आज शीतकालीन सत्र का पहला दिन है, पहला घंटा है, अब इसे सुचारू रूप से चलने दीजिए।

…(व्यवधान)

MADAM SPEAKER: Nothing will go on record except what Shri Yashwant Sinha Ji says.

*(Interruptions) …**

MADAM SPEAKER: Yes, hon. Minister.

…(व्यवधान)

11.14 hrs.

At this stage, Shri Mulayam Singh and some other hon. Members came and stood on the floor near the Table.

---

* Not recorded.

अध्यक्ष महोदया: आप इसे शून्य प्रहर में उठाइये। अब आप अपनी सीट पर बैठ जाइये।

…(व्यवधान)

अध्यक्ष महोदया: एक घंटे का सवाल है, उसके बाद आप बोलने के लिए खड़े हो जाइएगा ।

…(व्यवधान)

MADAM SPEAKER: Yes, Shri Yashwant Sinha Ji, please put your Supplementary.

…(व्यवधान)

अध्यक्ष महोदया: शून्य प्रहर होते ही हम इसे सुनेंगे, अभी क्वश्चन ऑवर चलने दीजिए।

…(व्यवधान)

अध्यक्ष महोदया : यशवंत सिन्हा जी का प्रश्न है, आप बैठ जाइए।

…(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

…(व्यवधान)

अध्यक्ष महोदया : मेरा अनुरोध है कि आप जो विषय उठा रहे हैं, मैं चाहती हूं कि आप उसे शून्य प्रहर में जरूर उठाएं। अभी प्रश्न काल चलने दीजिए। अब 45 मिनट ही रह गए हैं। 45 मिनट के बाद आप इसे उठा लीजिएगा।

…(व्यवधान)

अध्यक्ष महोदया : जीरो ऑवर में आप इसे उठा लीजिएगा, केवल 45 मिनट की ही बात है।

…(व्यवधान)

अध्यक्ष महोदया : आप अपनी सीट पर जाकर बैठ जाइए।

…(व्यवधान)

अध्यक्ष महोदया : प्रश्न काल चलने दीजिए।

…(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) …[*]

[*] Not recorded.

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : जगदंबिका पाल जी, आप बैठ जाइए।

...(व्यवधान)

श्री यशवंत सिन्हा (हज़ारीबाग): मैडम, मंत्री महोदय का जो उत्तर है, वह बहुत ही असंतोषजनक है। उन्होंने कहा है कि बीस किलोमीटर का टार्गेट सेट हुआ था, लेकिन ...(व्यवधान)

संसदीय कार्य मंत्री और जल संसाधन मंत्री (श्री पवन कुमार बंसल): इसका कोई नोटिस नहीं आया। ...(व्यवधान) कुछ तो हम रखें, ...(व्यवधान) नोटिस के नाम की कोई नियमावली, कुछ तो होती है। ...(व्यवधान) मैडम, मैं माननीय मुलायम सिंह जी और उनके साथियों से दरख्वास्त करता हूं कि नोटिस इस प्रकार से होता है, उसके पहले सरकार को बाकायदा नोटिस जाता है, उसके लिए टाइम तय होता है, फिर उस पर बहस होती है। ...(व्यवधान) मैडम, सरकार सब मुद्दों पर बहस करने के लिए तैयार रहेगी और जितना समय ये चाहें, उसके लिए आप उन्हें समय दे दीजिए। ...(व्यवधान) मैडम, आप अभी तय कर दें कि बहस कब चाहते हैं, चाहे तो इसे कल के लिए तय कर दीजिए, कोई भी समय तय कर दीजिए। लेकिन इसका नोटिस मिलना चाहिए, इसे चाहें तो कल के लिए तय कर दें। ...(व्यवधान) आप कैसे एकदम बोलेंगे? जो नोटिसेज हैं, उनमें भी यह नहीं है। कल के लिए इसे रख दीजिए, लेकिन कोई तो समय होना चाहिए। ...(व्यवधान) आप अपना नोटिस दीजिए। आप नियम 193 में नोटिस दीजिए। ...(व्यवधान) आपको अकेले पता नहीं कहां से खबर मिल गयी। ...(व्यवधान) आपकी जानकारी देश के हित में काम आएगी। ...(व्यवधान) अगर आपको जानकारी है, आप उसे बतायेंगे, तो वह देश के हित में काम आएगी, लेकिन वह आवाज गुंजाने से नहीं होगी। ...(व्यवधान) अगर आपकी कोई बात है, तो वह देश के हित में काम आएगी, लेकिन आप उसके लिए नोटिस दीजिए। ...(व्यवधान) मैडम, आप कोई टाईम तय कर दीजिए। ...(व्यवधान) सेनापति ने ऐसा नहीं कहा। ...(व्यवधान)

अध्यक्ष महोदया : आपका नोटिस है, मगर वह टाईम बार्ड है, लेट आया है, मगर जीरो ऑवर के लिए धर्मेन्द्र यादव जी का नाम है। उसमें हमने कहा था कि मुलायम सिंह यादव जी जीरो ऑवर में जरूर इस बात को उठा लें। आप इसे उठा लीजिए और उसके बाद जो भी तिथि आप निश्चित करेंगे, उस दिन इस पर विस्तार से चर्चा भी कर ली जाएगी, लेकिन अभी प्रश्न काल चलने दीजिए। यह मेरा अनुरोध है।

11.20 hrs.

At this stage, Shri Mulayam Singh Yadav and some other hon. Members went back to their seats.

MADAM SPEAKER: Q. No. 1 - Shri Yashwant Sinha.

(Q. No.1)

श्री यशवंत सिन्हा : अध्यक्ष महोदया, मैंने मंत्री महोदय का उत्तर देखा है। मैं इतना ही कहूंगा कि मुझे उसे देखकर गहरा असंतोष हुआ। मंत्री महोदय ने कहा है कि जून, 2009 में 20 किलोमीटर प्रतिदिन नेशनल हाईवे बनाने का टारगेट सैट किया गया। वह इसलिए पूरा नहीं हो रहा है क्योंकि there is a shortage of skilled and semi-skilled manpower. इकोनॉमिक स्लो-डाउन हुआ। उनका कहना है कि पूर्व के वर्षों में जो नम्बर ऑफ प्रोजैक्ट्स मंजूर किए गए, वे बहुत कम रहे। पूर्व के वर्षों का मतलब पिछले साढ़े छः साल जब यही सरकार सत्ता में थी। उन्होंने यह नहीं बताया कि आज कितने किलोमीटर प्रतिदिन नेशनल हाईवे बन रहे हैं। मैं आपके माध्यम से सदन को कहना चाहूंगा कि मैंने हाल में एक सरकारी दस्तावेज देखा जिसमें कहा गया है कि अप्रैल-जुलाई, 2010, इन चार महीनों में नेशनल हाईवे अथॉरिटी ऑफ इंडिया ने 572.21 किलोमीटर सड़कों को अपग्रेड किया या चौड़ीकरण किया। चार महीने में 572.21 किलोमीटर का मतलब यह हुआ कि it is less than five kilometres a day. 20 किलोमीटर का टारगेट बहुत फैन फेयर के साथ, मंत्री महोदय जब उस विभाग के मंत्री बने तो उन्होंने कहा कि नया 20 किलोमीटर नेशनल हाईवे प्रतिदिन बनाएंगे। उनके पूर्ववर्ती मंत्री भी बैठे हुए हैं। आज स्थिति यह है कि 5 किलोमीटर प्रतिदिन से भी कम बन रहा है।

मैं आपके सामने एक और आंकड़ा रखना चाहता हूं। उन्होंने कहा कि आर्थिक स्लो डाउन के चलते सितम्बर, 2009 से मार्च, 2010 तक 13 प्रोजैक्ट प्रति माह मंजूर किए। उसके बाद मार्च से अब तक उनके टोटल 15 प्रोजैक्ट्स हैं। 13 प्रोजैक्ट पर मंथ और 15 प्रोजैक्ट चार-पांच महीने में, यह स्थिति है। यह योजना बारह साल पुरानी है, जो हमारे परम आदरणीय अटल बिहारी वाजपेयी जी ने शुरू की थी। अगर उस समय की सरकार की एक सबसे बड़ी सफलता हाईवे कंस्ट्रक्शन थी, तो मैं आंकड़ों को देखने के बाद कहना चाहता हूं कि इस सरकार की एक सबसे बड़ी असफलता नेशनल हाईवे कंस्ट्रक्शन है। हम लोग देख रहे हैं कि पूरे देश में क्या स्थिति है। जिस इलाके में जाएं, वहां नेशनल हाईवे कंस्ट्रक्शन की स्थिति यही है। मैं मंत्री महोदय से जानना चाहता हूं कि बारह वर्षों के बाद भी इस देश में स्किल्ड और सैमी-स्किल्ड लोगों की कमी है, आर्थिक स्लो डाउन पीछे छूट गया, हम बहुत तेजी के साथ आगे बढ़ रहे हैं, ओबामा साहब सैर्टिफिकेट देकर गए हैं, तो इससे निपटने के लिए और इस गति को और तेज करने के लिए मंत्री महोदय क्या करने वाले हैं, उसका वर्णन सदन के सामने रखें?

श्री कमल नाथ : महोदया, माननीय सदस्य ने पूछा है कि कितने किलोमीटर नेशनल हाईवे प्रतिदिन हुए। यह बात सही है कि मैंने पिछले साल जून या जुलाई में कहा था कि 20 किलोमीटर प्रतिदिन हमारा लक्ष्य

होगा और हम इसे एक साल बाद एचीव करने का प्रयास करेंगे। केवल टारगेट सेट करना या योजना बना लेने से सड़क नहीं बनती, इसे माननीय सदस्य अच्छी तरह जानते हैं। ...(व्यवधान) माननीय सदस्य जानते हैं कि इसके साथ-साथ ...(व्यवधान)

अध्यक्ष महोदया : आप मंत्री जी का उत्तर तो सुन लीजिए। मंत्री जी आप बोलिये।

...(व्यवधान)

श्री कमल नाथ : इसके साथ-साथ टारगेट को एचीव करने की कार्रवाई जैसे इसकी इंजीनियरिंग, फिजिबिलिटी स्टडी, लैंड एक्वीजिशन, यूटीलिटी के रिमूवल्स आदि की आवश्यकता होती है। मुझे आपको यह बताते हुए खुशी है और मैंने अपने जवाब में कहा है। आप जो पूछ रहे हैं, मुझे मौका नहीं मिला कि यह जवाब मैं आपको पढ़ दूं कि जून 2009 से लेकर सितम्बर 2010 तक हमने 12.01 किलोमीटर प्रतिदिन बनाया है। मैंने जो कहा था कि एक साल ...(व्यवधान) मैं सब जानता हूं। ...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये। आप मंत्री जी को अपना उत्तर तो पूरा कर लेने दीजिए।

...(व्यवधान)

श्री कमल नाथ : मैं रिपेयर की बात नहीं कर रहा हूं। जब सड़क की बात होती है, तो जो सड़क बनती है, वह जमीन पर बनती है। जो स्ट्रेचेज बनती हैं, वे स्ट्रेचेज पर बनती हैं। ये सब आंकड़े इंटरनेट पर हैं कि कहां कितनी सड़क बनी। हमने इसकी गति तेज करने के लिए कई कदम उठाये हैं। अगर हम चाहते हैं कि 20 किलोमीटर प्रतिदिन बनें, तो इसका मतलब है कि 7 हजार किलोमीटर प्रति साल। 7 हजार किलोमीटर प्रति साल बनाने के लिए हमें 20 हजार किलोमीटर वर्क इन प्रोग्रेस में रखना पड़ेगा। 20 हजार किलोमीटर वर्क इन प्रोग्रेस को लाने में हमें इसके प्रौजेक्ट्स अवॉर्ड करने पड़ते हैं। प्रौजेक्ट्स अवॉर्ड करने के लिए इसकी लैंड एक्वीजिशन, फिजिबिलिटी स्टडी आदि सब की कार्रवाई शुरू होती है। ...(व्यवधान)

डॉ. मुरली मनोहर जोशी : यह बात सबको मालूम है। आप जवाब दीजिए। ...(व्यवधान)

अध्यक्ष महोदया : जोशी जी, आप बैठिये और उन्हें अपना उत्तर पूरा करने दीजिए।

श्री कमल नाथ : मैं माननीय सदस्य को कहना चाहता हूं कि जो आवश्यक कदम थे, वे उठा लिये गये हैं। हमारा 20 किलोमीटर प्रतिदिन का जो टारगेट था, उसकी तरफ हम चल रहे हैं। ...(व्यवधान)

डॉ. मुरली मनोहर जोशी : मैं आपको एक बार फिर कहना चाहता हूं कि आपने लक्ष्य पूरे नहीं किये हैं। ...(व्यवधान) आप जिस रफ्तार से चल रहे हैं, उससे आप कभी भी लक्ष्य पूरे नहीं कर पायेंगे। ...(व्यवधान) मैं आपसे स्पष्ट कहना चाहता हूं कि आपने लक्ष्य पूरे नहीं किये हैं। ...(व्यवधान)

श्री यशवंत सिन्हा : अध्यक्ष महोदय, मंत्री महोदय ने कहा कि केवल लक्ष्य बना देने से, निर्धारित कर देने से सड़कें नहीं बन जातीं। पता नहीं उनका इशारा हम लोगों की तरफ था, लेफ्ट की तरफ था या मुलायम सिंह की तरफ था। यह 20 किलोमीटर का टारगेट किसने फिक्स किया? इसे विपक्ष ने फिक्स किया या आपने फिक्स किया? जब आप इस विभाग के मंत्री बनें और आपने 20 किलोमीटर का टारगेट जून, 2009 में फिक्स किया, तो क्या सारी जानकारी आपको उपलब्ध नहीं थीं? आपने ड्यू डिलिजैंस किया या नहीं? आपने वाह-वाही लूटने के लिए देश के सामने एक गलत टारगेट रखा और आज आप कह रहे हैं कि आपके पास यह नहीं है, वह नहीं है इसलिए हम इसे पूरा नहीं कर पाए। मैं कहना चाहता हूं कि इन्होंने अपनी ही सरकार के ऊपर तोहमत लगाया जब इन्होंने कहा कि पूर्व में कम सड़कें बनाने का करार हुआ। यह जवाब में लिखा हुआ था। बालू साहब, कृपया आप इसे नोट करें।

दूसरी बात मैं प्रश्न के रूप मे रखना चाहता हूं। इन्होंने कहा कि जब इनके हाथ में 20 हजार किलोमीटर का ठेका आ जायेगा, कांट्रेक्ट आ जायेगा तब ये एक साल में लगभग 7 हजार किलोमीटर बना सकेंगे जो 20 किलोमीटर प्रतिदिन के लक्ष्य को पूरा करेगा। मेरी सूचना है कि आज इनके हाथ में 10 हजार किलोमीटर से ज्यादा की योजना नहीं है। ...(व्यवधान)

श्री मुलायम सिंह यादव : क्या इनके पास स्टॉफ है? ...(व्यवधान)

श्री यशवंत सिन्हा : अगर ये 10 हजार किलोमीटर पर ही अटके हुए हैं, तो वही रहेगा कि लगभग 2,500 से 3000 किलोमीटर ये प्रतिवर्ष कर पायेंगे जो 10-12 किलोमीटर प्रतिदिन के हिसाब से होगा।

मैं इनसे पूछना चाहता हूं कि इनके मंत्रालय में, खासकर जब इनका झगड़ा प्लानिंग कमीशन से, अब शायद समाप्त हो गया है, क्या हो गया है? आप इस बात को सदन के फ्लोर पर कंफर्म कीजिए कि आपका झगड़ा प्लानिंग कमीशन से नहीं है। पर्यावरण मंत्रालय से झगड़ा है। प्लानिंग कमीशन से बी.के चतुर्वेदी की रिपोर्ट को सरकार द्वारा मान लेने के बाद, शायद आपका वह झगड़ा समाप्त हो गया है। आप दोनों मंत्री लगातार प्लानिंग कमीशन एग्रीमेंट्स को लेकर झगड़ा करते रहे हैं। मैं आपसे जानना चाहता हूं

कि 20 हजार किलोमीटर प्रतिवर्ष के हिसाब से आप कब तक इस लक्ष्य की पूर्ति कर पाएंगे? बिलकुल साफ शब्दों में सदन में आप इस बात को कहें कि कितने समय में पूरा कर पाएंगे?

श्री कमल नाथ : महोदया, सबसे पहले मैं यह स्पष्ट करना चाहता हूं कि मैंने कभी यह घोषणा नहीं की थी कि उसी वक्त और उसी साल हम 20 किलोमीटर प्रतिदिन बनाएंगे।...(व्यवधान) मैंने कहा था और मैं दोहराना चाहता हूं, बड़े स्पष्ट रूप से दोहराना चाहता हूं कि हम एक साल बाद...(व्यवधान) सौ दिन की बात मैंने कभी नहीं की थी।...(व्यवधान)

अध्यक्ष महोदया : उन्हें बोलने दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : माननीय मंत्री जी की बात के अलावा कुछ भी रिकार्ड में नहीं जाएगा।

(Interruptions) …[*]

श्री कमल नाथ : यह बिलकुल असंभव बात है कि कोई कहे कि मैंने सौ दिन में, क्योंकि सौ दिन में 20 किलोमीटर प्रतिदिन नहीं बन सकता है। मैंने कहा था कि एक साल बाद हम इस लक्ष्य की तरफ चलेंगे।...(व्यवधान) माननीय सदस्य को मैं कहना चाहता हूं, जो उन्होंने कहा कि आज दस हजार, आज हमारा 14704 किलोमीटर अंडर इम्पलीमेंटेशन है।...(व्यवधान) इस साल हमें उम्मीद है कि हम आठ से दस हजार के बीच में और किलोमीटर एवार्ड करेंगे। इस साल के बाद 31 मार्च, 2011 में लगभग 21 हजार किलोमीटर हमारा वर्क इन प्रोग्रेस होगा।

श्री भूपेन्द्र सिंह : महोदया, माननीय मंत्री जी मध्य प्रदेश का प्रतिनिधित्व करते हैं। मैं माननीय मंत्री जी से कहना चाहता हूं कि इस समय मध्य प्रदेश में जितने भी राष्ट्रीय राजमार्ग हैं, उन सारे राष्ट्रीय राजमार्गों की हालत बहुत खराब है, वैसे तो पूरे देश में यही स्थिति है। ...(व्यवधान) मध्य प्रदेश के राष्ट्रीय राजमार्गों की हालत खराब है। पहले राज्य सरकार इनका मेंटिनेंस करती थी, आपने मेंटिनेंस पर रोक लगा दी और कहा कि अब भारत सरकार इनका मेंटिनेंस करेगी। मध्य प्रदेश में जितने भी राष्ट्रीय राजमार्ग हैं, उनकी मेंटिनेंस के लिए एक भी पैसा आपके द्वारा नहीं दिया गया है। मध्य प्रदेश सरकार ने मध्य प्रदेश में आज जो सड़कें बनाई हैं, पूरे प्रदेश में राज्य सरकार ने बहुत अच्छी सड़कें बनाई हैं। मध्य प्रदेश सरकार ने यह भी कहा है कि अगर भारत सरकार राष्ट्रीय राजमार्ग नहीं बना सकती है, तो आप सारे राष्ट्रीय राजमार्ग जो मध्य प्रदेश से गुजरते हैं, उनको डिनोटिफाई कर दीजिए, मध्य प्रदेश सरकार सारे राष्ट्रीय राजमार्ग बनाने के लिए तैयार है। मुख्यमंत्री जी ने आपको इसके बारे में पत्र लिखा है कि इन राजमार्गों को आप डिनोटिफाई कर दीजिए।

---

[*] Not recorded.

मैं मंत्री जी से पूछना चाहता हूं कि राष्ट्रीय राजमार्गों की मेंटिनेंस के लिए आपका मंत्रालय क्या कार्रवाई कर रहा है, यह मेंटिनेंस का काम कब तक पूरा करेंगे और अगर नहीं कर पाएंगे, तो क्या आप इनको डिनोटिफाई करने का काम करेंगे?

श्री कमल नाथ: महोदया, ऐसा कोई प्रस्ताव राज्य सरकार से राष्ट्रीय राजमर्गों को डिनोटिफाई करने के बारे में नहीं आया है। प्रश्न मेंटिनेंस का है, यह बात सही है कि कुछ ऐसे स्ट्रेचेज पर हमने पीडब्ल्यूडी को यह जिम्मेदारी सौंपी थी, पर चूंकि मध्य प्रदेश में उन राष्ट्रीय राजमार्गों को अपने नेशनल हाइवे डेवलपमेंट प्रोग्राम में शामिल किया है, जो दो लेन से चार लेन बन रही है। इसीलिए इसका मेनटेनेंस एनएचएआई ने ले लिया है। मैं सदन को यह बात भी कहना चाहता हूं कि केवल मध्य प्रदेश में सड़कों की हालत खराब नहीं है, इस साल जो अत्यधिक बारिश हुई है...(व्यवधान)

अध्यक्ष महोदया: मंत्री जी को जवाब तो देने दीजिए।

श्री कमलनाथ: अत्यधिक बारिश होने के कारण सड़कों की हालत ज्यादा बिगड़ गई है। हमने इस बारे में वित्त मंत्रालय से भी निवेदन किया है कि हमें रिपेयर एंड फ्लड डैमेज के मेनटेनेंस के लिए जो एलोकेशन दिया जाना है, वह इंक्रीज करके दें। मुझे उम्मीद है कि वित्त मंत्रालय इस पर विचार करेगा और इसी सत्र में जब सामान्य बजट की सप्लीमेंटरी डिमांड आएगी तो वित्त मंत्री जी इस पर अवश्य ध्यान देंगे। जहां तक मरम्मत की बात है, मध्य प्रदेश की खराब सड़कों की बात है, तो वहां के मुख्य मंत्री जी के साथ मेरी पिछले सप्ताह इस मामले पर बातचीत हुई थी। हम मध्य प्रदेश में सड़कों की रिपेयर का काम इसी हफ्ते से शुरू कर रहे हैं।

श्री सतपाल महाराज : अध्यक्ष महोदया, उत्तराखंड की सीमा पर लगे गांव राष्ट्रीय राजमार्ग से जुड़े हुए हैं। वहां पर विशेषकर गंगोत्री, यमुनोत्री, केदारनाथ, बद्रीनाथ राजमार्ग से जुड़े हुए हैं। ऋषिकेश और बद्रीनाथ का जो राजमार्ग है, वहां कई जगह पर पहाड़ टूटते रहते हैं, जैसे कलियासोड और सेराबगढ़ हैं। मैं मंत्री जी से यह जानना चाहता हूं कि क्या मंत्री जी की वहां पर कोई सुरंग बनाने की योजना है, ताकि वहां पर यातायात रुके नहीं और पहाड़ टूटने से कई दिनों तक मार्ग बंद रहता है, जिसकी वजह से लोग रास्ते में ही फंसे रहते हैं इसलिए क्या वहां पर कोई सुरंग बनाने की आपकी योजना है?

श्री कमलनाथ: हमारी ऐसी कोई योजना नहीं है। अगर राज्य सरकार इस प्रकार का कोई प्रस्ताव केन्द्र को भेजेगी तो हम उस पर अवश्य विचार करेंगे। इसके साथ ही साथ मैं माननीय सदस्य को यह भी कहना चाहता हूं कि पिछले हफ्ते मेरी उत्तराखंड के मुख्य मंत्री जी के साथ डिटेल में चर्चा हुई थी। जो भयानक

स्थिति सड़कों की बाढ़ के कारण उत्तराखंड में उत्पन्न हुई है, उसके लिए एक योजना बनाई जा रही है कि कैसे उसे सुधारा जाए।

श्री रेवती रमन सिंह : अध्यक्ष महोदया, मैं आपके माध्यम से मंत्री जी से जानना चाहता हूं कि पूरे देश में सरकार की सड़कों का जाल बिछाने की योजना है, लेकिन उत्तर प्रदेश जो देश का सबसे बड़ा प्रदेश है, वहां कितनी सड़कों का प्रस्ताव है और कितनी सड़कों का निर्माण आपने किया है? जो चीन से लगा हुआ बॉर्डर है, चीन ने हमारी सीमा तक मोर्टेबल रोड बना दी है, जबकि हमारी अभी भी जो सड़कें बन रही हैं, वे या तो अधूरी हैं या उनसे चीन की सीमा तक जाने में बहुत समय लगता है। मैं आपसे जानना चाहता हूं कि उत्तर प्रदेश और नार्थ-ईस्ट के जो प्रदेश हैं, जो चीन की सीमा से लगे हुए हैं, वहां पर आपने क्या काम किया है और वह कब तक पूरा हो जाएगा?

सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (कुँवर आर.पी.एन.सिंह): महोदया, उत्तर प्रदेश में हमने तमाम प्रोजेक्ट सड़कों के अवार्ड किए हैं। सबसे पहले गाजियाबाद से अलीगढ़ तक जो एक मुख्य सड़क है, उसका अवार्ड किया है और उस पर काम शीघ्र ही शुरू होने वाला है। उसके बाद बरेली से मुरादाबाद सड़क का भी अवार्ड कर दिया है। उसके बाद मुरादाबाद से सीतापुर तक की सड़क भी अवार्ड कर दी है। इसके अलावा तीन प्रोजेक्ट रायबरेली से इलाहाबाद, अलीगढ़ से आगरा और कानपुर से कबराय, अवार्ड की स्टेज पर हैं। चार प्रोजेक्ट्स की डीपीआर कम्प्लीट हो चुके हैं, जिनकी फोर लेन की मांग हमारे उत्तर प्रदेश के कई माननीय सदस्य कर रहे हैं । उन्हें पीपीएसी भेजने की तैयारी कर ली है।...(व्यवधान)

लखनऊ से लेकर रायबरेली को फोर लेन करने के लिए, लखनऊ से सुल्तानपुर होते हुए बनारस तक जो रास्ता है, उसे भी पीपीएसी भेजने की तैयारी कर ली है। बनारस से गोरखपुर तक सड़क बनाने का कार्य ठेके के स्टेज पर है। अलीगढ़ से लेकर कानपुर तक भी ठेके के स्टेज पर है। आप समझ सकते हैं कि सड़कों के लिए, पूरे उत्तर प्रदेश में, हमने अपना पूरा ध्यान इन वर्षों में दिया है। मुझे पूरा विश्वास है कि इन पांच सालों के दौरान जो सड़कें उत्तर प्रदेश में यूपीए-II की सरकार के कार्यकाल में बनेंगी, वह एक ऐतिहासिक कदम रहेगा।...(व्यवधान)

MADAM SPEAKER: Hon. Members, I know this is a subject on which everybody is very concerned. I have a very long list of those who want to ask questions. I think it is a fit case for Half-an-Hour discussion.

(Q. No.2)

श्री मनसुखभाई डी. वसावा : माननीय अध्यक्ष महोदया, मेरा प्रश्न सार्वजनिक वितरण प्रणाली में अनियमितता और भ्रष्टाचार के बारे में है। केन्द्र सरकार ने सारी जिम्मेदारी नहीं ली और राज्य सरकारों पर जिम्मेदारी थोप दी है। केन्द्र सरकार की जानकारी के लिए मैं यह बताना चाहता हूं कि सरकार सार्वजनिक वितरण प्रणाली के तहत, गरीब परिवारों को खाद्यान्न उपलब्ध कराने के अपने उद्देश्य में पूरी तरह से विफल रही है। वास्तव में जो गरीब हैं, उनके पास राशन कार्ड नहीं हैं और जो गरीब नहीं हैं, उनके पास गरीबी रेखा से नीचे वालों को दिये जाने वाले राशन काड्र्स हैं। मान्यवर, 30 जून 2010 तक एक करोड़ 94 लाख के करीब बोगस राशन-काड्र्स पकड़े गये हैं। मैं माननीय मंत्री जी से आग्रह करना चाहता हूं कि जो जाली राशन काड्र्स पकड़े गये हैं उनके बदले में गरीबों को राशन-काड्र्स दिये जाएं और गरीबों को खाद्यान्न नियमानुसार मिले।

श्री शरद पवार: माननीय अध्यक्ष महोदया, जहां तक सप्लाई की बात है तो उसमें कोई कमी नहीं है, मेरे जवाब में यह बात साफ है। गवर्नमेंट ऑफ इंडिया की जवाबदेही प्रक्योरमेंट, स्टोरेज एंड एलोकेशन, इन तीनों बातों की है और उन पर हमने ध्यान दिया है। जहां तक सिलेक्शन, बंटवारा, सिलेक्शन ऑफ शॉप्स, यह सब जिम्मेदारी स्टेट-गवर्नमेंट की है, इसलिए बार-बार हम यह बात उनके सामने लाने की कोशिश करते हैं। इसमें सुधार होने की आवश्यकता है, इसको मैं स्वीकार करता हूं। मेरे लेवल पर, इसी काम के लिए फूड मिनिस्टर की हमने तीन मीटिंगें ली हैं, फूड-सचिवों की मीटिंगे ली हैं और इसमें सुधार करने के लिए, उनको जो भी बताने की आवश्यकता थी वह बताया गया है। इसका परिणाम देखने को मिला कि एक करोड़ से ज्यादा बोगस राशन काड्र्स, स्टेट गवर्नमेंट्स ने इनीशिएटिव लेकर कैंसल करने का काम किया और जो कुछ गलत चीजें होती थी, इस पर स्टेट गवर्नमेंट्स ने अच्छी तरह से ध्यान दिया और इससे डिस्ट्रीब्यूशन सिस्टम स्ट्रीमलाइन होने में मदद हो रही है।

श्री मनसुखभाई डी. वसावा : माननीय अध्यक्ष महोदया, सरकार ने कानून अच्छे तो बना लिये हैं, फिर भी हम जानते हैं कि गरीब लोगों को राशन नहीं मिल रहा है और जो मिल रहा है वह पूरा नहीं मिल रहा है और घटिया किस्म का राशन मिल रहा है। जो घटिया किस्म का राशन मिल रहा है उसकी जिम्मेदारी कहीं पर केन्द्र सरकार की है। केन्द्र सरकार जैसा घटिया अन्न राज्य सरकारों को देती है, वही राशन राज्य सरकारें देती हैं। मैं पूछना चाहता हूं कि केन्द्र सरकार अच्छी क्वालिटी का खाद्यान्न राज्यों को देना चाहती है या नहीं? आप सभी जानते हैं कि मिट्टी का तेल पेट्रोल पम्पों और कारखानों में चला जाता है और

खाद्यान्न आटे के कारखानों में चला जाता है। सरकार को यह सब मालूम है लेकिन उसे रोकने के लिए आप कोई प्रयास नहीं करते हैं। मैं जानना चाहता हूं कि इसे रोकने के लिए आपके पास क्या उपाय हैं?

SHRI SHARAD PAWAR: Regarding kerosene and other things, it does not come under the purview of my Ministry. It will require a separate Question to Petroleum Ministry.

महोदया, माननीय सदस्य ने पूछा है कि किस तरह का अनाज देते हैं, इस बारे में मैं साफ तौर से कहना चाहता हूं कि हमने फूड कारपोरेशन आफ इंडिया को जो सूचना दी है कि कभी भी जब हम राज्य सरकार को अनाज देते हैं, तब राज्य सरकार के आफिसर को वहां बुलाइए, उन्हें दिखाया जाए कि किस तरह की क्वालिटी का अनाज है, उनकी तरफ से लेटर लीजिए कि अनाज अच्छा है। उसके बाद फिर एलोकेशन किया जाए, इसमें कोई गलत बात नहीं है।

एक सवाल यह भी उठाया गया कि हम पूरा माल देते हैं या नहीं, मैं एक ही बात कहना चाहता हूं कि 25 लाख टन का एडिशनल कोटा देने का निर्णय ग्रुप आफ मिनिस्टर्स ने लिया है। यह निर्णय हमने 7 सितम्बर, 2010 को लिया था। Till today the total lifting is hardly six per cent from States. Food grains which have been earmarked only for BPL, even that have also not been lifted by the States. Hardly six per cent has been lifted. I contacted each and every State and most of the States have told me that they have got enough stock. They will definitely lift it, but at an appropriate time.

डॉ. संजय सिंह : सार्वजनिक वितरण प्रणाली के बारे में सभी संसद सत्रों में चर्चा होती है, इसकी खामियों की चर्चा होती है। सैंकडों, करोड़ों रुपया भारत सरकार का इस पर खर्च होता है। जब कोई सवाल उठता है, तो प्रदेश सरकारों के ऊपर जिम्मेदारी डालकर हम शांत हो जाते हैं। माननीय मंत्री जी बहुत कुशल प्रशासक हैं। उनका जवाब आ गया है कि इतनी शिकायतें मिली हैं और इतने कर्मचारियों और अधिकारियों को दंडित किया गया है। इसके बावजूद अभी तक कोई फुलप्रूफ सिस्टम नहीं बन पाया है कि इसका निराकरण सही ढंग से हो सके। कई बार अखबारों में भी आता है कि 40-45 प्रतिशत खुले बाजार में राशन पहुंच जाता है। सुप्रीम कोर्ट से भी रेफरेंस आया कि कालाबाजार में राशन पहुंच जाता है।

मैं माननीय मंत्री जी से जानना चाहता हूं कि तकनीकी साधन भी अपनाए जाएंगे और कोई ऐसी व्यवस्था अपनाई जाएगी, जिसकी चर्चा होती है कि फुलप्रूफ सिस्टम बन जाएगा। क्या सरकार के माध्यम से कोई ऐसा सिस्टम बनाया जा रहा है, जिससे कि इस बारे में ठोस कदम उठाया जा सके और तमाम सारी खामियों का निराकरण हो सके?

SHRI SHARAD PAWAR: Action which has so far been taken by the Government just to improve the system has been communicated to the States. There is a nine point action plan to curb the leakage and diversion of food grains under TPDS. Action against those with bogus ration card has been implemented. Greater involvement of the Panchayat Raj institutions has been started. Along with these, use of ICT tools and computerisation of the TPDS have also been started by some States. As a pilot scheme we have taken up the Smart Card based operation in Haryana and Chandigarh. Practically we will be able to complete the scheme in a month or two. जो माल लेकर जाते हैं, वह कहां गया, इसकी सूचना सरकार के पास ठीक प्रकार से आनी चाहिए। Global positioning system for tracking movement of the vehicles transported for TDPS has also been introduced in some of the States. Plus, for the doorstep delivery of the food grains and timely availability of the food grains a number of steps have been taken and States are cooperating to implement them through these actions.

SHRI P. KARUNAKARAN : Now-a-days we distribute through the PDS mainly rice, wheat and sugar. At the same time, in order to control the price rise and also in order to intervene in the market, I think it is advisable to include the pulses, edible oil and other items. States like Kerala and Tamil Nadu have been effectively strengthening the PDS by introducing other essential commodities also.

But the States have to meet the financial burden, if these items are to be included. So, may I know through you, Madam Speaker, whether the Government would consider including other essential items, and if States are taking such steps, whether the Government will compensate the financial burden on this issue?

SHRI SHARAD PAWAR: I would like to accept that some of the States, like Tamil Nadu and Kerala, have taken the initiative to include additional items to what we are supplying. It is also correct that on certain occasions, the Government of India has imported pulses and edible oil and these have been provided to the State Governments with subsidy. That is not a regular affair, but whenever there is a gap between demand and supply, we do import and do supply, but in respect of other items, the Government of India has not taken any responsibility. It is a good thing that the States themselves are taking this responsibility and they themselves are taking the financial burden on their shoulders.

SHRI SUDIP BANDYOPADHYAY : Madam, this question on the issue of PDS is most vital and important because price rise is totally related to the distribution system of this great country. Hon. Finance Minister, Shri Pranab Mukherjee, while replying to the debate on last Budget, had also said that PDS has to be further strengthened and this can only reduce the price up to a certain extent.

I am happy to hear that Tamil Nadu and Kerala are going to take certain steps, but there are certain other State Governments which are ruling for a long period of 20, 30 or 35 years, but they have not yet succeeded to include many such items in the PDS List.

In respect of the same issue, I want to raise a question. I would like to know whether few more items - except rice, wheat and pulses - like match-boxes, breads, vegetables, salt, sugar, tea, which were once very much part of 14 to 18 items forming a popular slogan, can be included in the PDS for distribution among the BPL listed people. I would like to know whether the Government is considering this issue, by which the price rise can actually be reduced up to a certain extent. It can be done through the positive steps of the Government.

SHRI SHARAD PAWAR: Madam, today the Government of India has taken the responsibility to allot wheat and rice and certain percentage of sugar and, as I said, on certain occasions, edible oils and pulses also. Beyond that, the Government of India has not taken the responsibility.

There are about 15 States which have taken the responsibility. They have started adding certain items and they themselves have taken the financial burden. These States are Andhra Pradesh, Assam, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Madhya Pradesh, Maharashtra, Punjab, Sikkim, Tamil Nadu, Tripura, West Bengal and Puducherry. These States are purchasing some of the items from the open market, providing certain percentage of subsidy and making them available through the PDS.

(Q. No. 3)

SHRI L. RAJAGOPAL : Madam, through you, I would like to draw the attention of the Government and the Minister. Of course, there has been a lot of debate in the last few months on the status of food grains in the warehouses of FCI. I am not going into the condition of the food grains. Of course, some say that they are rotten while some others say that they are in good condition. But the most important and worrying factor is that the godowns are full with food grains and farmers are very much worried because it is the harvest period. What would happen to the procurement of food grains in this season? All the godowns are full. There are certain States which are procuring the food grains from the open market and providing them at subsidized price, especially Andhra Pradesh. Andhra Pradesh is giving rice at Rs. 2 per kilogram for 90 per cent of the population, buying it from the open market.

A lot of States are willing to lift more grains. I have seen a statement of the Minister where he said that additional 25 lakh tonnes of food grains have been given to various States. What the States are saying is that FCI is levying warehouse charges and transportation charges on top of cost of the food grains. So, I would like to know whether the Government is agreeing to reduce the warehouse charges and transportation charges so that the States can lift the food grains.

MADAM SPEAKER: You have to ask the question. We have very little time left now.

SHRI L. RAJAGOPAL : I also appreciate the UPA Government and the UPA Chairperson for the initiative they have taken in drafting the Food Security Policy, wherein 75 per cent of our population will be getting food grains at subsidised prices. Until the Food Security Policy is implemented, at least the Government of India can reduce warehouse charges and transportation charges.

SHRI SHARAD PAWAR: It is to certify 25 lakh additional quantum which has been allotted to the State for BPL category at BPL rates. So, we are not charging any more money or any other charges but we are charging only BPL rates.

Another question which hon. Member has said is if the warehouses are full, and he said that it is a worrisome situation. I am not worried. It is a good thing that our warehouses are full. We have got ample storage today. As far as buffer norms are concerned, practically we have got double material in our various storages. It is true that there is a shortage of warehouses. Some massive programmes have been taken up by the Government of India to construct new godowns and simultaneously we have also instructed the FCI officials that they can hire godowns, whether it is from societies or any Government agencies or private parties and a number of godowns had to be hired and the same should be made available for the use of FCI. There will not be any problem for procurement; we would procure. We would not create a situation where the farmer would face a sort of difficult situation, that will not be allowed. We would procure and would give MSP to the farmers and we would store.

SHRI L. RAJAGOPAL : But in Andhra Pradesh, the entire farming community is up in arms. They are so much worried because in the entire Andhra Pradesh, all the godowns are full. Recently, when Kerala wanted rice, rice was moved from Punjab but not from Andhra Pradesh, thus, created a heartburn among the farming community in Andhra Pradesh. We are talking about rice. All the godowns of Andhra Pradesh are full with rice and wheat also. I was told that the Government of India is drafting a new policy for warehousing where they are trying to contract more private godowns with a longer period of ten years. That is going to take a long time. How well are they prepared? Ultimately, what we want is that, no farmer should suffer for want of lifting of procurement.

SHRI SHARAD PAWAR: This issue concerning, particularly, the paddy farmers of Andhra Pradesh is a cause for worry. But I would like to assure them through

this House that we would procure each and every produce that they are going to bring to the procurement centre. There will not be any problem. … (*Interruptions*) Whatever stock we got today in Andhra, we are shifting to other Southern States, particularly, Tamil Nadu and Kerala. We would shift to these two States. As I said, we are also hiring additional godowns. There will not be any problem. We would see that procurement would be there. … (*Interruptions*)

MADAM SPEAKER: Nothing will go on record except the question of Shri Purnmasi Ram.

(Interruptions) …[*]

अध्यक्ष महोदया : श्री पूर्णमासी राम जी आप बोलिये।

…(व्यवधान)

*(Interruptions) …**

श्री पूर्णमासी राम : अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि जयपुर में भारतीय खाद्य निगम …(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये।

…(व्यवधान)

अध्यक्ष महोदया : आप भी बैठ जाइये। मंत्री महोदय को उत्तर देने का समय दीजिए।

…(व्यवधान)

श्री पूर्णमासी राम : जयपुर में भारतीय खाद्य निगम ने सड़ाव रखने के लिए अपना गोदाम भाड़े पर दिया है और अपना अनाज खुले आसमान के नीचे रखा है। मैं मंत्री जी से जानना चाहता हूं कि जब भारतीय खाद्य निगम के पास अपना गोदाम था और उसे सड़ाव रखने के लिए भाड़े पर दिया है और अपना अनाज खुले बाजार में पड़ा है, इसका क्या कारण है?

SHRI SHARAD PAWAR: I did not understand. Will the hon. Member please repeat the question?

MADAM SPEAKER: Question Hour is over.

---

[*] Not recorded.

12.00 hrs

RELINQUISHMENT OF OFFICE BY SECRETARY-GENERAL, SHRI P.D.T. ACHARY AND HIS APPOINTMENT AS HONORARY OFFICER OF LOK SABHA

MADAM SPEAKER: Hon. Members, I have to inform the House that Shri P.D.T.Achary has relinquished his office as Secretary-General of Lok Sabha on 30 September, 2010.

Shri P.D.T.Achary, who was appointed as Secretary-General of Lok Sabha on 1 August, 2005 had a thorough knowledge of parliamentary practices, procedures and constitutional matters which greatly helped the Presiding Officers and the Panel of Chairmen in conducting the proceedings of the House in a smooth and orderly manner. Shri Achary was always available to all sections of the House.

Shri Achary helped in successfully organizing various international parliamentary conferences, seminars and workshops by the Indian Parliament and had also been of great help to Indian Parliamentary delegations attending international parliamentary conferences and on goodwill visits to foreign Parliaments. Throughout his career, he worked very conscientiously and the institution benefited from his vast knowledge of parliamentary procedures and practices.

In recognition of his services to Lok Sabha, I have great pleasure in announcing that Shri Achary has been appointed as Honorary Officer of the House.

I am sure all of you will join me in wishing him the best of health and a very meaningful and productive life in the years ahead.

12.03 hrs.

APPOINTMENT OF SHRI T.K. VISWANATHAN AS SECRETARY-GENERAL, LOK SABHA

MADAM SPEAKER: Hon. Members, I am also happy to announce that I have appointed, in consultation with the Leader of the House and the Leader of Opposition, Shri T.K. Viswanathan, formerly Union Law Secretary and Advisor to Union Minister for Law & Justice as Secretary-General, Lok Sabha with effect from 1 October, 2010.

Shri Viswanathan has been associated with drafting of many important Government Bills and has also assisted various Parliamentary Committees during examination of Bills referred to them. I am confident that Shri Viswanathan, with over 38 years of experience in the field of law during which he occupied important positions in the Ministry of Law & Justice, will diligently discharge his duties and responsibilities as our next Secretary-General.

12.04 hrs

REFERENCE BY THE SPEAKER
Congratulations to Indian contingent on their splendid performance at the Commonwealth Games, 2010

MADAM SPEAKER: Hon. Members now coming to the Commonwealth Games, I am sure the House would join me in applauding all the 71 participating contingents from Commonwealth countries especially the Indian contingent for their splendid performance at the Nineteenth Commonwealth Games 2010 held in New Delhi from 3rd October to 14th October, 2010. I, on behalf of the House, congratulate all the sportsmen and sportswomen who have won medals for their country. I also congratulate all the sportspersons who have participated in the Games in the true spirit of sportsmanship and friendship.

India was awarded 38 gold, 27 silver and 36 bronze medals in these Games, thereby crowning itself with sporting glory by winning an unprecedented 101 medals.

It is a matter of great pride to observe that a majority of victorious sportspersons are from rural background. Women sportspersons too have proved their mettle in these Games by excelling in various disciplines.

I am sure that these Games will act as a catalyst in projecting our country as a sporting Nation and will motivate youngsters particularly those from small villages and towns to come out and participate in sporting events.

Let us convey our best wishes to the Indian Contingent for all their future endeavours.

… (*Interruptions*)

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदया, घोटाले भी हुए हैं।...(व्यवधान)

12.05 hrs.

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now Papers to be laid.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): I beg to lay on the Table a copy of the Proclamation (Hindi and English versions) dated 11th September, 2010 issued by the President under clause (2) of article 356 of the Constitution revoking the earlier Proclamation issued by her on 1st June, 2010 in relation to the State of Jharkhand published in Notification No. G.S.R. 750(E) in Gazette of India dated 11th September, 2010 under article 356(3) of the Constitution.

(Placed in Library, See No. LT 3161/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

(i) The Removal of (Licensing Requirements, Stock Limits and Movement Restrictions) on Specified Foodstuffs (Amendment) Order, 2010 published in Notification No. S.O. 2361(E) in Gazette of India dated 29th September, 2010.

(Placed in Library, See No. LT 3162/15/10)

(ii) The Sugarcane (Control) (Second Amendment) Order, 2010 published in Notification No. S.O. 2452(E)/Ess. Com./Sugarcane, in Gazette of India dated 7th October, 2010.

(2) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 3 of Destructive Insects and Pests Act, 1914:-

(Placed in Library, See No. LT 3163/15/10)

(i) The Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2010 published in Notification No. S.O. 2095(E) in Gazette of India dated 27th August, 2010.

(Placed in Library, See No. LT 3164/15/10)

(ii) The Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2010 published in Notification No. S.O. 2284(E) in Gazette of India dated 15th September, 2010.

(Placed in Library, See No. LT 3165/15/10)

(iii) The Plant Quarantine (Regulation of Import into India) (Fourth Amendment) Order, 2010 published in Notification No. S.O. 2516(E) in Gazette of India dated 11th October, 2010.

(Placed in Library, See No. LT 3166/15/10)

(3) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the year 2008-2009 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library, See No. LT 3167/15/10)

(4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Jammu & Kashmir Horticultural Produce Marketing and Processing Corporation Limited for the years 1994-1995 to 2009-2010 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT 3168/15/10)

12.05 ½ hrs.

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 3rd Report of Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants, pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.*

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants, pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.

---

* Laid on the Table and also placed in Library, See No. LT 3169/15/10.

श्री मुलायम सिंह यादव (मैनपुरी): माननीय अध्यक्ष महोदय, आपका बहुत बहुत धन्यवाद। ...(व्यवधान)

अध्यक्ष महोदया : माननीय सदस्य कृपया शांत हो जाएँ।

...(व्यवधान)

12.06 hrs.

SUBMISSION BY MEMBER

Re : Threat posed due to increasing Chinese activities along bordering States of Uttarakhand, Himachal Pradesh, Arunachal Pradesh, Leh and Laddakh

श्री मुलायम सिंह यादव (मैनपुरी): माननीय अध्यक्ष महोदय, आपका बहुत बहुत धन्यवाद कि आपने देश की सुरक्षा के प्रश्न को समझा और मुझे इस पर बोलने का अवसर दिया। हमारी जानकारी है और मैं सदन को सूचना देना चाहता हूँ कि चीन बहुत जल्दी हिन्दुस्तान पर हमला करने वाला है। चीन ने 1962 में भी जब भारत पर आक्रमण किया था तो उस समय लाखों वर्ग किलोमीटर ज़मीन पर कब्ज़ा कर लिया था। चीन ऐसे ही बातचीत करता रहता है। मैं खुलेआम कह सकता हूँ कि चीन जितना ... *चीन अब भी हिन्दुस्तान से और प्रधान मंत्री जी से बात कर रहा है। दूसरी तरफ अपनी तैयारी पूरी कर रहा है। मैं यह सूचना दे रहा हूँ कि चीन कभी भी हमला कर सकता है, बल्कि कर देगा। उसने साफ कह दिया है कि अरुणाचल प्रदेश, हिमाचल प्रदेश, उत्तराखंड, लद्दाख से लेकर अन्य और भी जो सूबे हैं, उन पूरे के पूरे सूबों के लिए चीन कह रहा है कि वह उनके हैं। इसी तरह से पहले भी उसने कहा था। मैं उस समय का ज़िक्र इसलिए कर रहा हूँ कि यहाँ और लोग तो नहीं जानेंगे, लेकिन अटल जी होते तो सदन में इस मामले पर सवाल उठाते। अब तो कोई नहीं रहा जो इस सवाल को उठाए। उस वक्त अटल जी ने इस बात को माना था, पंडित दीनदयाल उपाध्याय जी ने माना था कि डॉ. राम मनोहर लोहिया ने जो बात कही 1950 में, वह बात सच हो सकती है। 1950 में उन्होंने कहा था कि चीन हमला करेगा। जब चाउ एन लाइ यहाँ आए तो हम तो उस समय बच्चे थे, पढ़ते थे। हमने देखा क्या स्वागत हुआ उनका! और वह टेढ़ी निगाह करके देख गए कि यहाँ क्या सुरक्षा है, कैसे हम हमला कर सकते हैं। यहाँ से वापस जाकर उसने हमला कर दिया। चीन ने हमारी लाखों वर्ग किलोमीटर ज़मीन पर कब्ज़ा कर लिया और सरकार ने उस कब्ज़ा की हुई ज़मीन को कभी वापस लेने की कोशिश भी नहीं की, कभी उसका ज़िक्र भी नहीं किया। पुनः जो मैंने आपको सूबे बताए थे कि

---

* Not recorded.

अरुणाचल प्रदेश, हिमाचल प्रदेश, उत्तराखंड और लद्दाख तथा उससे लगे हुए जितने प्रदेश हैं, वे सब के सब चीन ने अपने नक्शे में बना लिये हैं। नक्शा बनाना तो दूर रहा, तैयारी कर ली है। पुनः हम सदन को और सरकार को सूचना देना चाहते हैं। प्रधान मंत्री को देश के इन सवालों पर कोई मतलब नहीं है, यह मेरा आरोप है। इसलिए मैंने माननीय सोनिया जी की तरफ इशारा किया था कि मैं सच्चाई से कह रहा हूँ कि कभी भी चीन हमला कर सकता है और चीन हमला करने की पूरी तैयारी कर चुका है, पूरी सड़कें बना चुका है। हमने रक्षा मंत्री हो कर जितनी सड़कें बनाई थीं, उन सड़कों पर आज तक काम पूरा नहीं हुआ। अफसोस इस बात का है कि इनकी सरकार आई तो इन्होंने भी नहीं किया। आप मौके पर जाकर देखिये क्योंकि हमें अहसास था कि हमला हो सकता है इसलिए हमने सड़कें बनाना शुरू कर दिया था। जितनी सड़कें हमारे समय में बन गई थीं, ज्यों की त्यों उतनी ही हैं, बल्कि उनकी हालत और खराब हो गई।

मैं सरकार से जानना चाहूंगा कि हमने जो सड़कें बनानी शुरू की थीं, उन सड़कों पर काम क्यों नहीं किया गया और सड़कें क्यों नहीं बनायी गईं? चीन ने उस समय तक एक भी सड़क नहीं बनायी थी। उसके दिमाग में भी यह बात नहीं आयी। लेकिन अब एकदम उसने सड़कें बनानी शुरू कर दीं और वह पूरी सड़कें बना चुका है। चार, छः, आठ लेन तक की सड़कें बना चुका है और हमला करने की पूरी तैयारी है। सेना का सेनापति खुलेआम देश के सामने कहता है, उसकी बात पर भी ध्यान नहीं दिया गया। मुझे खबर है कि मीटिंग होती है, उसमें सेना के सेनापति और आफिसर कहते हैं, लेकिन सरकार की तरफ से अभी तक न तो कोई कार्रवाई की गई है, न उसको सुना गया है और न इस बारे में कोई पहल की गई है, जबकि वह देश पर कब्जा करने जा रहा है। मैं सूचना दे रहा हूं कि हर मीटिंग में रक्षा मंत्री, होम मिनिस्टर और वित्त मंत्री भी रहते हैं। ये कहें कि क्या सेना के अधिकारियों ने सूचना नहीं दी है? क्या सेनापति ने देश के सामने खुलेआम बयान नहीं दिया है कि चीन हमला करने जा रहा है? लेकिन उसके बादे भी कुछ नहीं हुआ है। इसलिए आज देश के सामने खतरा है कि चीन हमला करेगा। हम बता रहे हैं कि चीन ने पहले भी कब्जा किया है और फिर कब्जा करना चाहता है। इसलिए हम चाहते हैं कि आज का सारा कामकाज बंद करके इस पर चर्चा करवायी जाए। यह चर्चा एक दिन में नहीं हो पाएगी, यदि सभी लोग अपनी राय देना चाहें। हम चाहते हैं कि इस पर आज तत्काल चर्चा शुरू करवायी जाए और कल भी इस पर चर्चा हो, यही मेरी करबद्ध प्रार्थना है। ऐसा महत्वपूर्ण मुद्दा आपके सामने नहीं आया है, जब से आप इस कुर्सी पर बैठी हैं और शायद आगे भी नहीं आएगा। इसलिए आप इस मुद्दे को महत्व दें। आपसे मुझे उम्मीद है, आपसे मुझे आशा है कि आप इस मुद्दे पर बहस कराना शुरू करेंगी। सरकार बताए कि जो सड़कें हमने बनानी शुरू की थीं, उन सड़कों को क्यों नहीं बनाया गया? इसका जवाब हम जरूर चाहते हैं। हमें इस बात का एहसास था कि चीन कभी भी हमला कर सकता है। जॉर्ज साहब ने और हमने स्वयं इस बात को कहा था और आज

फिर से दोहराना चाहता हूं कि चीन ......* है। यदि चीन पर बातचीत के जरिए विश्वास किया, तो मैं नेता सदन से कहना चाहता हूं कि आप धोखा खाएंगे। चीन एक ...... * देश है, वह बातचीत करता है, हमला भी करता है और जमीन पर कब्जा कर रहा है।...(व्यवधान)

अध्यक्ष महोदया : यह शब्द एक्सपंज कर दीजिए।

श्री मुलायम सिंह यादव : मैंने आपके माध्यम से सदन को सूचना दी थी कि चीन एक-एक इंच जमीन पर रोजाना कब्जा कर रहा है। लेकिन अभी तक उसका जवाब नहीं आया है, क्यों नहीं आया है? आप सदन को बताएं कि आपने अभी तक क्या किया है? यदि नहीं किया है, तो क्यों नहीं किया है? मैं पूरे सदन से अपील करना चाहता हूं क्योंकि यह सवाल केवल हमारे दल का ही नहीं है। हम कांग्रेस पार्टी के देशभक्त सदस्यों से भी अपील करना करेंगे, सबसे अपील करेंगे कि इस मामले पर एक दिन की अलग से बहस हो। हम चाहते हैं कि आज सारा कामकाज बंद करके, आज नहीं तो आगे एक या दो दिन की चर्चा करवायी जाए, क्योंकि यह देश का सवाल है। यही मेरी आपसे अपील है।

श्री विष्णु पद राय (अंडमान और निकोबार द्वीपसमूह): अध्यक्ष महोदया, मैं माननीय सदस्य की बात से पूरी तरह से सहमंत हूं, क्योंकि हमारे यहां के कोको आईलैंड के लिए चीन की मौजूदगी एक खतरा है।...(व्यवधान)

SHRI BASU DEB ACHARIA (BANKURA): Madam, there have been exposure of scams and scandals one after the other recently starting from the allocation of 2G spectrum and then … (*Interruptions*)

डॉ. रघुवंश प्रसाद सिंह (वैशाली): महोदया, आज तक क्या किया गया है? एक के बाद एक बराबर विवाद हो रहा है...(व्यवधान)

MADAM SPEAKER: Nothing, except what Shri Basu Deb Acharia is saying, will go on record.

*(Interruptions) …**

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदया, सरकार की तरफ से जवाब आना चाहिए।...(व्यवधान)

अध्यक्ष महोदया : आप लोग बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : आप लोग बैठ जाइए, मंत्री जी जवाब दे रहे हैं।

---

* Not recorded.

संसदीय कार्य मंत्री और जल संसाधन मंत्री (श्री पवन कुमार बंसल): महोदया, माननीय मुलायम सिंह यादव जी ने जो चिंता व्यक्त की है, मैं उसकी सूचना माननीय रक्षा मंत्री को दे दूंगा। यहां जो कहा गया है, उससे मैं उन्हें अवगत करवा दूंगा। उसके बाद आप जैसा ठीक समझें कि किस शक्ल में क्या चर्चा होनी चाहिए, यह देखते हुए कि हमारे ताल्लुकात उनके साथ कैसे हैं? इस बात को देखते हुए, आप जैसा तय करेंगी, सरकार उसको मान लेगी।...(व्यवधान)

श्री मुलायम सिंह यादव: नेता सदन हमें आश्वस्त करें तो मैं उनकी बात को मान लूंगा।...(व्यवधान) मैंने उस वक्त भी कहा और इससे पहले भी मैं कह चुका हूं कि अगर नेता सदन यहां कहें तो मैं उनकी बात मानने के लिए तैयार हूं।...(व्यवधान)

MADAM SPEAKER: Nothing will go on record except what Shri Acharia is saying.

(Interruptions) ...[*]

SHRI BASU DEB ACHARIA : Madam, there has been exposure of scam and scandal one after another starting from 2G spectrum, then Commonwealth Games scandal… (*Interruptions*)

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): We will discuss this issue. He has already told it.… (*Interruptions*)

श्री मुलायम सिंह यादव : आप मुस्करा कर बोला करें।...(व्यवधान)

SHRI BASU DEB ACHARIA(BANKURA) : Madam, there has been exposure of scam and scandal during the last four to five years one after another. It started from 2G spectrum. Then came the scam in the preparation of Commonwealth Games which we discussed in the last Session but we want to discuss it again in this Session because there have been new revelations in this regard. The recent one is the scam in regard to the allotment of flats by Adarsh Housing Cooperative Society in Colaba of Mumbai. When this was exposed, the entire nation was ashamed because that land belonged to the Ministry of Defence and that was earmarked for Kargil martyrs. The flats which were earmarked for the Kargil

---

[*] Not recorded.

martyrs were handed over or given to the relatives and kith and kin of some Defence officers like the former Army Chief. How has this happened? How was the land which belonged to the Ministry of Defence passed on to the promoter and how were all the rules and regulations allowed to be violated? By mere resigning from the Chief Ministership is not enough. There is a need for a thorough probe. An independent probe is required and those who are responsible, maybe political bosses, should be punished. Action should be taken against those who have violated the rules and regulations. Even the Navy objected to the construction of the building but those rules were not observed. Violation of rules and regulations has taken place. Even the environment regulations have not been observed. How has this happened? The Government regulations have not been observed. How has this happened?

The Government owes an explanation to this House and they should make a statement on this. We demand that there should be a thorough probe into the matter and those who are responsible for this act of commission and omission should be punished. Action should be taken against them, whoever he or she may be. The Government should make a statement in this House as to what action it will take against those responsible for this large scale corruption and nepotism. …(*Interruptions*)

MADAM SPEAKER: Shri Hansraj Ahir may be allowed to associate with Shri Basu Deb Acharia on this issue.

श्रीमती सुषमा स्वराज (विदिशा): अध्यक्ष महोदया, अभी जो विषय श्री बसुदेव आचार्य जी ने रखा है, चूंकि उनका एडजर्नमेंट मोशन का नोटिस था, इसलिए आपने उन्हें पहले बोलने का समय दिया। मैं आपके माध्यम से सदन में यह कहना चाहती हूं कि वैसे तो जब से यू.पी.ए. दूसरे अवतार में आया है, तब से हर दिन कोई न कोई भ्रष्टाचार का मामला सामने आता रहा। हमारा जो पिछला मानसून सत्र गया और यह जो शीतकालीन सत्र आया है, इन दो सत्रों के अंतराल में अगर मैं यह कहना चाहूं कि ऐसा लगा है कि सरकार आकंठ भ्रष्टाचार में डूबी हुई है - राष्ट्रमंडल खेलों का घोटाला,...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, आप कृपया बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, आप उन्हें बोलने दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, आप बैठ जाइए।

...(व्यवधान)

श्री मुलायम सिंह यादव (मैनपुरी) : अध्यक्ष महोदया, हम उन पर हमला करें या वे हम पर हमला करें, यह ठीक नहीं है। मैं इसे बिलकुल पसन्द नहीं करता हूं। ...(व्यवधान)

श्रीमती सुषमा स्वराज: जब सरकार की बात है, तो उसमें सब पॉलीटिकल पार्टियां शामिल हैं। आप मत कहिए। ...(व्यवधान)

श्री मुलायम सिंह यादव : आप भी मत कहिए। ...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

श्री मुलायम सिंह यादव : अभी जांच हुई है। आपने कहा कि हमारे यहां अभी जांच हुई है। हमने क्या गलत बोला है। आप समर्थन करने के लिए खड़ी हैं। ...(व्यवधान)

श्रीमती सुषमा स्वराज : महोदया, मैं सरकारी योजनाओं में भ्रष्टाचार का मामला उठाना चाहती हूं। राष्ट्रमंडल खेलों में घोटाले हुए हैं। टू-जी स्पैक्ट्रम का इतना बड़ा घोटाला इस देश में हुआ है। आदर्श सोसायटी घोटाला हुआ है। सरकार की जो 'मनरेगा' योजना है, उसमें घोटाला है। ...(व्यवधान)

अध्यक्ष महोदया : बैठ जाइए। बोलने दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : बैठ जाइए। बोलने दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : बैठ जाइए। बोलने दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए। बोलने दीजिए। आपको भी मौका देंगे।

...(व्यवधान)

अध्यक्ष महोदया : अधीर रंजन जी, आप बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : कृपया बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : कृपया बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : कृपया बैठ जाइए। Please sit down.

...(व्यवधान)

अध्यक्ष महोदया : आप भी बैठ जाइए।

...(व्यवधान)

श्री मुलायम सिंह यादव : पहले तय हुआ था की सी.बी.आई. की कार्य-प्रणाली पर चर्चा होगी, लेकिन नहीं हुई। ...(व्यवधान)

अध्यक्ष महोदया : अभी नेता प्रतिपक्ष बोल रही हैं। पहले उन्हें बोल लेने दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, बैठ जाइए।

...(व्यवधान)

श्रीमती सुषमा स्वराज : अध्यक्ष महोदया, जो मुलायम सिंह जी कह रहे हैं, मैं उससे शत-प्रतिशत सहमत हूं। आपने नहीं, वह नोटिस मैंने दिया है। वह नोटिस हमारी तरफ से दिया गया है। सी.बी.आई. की कार्य-शैली पर चर्चा हो, यह नोटिस हमारी तरफ से दिया गया है। आप समझ नहीं पा रहे हैं। ...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, आप बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : जगदम्बिका पाल जी, आप कृपया बैठ जाइए।

...(व्यवधान)

श्री मुलायम सिंह यादव : सी.बी.आई. की कार्य-प्रणाली और उसके राजनैतिक दुरुपयोग पर हाउस में बहस होगी, यह तय किया गया था, लेकिन उस पर चर्चा नहीं हो रही है। ...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, आप कृपया बैठ जाइए।

…(व्यवधान)

श्रीमती सुषमा स्वराज : अध्यक्ष महोदया, यदि मुलायम सिंह जी, मेरी बात सुन लें, तो उन्हें पता लगेगा कि मैं वही कह रही हूं, जो वे कह रहे हैं।

सी.बी.आई. के राजनैतिक दुरुपयोग की चर्चा, मैंने आज सुबह भी आपसे, लीडर्स की मीटिंग में मांगी। नोटिस हमने दिया हुआ है। पिछली बार भी नोटिस दिया था। …(व्यवधान)

श्री मुलायम सिंह यादव : जब सी.बी.आई. के ऊपर चर्चा तय हो गई, तो वह क्यों नहीं हो रही है?

श्रीमती सुषमा स्वराज : वही तो मैं कह रही हूं। …(व्यवधान)

अब अगला वाक्य तो आप मुझे बोलने ही नहीं दे रहे हैं। आप तो हर बार खड़े हो जाते हैं। आप मुझे अपना वाक्य तो पूरा करने दें। यह कोई बात है ?…(व्यवधान)

श्री मुलायम सिंह यादव : सुषमा जी, आप मेरी तरफ क्यों देख रही हैं। आप चेयर को संबोधित कीजिए। …(व्यवधान)

अध्यक्ष महोदया : आप आपस में बात मत कीजिए। मुलायम सिंह जी, आप बैठिए। उन्हें बोलने दीजिए।

…(व्यवधान)

श्रीमती सुषमा स्वराज : महोदया, जहां तक सी.बी.आई. की कार्य-शैली पर चर्चा का सवाल है, पिछली बार चर्चा तय हो गई, उससे पिछली बार भी चर्चा तय हो गई। दो सत्रों से हम इस पर चर्चा की मांग कर रहे हैं, लेकिन चर्चा नहीं हो पाई। इसलिए इस बार फिर इस पर नोटिस दिया और आज सुबह आपसे कहा कि इस पर चर्चा हमें दीजिए। वह एक विषय है कि सी.बी.आई. का राजनीतिक दुरुपयोग यह सरकार कर रही है। उस पर तो हम निश्चित तौर पर चर्चा करेंगे, लेकिन इस समय …(व्यवधान)

श्री शैलेन्द्र कुमार : महोदया, हमने भी यह मामला उठाया है। …(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

श्रीमती सुषमा स्वराज : महोदया, लेकिन इस समय मैं जो विषय उठा रही हूं कि सरकार जिन फ्लैगशिप प्रोग्राम्स का दावा करती है, उनमें दो सबसे बड़े प्रोग्राम की बात करती है, एक मनरेगा और दूसरा राष्ट्रीय राजमार्गों का निर्माण।

जिन घोटालों की मैं चर्चा कर रही हूं, फिर चाहे वह राष्ट्रमंडल खेलों का घोटाला हो, आदर्श सोसायटी घोटाला हो या 2-जी स्पैक्ट्रम घोटाला हो, उनसे भी ज्यादा घोटाला इन फ्लैगशिप प्रोग्राम्स में हो रहा है। …(व्यवधान)

…(व्यवधान)

अध्यक्ष महोदयाः आप बैठ जाइये।

…(व्यवधान)

श्रीमती सुषमा स्वराज : इसलिए इस सत्र में…(व्यवधान)

अध्यक्ष महोदयाः आप क्यों बोल रहे हैं, आप तो बैठ जाइये।

… (*Interruptions*)

MADAM SPEAKER: Please take your seats.

… (*Interruptions*)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) …[*]

अध्यक्ष महोदयाः आप बैठ जाइये, सुरेश कुरुप जी। कुरियन जी, आप भी बैठ जाइये। आप बैठिये न, हम उनको बैठा रहे हैं।

…(व्यवधान)

अध्यक्ष महोदयाः अधीर रंजन जी, आपका नाम लिस्ट में है, आप भी बाद में बोलिएगा। पूनिया जी बैठिये। कमल किशोर जी, बैठ जाइये।

श्रीमती सुषमा स्वराज : अध्यक्षा जी, मैं आपसे केवल एक बात पूछना चाहती हूं कि प्रतिपक्ष अपनी बात यदि संसद के फर्श पर नहीं कहेगा तो कब कहेगा? जो कुछ ये लोग पीछे से करते हैं, हम संसद के सत्र का इन्तजार करते हैं, हम संसद के सत्र की प्रतीक्षा करते हैं कि हम वहां अपनी बात कहेंगे। आपने कहा कि प्रश्न काल स्थगित मत करो।…(व्यवधान)

अध्यक्ष महोदयाः आप बैठ जाइये। अब आप बैठिये न, हमने उनको बैठाया है, आप भी बैठ जाइये। तूफानी सरोज जी, आप क्यों खड़े हो रहे हैं।

…(व्यवधान)

अध्यक्ष महोदयाः आप बैठ जाइये। Nothing will go on record except what Shrimati Sushma Swaraj says.

*(Interruptions) …**

अध्यक्ष महोदयाः आप बैठ जाइये। देखिये, वे लोग बैठ गये हैं तो अब आप लोग खड़े हैं। आप बैठ जाइये।

…(व्यवधान)

---

[*] Not recorded.

अध्यक्ष महोदयाः हरिन पाठक जी, बैठ जाइये। सुषमा जी, आप बोलिये।

…(व्यवधान)

अध्यक्ष महोदयाः जगदम्बिका पाल जी, आप बैठ जाइये, आप क्यों खड़े हैं। आप भी बैठ जाइये, बार-बार खड़े हो रहे हैं। Nothing will go on record.

(Interruptions) …*

अध्यक्ष महोदयाः महाबल मिश्रा जी, आप भी बैठ जाइये। आप बोलिये।

…(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) …*

MADAM SPEAKER: Only what Shrimati Sushma Swaraj says will go on record and nothing else will go on record.

(Interruptions) …*

श्रीमती सुषमा स्वराज : अध्यक्षा जी, सदन को सुचारू रूप से चलाने के लिए आपने सत्र के दौरान और सत्र के अन्तराल में बैठक की। उन दोनों बैठकों का परिणाम यह हुआ कि सुबह भी हमने आपसे यह कहा कि ठीक है, हम प्रश्न काल स्थगित नहीं करेंगे। प्रश्न काल स्थगित नहीं हुआ। आपने कहा कि शून्य प्रहर में अपनी बात कह देना। शून्य प्रहर में भी बजाय हंगामे के बड़ी साइस्तगी से हम लोग अपनी बात कह रहे हैं और अच्छी तरह से बात चल रही है तो मैंने ऐसी कौन सी बात कह दी कि पूरा का पूरा सत्ता पक्ष उत्तेजित होने लगा? मैं यह बात कह रही हूं…(व्यवधान) यह देखिये। अब मैं आपसे कह रही हूं कि अगर हाउस नहीं चल रहा, अगर आज हाउस में व्यवधान हो रहा है तो सत्ता पक्ष इसके लिए दोषी है।

इसके लिए विपक्ष दोषी नहीं है। …(व्यवधान)

अध्यक्ष महोदया : बैठ जाइए।

…(व्यवधान)

अध्यक्ष महोदया : जगदंबिका पाल जी, बैठिए। पूनिया जी, बैठ जाइए।

…(व्यवधान)

अध्यक्ष महोदया : जगदंबिका पाल जी आप बैठ जाइए।

…(व्यवधान)

---

* Not recorded.

SHRI HARIN PATHAK (AHMEDABAD EAST): You do not want to see that Parliament functions!… (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): What are the threats that you are always issuing?… (*Interruptions*) What is this threat कि पार्लियामेंट नहीं चलने देंगे। … (*Interruptions*)

SHRI HARIN PATHAK : For the first time, the first day of the Winter Session is running smoothly. Do you want to disturb it?… (*Interruptions*)

श्रीमती सुषमा स्वराज : मैडम, आपके साथ आपके चैंबर में बनी सहमति कौन तोड़ रहा है, इसको आप देखिए। हमारी ओर से कोई हंगामा नहीं हुआ। हमने प्रश्न काल चलने दिया। अपनी बात शाइस्तगी के साथ कहने के लिए हम खड़े हुए हैं। बसुदेव आचार्य जी ने जो भावनायें एडजर्नमेंट मोशन से उठायीं, उसको मैं …(व्यवधान)

अध्यक्ष महोदया : महाबल मिश्र जी, बैठ जाइए।

…(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

…(व्यवधान)

श्रीमती सुषमा स्वराज : कल से आप हमें दोष मत दीजिए। संसद को चलाने की जिम्मेदारी सत्तापक्ष और प्रतिपक्ष की इकट्ठे होती है, इसे हम निभा रहे हैं और वे नहीं निभा रहे हैं। अगर आज कोई व्यवधान डाल रहा है, तो वे डाल रहे हैं। …(व्यवधान) हम भ्रष्टाचार की बात नहीं कह सकते। …(व्यवधान) ये घोटाले भी करेंगे और उस पर हमें बोलने भी नहीं देंगे। …(व्यवधान) अगर ये घोटाले करेंगे, तो हम बोलेंगे तो सही …(व्यवधान)

अध्यक्ष महोदया : आप लोग क्यों खड़े हो रहे हैं? बैठ जाइए।

…(व्यवधान)

श्रीमती सुषमा स्वराज : चारों तरफ से खड़े हो जाते हैं …(व्यवधान) घोटालों की पोल खुलेगी।…(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

…(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

…(व्यवधान)

श्रीमती सुषमा स्वराज : इन घोटालों का पर्दाफाश संसद के इस सत्र में होगा। इसलिए मैं आपसे संरक्षण चाहती हूं। अगर दो-दो मिनट में बोलने पर विघ्न करेंगे, तो चर्चा कैसे होने देंगे? मेरा आपसे निवेदन है कि जितने घोटाले मैंने गिनाए हैं, इनके ऊपर हमें विस्तृत चर्चा का मौका दीजिए। हर चीज पर हम चर्चा करना चाहते हैं। …(व्यवधान)

MADAM SPEAKER: Hon. Members, please sit down. The hon. Minister is speaking.

… (*Interruptions*)

अध्यक्ष महोदया : मंत्री महोदय बोल रहे हैं, आप बैठ जाइए।

…(व्यवधान)

श्री पवन कुमार बंसल : माननीय नेता विपक्ष ने जो जिक्र आपके कक्ष में हुआ, अक्सर उसका जिक्र नहीं होता, लेकिन उन्होंने इसका जिक्र किया। मैडम, मैं आपको याद दिला देना चाहता हूं कि वहां यह बात हुयी थी कि जिस चीज पर भी आप चर्चा चाहती हैं, उस समय घोटालों का जिक्र हुआ था, उसी वक्त साथ-साथ श्री गुरूदास दासगुप्त जी ने और दूसरे सदस्यों ने कहा था कि जब हम इन घोटालों की बात करते हैं, तो संविधान के साथ क्या हुआ है, कैसे लोकतंत्र को बेचा और खरीदा जा रहा है, उसका भी जिक्र साथ होना चाहिए। …(व्यवधान) आप खड़े हुए, आपका आदर के साथ आपकी बता सुनना चाहते हैं …(व्यवधान) अगर एक सदस्य ने बीच में कुछ कह दिया …(व्यवधान) मुझे मालूम है कि आप उसका जवाब दे देंगी। आप उसका जवाब दे सकते हैं। …(व्यवधान) हंगामा तब होता है जब उस वक्त पचास खड़े हो जाएं। अगर एक ने कुछ कहा, यह अक्सर होता है …(व्यवधान) मुझे मालूम है कि कब कितने खड़े हुए? …(व्यवधान) अगर आप अपनी बात …(व्यवधान) मैं आपसे इतनी ही गुजारिश करना चाहूंगा कि आप इतने सेंसेटिव मत होइए। ..(व्यवधान) यह धमकी, जो आपने कहा कि हाउस नहीं चलने देंगे, आपने कहा है कि हाउस चलायेंगे। …(व्यवधान) अगर आप नरेगा की बात करें, उसमें कोई कह दे कि यह प्रांतों का विषय है, इसे वहां सरकारें करती हैं। …(व्यवधान) अगर पब्लिक डिस्ट्रीब्यूशन सिस्टम को आप कहें, तो लोग कह दें कि यह वहां की प्रांतों का सवाल है, जवाहर लाल नेहरू अर्बन डेवलपमेंट मिशन वहां की प्रांतों का सवाल है। …(व्यवधान)

श्रीमती सुषमा स्वराज : टू जी स्पेक्ट्रम क्या प्रांतों का विषय है और सीडब्ल्यूजी क्या प्रांतों का विषय है?

श्री पवन कुमार बंसल : सुषमा जी आप इतनी उत्तेजित मत होइए। ...(व्यवधान) मैं कह रहा हूं कि आप जिस दिन कहेंगे, यह चर्चा हो जाएगी। ...(व्यवधान) मैडम जैसे सुबह बात तय हुयी है, चर्चा आप फिक्स कर दीजिए। जैसे ये चाहती हैं, वह चर्चा हो जाएगी। ...(व्यवधान)

श्री शरद यादव (मधेपुरा): अध्यक्ष महोदया, मुलायम सिंह जी ने जो सवाल उठाया था, मैं उसका समर्थन करता हूं। एक बात चर्चा के शुरू में निवेदन करना चाहता हूं कि सुषमा जी और बसुदेव आचार्य जी ने जो सवाल उठाया है, उस पर मैंने भी नोटिस दी थी। बंसल जी कह रहे थे कि हम चर्चा के लिए तैयार हैं। बंसल जी आप आए नहीं थे, इसके पहले कितने लोग जो ट्रेजरी बेंचेज हैं, उस पर खड़े हुए, उसका आपको पता नहीं है। ...(व्यवधान) आपका मौका भी जरूर आएगा।...(व्यवधान) हमें बोलने दीजिए।...(व्यवधान) जो सवाल दोनों माननीय सदस्यों ने उठाया, मुलायम सिंह जी ने भी गंभीर सवाल उठाया, आज देश में भ्रष्टाचार ऐसी बीमारी है, मैं किसी के पक्ष और विपक्ष में नहीं कह रहा हूं, आज देश की स्थिति यह है कि चाहे मनरेगा हो, कॉमन वैल्थ गेम्स और शहीदों की आदर्श कालोनी का सवाल हो,...(व्यवधान) कारगिल के शहीदों के लिए...(व्यवधान)

श्री शीश राम ओला (झुंझुनू): कारगिल के शहीदों के कफन के बारे में जो हुआ, वह बताइए।...(व्यवधान)

अध्यक्ष महोदया : रिकार्ड में कुछ नहीं जाएगा।

...(व्यवधान) [*]

अध्यक्ष महोदया : आप लोग बैठ जाइए।

...(व्यवधान)

श्री शरद यादव : वह डिफैंस की जमीन थी। इस देश के शहीद जिनमें अधिकांश वे सिपाही होते हैं जो मोर्चे पर लड़ते हैं, उनकी विधवाओं के लिए थी। मैं मानता हूं कि जिन मुख्य मंत्री के रिश्तेदारों को वहां मिला, उनसे इस्तीफा लिया गया।...(व्यवधान) लेकिन चाहे कॉमन वैल्थ गेम्स हों, मैंने शुरू में ही सदन में कहा था कि इसमें इतने घोटाले निकलेंगे कि गिनते नहीं बनेंगे। आज चर्चा नहीं है, आपने सिर्फ मुद्दा उठाने के लिए पांच मिनट की अनुमति दी है। मैं कहना चाहता हूं कि जो हुआ, मेरे हिसाब से लगभग 70 हजार करोड़ रुपये से 90 हजार करोड़ रुपये का घास से लेकर तमाम चीजों में घोटाला हुआ। जब मौका आएगा तब उस बारे में विस्तार से बोला जाएगा। मैंने आपसे भी निवेदन किया कि भ्रष्टाचार के बारे में सदन में दो-तीन दिन की बहस करवाई जाए। यह बात पक्की है कि हम चाहे जितनी तरह की बातें कर लें, जैसे-जैसे

---

[*] Not recorded.

आजीदी की उम्र बढ़ रही है, वैसे-वैसे भ्रष्टाचार चारों तरफ इतना बढ़ रहा है कि गरीब व्यक्ति के लिए जो पैसा जाता है, वह उसके करीब नहीं पहुंच रहा है। हर तरह से बर्बादी और तबाही है।...(व्यवधान)

श्री शीश राम ओला : कारगिल में जो लोग शहीद हुए, उनके कफन, ताबूत के बारे में जो हुआ, वह बताइए।...(व्यवधान)

श्री शरद यादव : महोदया, आपने मुझे बोलने के लिए खड़ा किया है, लेकिन माननीय सदस्य बोलने नहीं देते। ...(व्यवधान) मैं कहना चाहता हूं कि जो सदस्य इतने उम्र दराज हैं, सीनियर हैं, वे कई बार खड़े हो रहे हैं। मुझे समझ में नहीं आता है कि आज इन्हें क्या हो गया है।...(व्यवधान)

अध्यक्ष महोदया : ओला जी, आप बैठ जाइए।

...(व्यवधान)

श्री शरद यादव : अध्यक्ष महोदया, आप इन्हें बिठा लीजिए। ये बूढ़े व्यक्ति हैं।...(व्यवधान)
मैंने निवेदन किया कि भ्रष्टाचार हमारे खून में इस तरह मिल गया है जैसे कुएं में भांग गिरी हुई हो। यदि इस भांग के बारे में इस सदन चर्चा नहीं होने दी जाएगी, तो कैसे चलेगा। इन्होंने ताबूत के बारे में जो कहा, उसकी जांच की गई है। कौन कह रहा है कि उसकी जांच नहीं की गई? लेकिन उसका नतीजा क्या निकला? इस देश में जितनी जांच हुई, सुषमा जी ने सीबीआई के बारे में जो सवाल उठाया, आज यह कहते नहीं बनता। मैं बसुदेव आचार्य जी से पूछ रहा था कि इस बारे में क्या कहें, जांच किससे करवाई जाए। आप जेपीसी के बारे में नहीं मानते। सीबीआई का तंत्र अकेले इनके द्वारा नहीं, हर सरकार द्वारा, हमारी सरकार रही, हमारा प्रधान मंत्री रहा है, हमें मालूम है कि वह स्वायत तरीके से नहीं चल पाती।

जिस तरह आपने इलैक्शन कमीशन बनाया, सैक्रेट्री जनरल के चुनाव का एक रास्ता बनाया, उसी तरह इसे भी स्वायत बनाने के लिए आप प्रयास करें। अभी आपने सीवीसी का वायलेशन किया। आप जितना स्वायत करेंगे, उतना भ्रष्टाचार के मामले में रास्ता निकलने का काम होगा। सीबीआई के ऊपर से आज हम लोगों का विश्वास टूट गया है। मैं नहीं कह रहा कि उसने अच्छा काम किया या बुरा काम किया। जब किसी संस्था पर से विश्वास खत्म हो जाता है, तो देश का काम नहीं चलता।

मैं आपके माध्यम द्वारा संसदीय मंत्री जी से निवेदन करना चाहता हूं कि इस विषय पर आप वक्त ज्यादा दीजिए। अगर आप वक्त ज्यादा देंगे, तो ज्यादा अच्छे तरीके से बहस हो सकेगी। मैं केवल आपकी या हमारी पार्टी की बात नहीं कह रहा हूं। लेकिन आपके दौर में एक साथ दो-तीन ऐसी घटनाएं हो गयीं, आपको लगातार कहने के बावजूद भी हो गयीं, इसलिए अफसोस होता है। आदर्श कालोनी, जो कारगिल के शहीदों की विधवाओं के लिए थी, उसमें भ्रष्टाचार हुआ, तो उसने पूरे देश में सब लोगों की चेतना पर

चोट करने का काम किया। इसलिए ज्यादा समय देकर दुनिया भर के काम छोड़कर इस भ्रष्टाचार पर बहस करानी चाहिए। इसमें जो भी भ्रष्टाचारी हों, जो भी इस तरह के काम में संलिप्त हो, उनके लिए कोई सख्त कानून बनाया जाये, कोई रास्ता बनाया जाये। इन भ्रष्टाचारियों के खिलाफ पूरे देश में एक बड़ा आंदोलन होना चाहिए। श्री जय प्रकाश जी ने एक आंदोलन किया था, लेकिन आज वह फेल हो गया। मेरी आपसे विनती है कि इस बहस के लिए आप समय ज्यादा रखिये। जब आप इसमें समय ज्यादा रखेंगे तो सब लोग अपनी राय ठीक से रख सकेंगे।

श्री रामकिशुन (चन्दौली): माननीय अध्यक्ष जी, आपने हमें बोलने का अवसर दिया, उसके लिए मैं आपका आभार व्यक्त करता हूं। भ्रष्टाचार के चलते पूरी दुनिया में हिन्दुस्तान की शान और मान-मर्यादा घटी है। कारगिल के शहीदों के नाम पर मुम्बई में आदर्श कालोनी बनाने का काम था। राष्ट्रमंडल खेलों के नाम पर पचासों करोड़ रुपये के पेड़-पौधे लगाने पर घपला किया गया। राष्ट्रमंडल खेलों में पूरे खेल जगत को बदनाम करने का काम किया गया। यद्यपि हमारे देश के नौजवान खिलाड़ियों ने 101 पदक जीतकर देश की शान बढ़ायी है लेकिन देश में बैठी सरकारें और इन खेलों का आयोजन करने वाले लोगों ने इस देश की मान-मर्यादा को मटिया मेट करने का काम किया गया। इससे बड़ी शर्म की बात और कोई नहीं हो सकती। ...(व्यवधान) इसके साथ-साथ दूसरे जो भी घोटाले हुए हैं, उन सब घोटालों में देश में राजनैतिक पदों पर बैठे लोग, प्रशासनिक पदों पर बैठे लोगों की संलिप्तता है। इसलिए मैं आपके माध्यम से इस सरकार और पूरे सदन से कहना चाहता हूं कि इन घोटालों की एक उच्च स्तरीय और निष्पक्ष जांच हो और इस सदन में कम से कम स्वतंत्र रूप से और खुले दिल-दिमाग से चर्चा हो। आने वाले दिनों में ऐसे भ्रष्टाचारों पर कड़ाई के साथ रोक लगे, ऐसे दोषियों को चिन्हित करके उन्हें सजा दिलाने का काम करें, तब जाकर देश की प्रगति और सम्मान को बचाने का काम हो सकता है। मैं आपके माध्यम से पूरे सदन से निवेदन करना चाहता हूं कि आज देश की जो तस्वीर दुनिया में बिगड़ी है, उसके पीछे हम सब लोग जिम्मेदार हैं। अगर हम सब अपने देश की तस्वीर को बनाने की कोशिश नहीं करते हैं, तो निश्चित तौर से हमारी दुनिया में जो ताकत है, कल ओबामा जी ने विश्व बंधुत्व की बात कही, बड़ी तारीफ के पुल बंधे, लेकिन अगर हम पीछे मुड़कर देखेंगे, तो ऐसे भ्रष्टाचार भी हमारे पीछे चिपके हैं, जिन पर दुनिया के लोग अंगुली उठाने का काम करेंगे। आज चाहे देश की सुरक्षा का सवाल हो, चाहे देश की आंतरिक सुरक्षा का सवाल हो, हमारे नेता मुलायम सिंह जी ने चीन का सवाल उठाया। चीन आज हमारे लिए खतरा बनता जा रहा है। वह इसलिए खतरा बन रहा है कि चीन की निगाहें भारत के बाजार पर लगी हैं। चीन अपनी रेल लाइनें हमारी सीमाओं से मिलाने का काम कर रहा है। ...(व्यवधान)

अध्यक्ष महोदया : रामकिशनु जी, अब आप अपनी बात समाप्त कीजिए।

...(व्यवधान)

श्री रामकिशुन : इसलिए मैं इन सब बातों से अपने को सम्बद्ध करते हुए आपसे यही निवेदन करना चाहता हूं कि ऐसे भ्रष्टाचार के खिलाफ हम सबको मिलकर लड़ना चाहिए और इस पर बहस के लिए ज्यादा समय निश्चित करना चाहिए। आपका बहुत-बहुत धन्यवाद।

योगी आदित्यनाथ (गोरखपुर): अध्यक्ष महोदया, मैं आपके माध्यम से पूरे सदन और पूरे देश का ध्यान एक बहुत महत्वपूर्ण, संवेदनशील और ज्वलंत मुद्दे की ओर आकर्षित करना चाहता हूं। 482 वर्षों से पूरे देश की जनता को, पूरे देश और पूरी दुनिया में रहने वाले सनातन धर्म के अनुयायियों को जिस मुद्दे ने प्रभावित किया है, जिस मुद्दे के साथ लगातार लोगों की संवेदनाएं जुड़ी रही हैं, अयोध्या में श्री राम जन्मभूमि के उस महत्वपूर्ण मुद्दे की ओर मैं सरकार का ध्यान आकर्षित करना चाहता हूं। 30 सितंबर, 2010 को इलाहाबाद उच्च न्यायालय की एक विशेष पीठ, पूर्ण पीठ ने तमाम तथ्यों और साक्ष्यों को देखते हुए यह निर्णय दिया है कि वहां जो विवादित स्थल है, वह श्री राम जन्मभूमि का है।

महोदया, वर्ष 1993 में तत्कालीन महामहिम राष्ट्रपति ने उच्चतम न्यायालय से एक राय मांगी थी कि क्या वर्ष 1528 से पहले उस विवादित स्थल पर कोई हिन्दू मंदिर या हिन्दू धार्मिक स्थल था या नहीं? उच्चतम न्यायालय में उस मामले की सुनवाई हुई थी, उच्चतम न्यायालय ने उसकी सुनवाई के बाद उस मामले को उस विशेष पीठ के पास भेज दिया था, जिसने 30 सितंबर, 2010 को अपना निर्णय दिया है। वर्ष 1994 में तत्कालीन केन्द्र की सरकार, जो कांग्रेस पार्टी की सरकार थी, ने उच्चतम न्यायालय में एक शपथ पत्र दाखिल करके कहा था कि अगर यह साबित हो जाता है कि अगर वर्ष 1528 से पहले उस स्थल के नीचे कोई हिन्दू मंदिर या हिन्दू ढांचा या स्मारक रहा है, तो केन्द्र सरकार हिन्दू भावनाओं के अनुरूप कार्य करेगी। ...(व्यवधान)

श्री शैलेन्द्र कुमार : महोदया, यह मामला कोर्ट में विचाराधीन है।

योगी आदित्यनाथ : महोदया, अब मैं एक बार पुनः केन्द्र सरकार से अनुरोध करूंगा कि इलाहाबाद हाईकोर्ट की पूर्ण पीठ ने यह साबित कर दिया है कि वह विवादित स्थल ही श्री राम जन्मभूमि है, इसलिए केन्द्र सरकार उच्चतम न्यायालय में दिए गए अपने शपथ पत्र के अनुरूप कार्यवाही करे और अयोध्या में श्री राम जन्मभूमि मंदिर के निर्माण का मार्ग प्रशस्त करके इस देश में सामाजिक सौहार्द्र बनाने की दिशा में अग्रसर हो और सोमनाथ मंदिर की तर्ज पर अयोध्या में श्री राम मंदिर के निर्माण के लिए वहां आगे की कार्यवाही प्रारंभ करे।...(व्यवधान)

श्री शैलेन्द्र कुमार :महोदया, यह मामला कोर्ट में है।

श्री मुलायम सिंह यादव : महोदया, मैं एक बात कहना चाहता हूं।...(व्यवधान)

अध्यक्ष महोदया : आप लोग शान्त हो जाइए।

श्री अधीर चौधरी ।

SHRI ADHIR CHOWDHURY (BAHARAMPUR): Madam Speaker, … (*Interruptions*)

श्री मुलायम सिंह यादव : महोदया, मैं एक बात कहकर अपनी बात समाप्त करूंगा।

अध्यक्ष महोदया : पहले माननीय सदस्य को अपनी बात समाप्त करने दीजिए।

श्री मुलायम सिंह यादव: महोदया, महंत जी ने बहुत अच्छी बात कही है, लेकिन उसमें एक बात गलत है।...(व्यवधान)

अध्यक्ष महोदया : आप क्या बोलेंगे?

श्री मुलायम सिंह यादव : महोदया, मैं एक ही बात कहूंगा।

महंत जी, आप बता दो आपका जन्म कहां हुआ था? उस जमीन को हम देखेंगे जहां आपका जन्म हुआ था।

अध्यक्ष महोदया : आप उनसे मत बोलिए।

...(व्यवधान)

अध्यक्ष महोदया : ठीक है, अब आप बैठिए।

...(व्यवधान)

अध्यक्ष महोदया : श्री मुलायम सिंह यादव, अब आप बैठ जाइए।

श्री अधीर चौधरी जी, आप बोलिए।

SHRI ADHIR CHOWDHURY : Madam, in the wake of gruesome onslaught on Mumbai, which was aided and abetted by ISI and Army officials of Pakistan, the entire security architecture of our country has undergone a paradigm shift. But most of the time, it is observed that our security approach is reactive in nature. We have revamped our coastal security, our maritime security to deal with any unforeseen incident. But I would like to draw the attention of the House – especially of the Home Minister who is also present here – that now hundreds of cargo ships and trollers originating from Bangladesh have been traveling hundreds

of kilometres inside the mainland of our territory without being noticed. We should not indulge in 'penny-wise but pound-foolish.'

The anti-national and subversive forces have been shifted their area of operations in view of the security measures taken by our country.

Madam, the entire Indo-Bangladesh border is porous. There is a long coastal area which is also porous in nature. Day in and day out hundreds of cargo ships and trawlers are roaming freely inside the Indian Territory, and the Customs are not well competent to deal with the cargo ships and fishing trawlers.

So, I would like to draw the attention of this House and the Union Government to take this matter into a serious note, and appropriate measures must be adopted to deal with this incoming of unchecked cargo ships and fishing trawlers inside the mainland of our country.

Thank you, Madam.

MADAM SPEAKER: Thank you.

The rest of 'Zero Hour' Matters and Matters under Rule 377 shall be taken up after item nos. 7 and 8. Now, we shall take up item nos. 7 and 8, which are to be taken up together.

Hon. Minister.

12.51 hrs.

ORISSA (ALTERATION OF NAME) BILL, 2010

AND

CONSTITUTION (ONE HUNDRED AND THIRTEENTH AMENDMENT) BILL, 2010

(Amendment of Eighth Schedule)

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Hon'ble Speaker, Madam, I beg to move the following:

> "That the Bill to alter the name of the State of Orissa be taken into consideration."
>
> "That the Bill further to amend the Constitution of India, be taken into consideration."

Madam, the Legislative Assembly of Orissa adopted a Resolution on 28th August, 2008 that the name of the State specified as "Orissa" in the First Schedule of the Constitution be changed as "Odisha" and translation of the word "Odisha" in Hindi language should be revised as "ओड़िशा" - the Hindi word is also given - as also to change of language of the State. The Government of Orissa also requested the Central Government to take further necessary steps to alter the name of the State in English and its Hindi translation as "ओड़िशा".

Government of India decided to accept the request of the Legislative Assembly of Orissa and the State Government. The Orissa (Alteration of name) Bill, 2010 seeks to alter the name of the State of 'Orissa' to the State of 'Odisha' and its Hindi translation as "ओड़िशा" by amending the relevant provisions of the Constitution and also by providing for consequential provisions.

Madam, I commend the Orissa (Alteration of name) Bill, 2010, to this august House for consideration and passing.

Hon'ble Speaker, Madam, I have also moved the Bill further to amend the Constitution of India to alter the name of the language "Oriya" in the Eighth Schedule of the Constitution as "Odia".

Madam, the Legislative Assembly of Orissa adopted a Resolution on 28th August, 2008 that the name of the language specified as "Oriya", in the Eighth Schedule of the Constitution be changed as "Odia" and translation of the word "Odia" in Hindi language should be revised as "ओड़िआ". The Government of Orissa have also requested the Central Government to take further necessary steps to alter the name of the language of the State, in English and its Hindi translation.

Government of India decided to accept the request of the Legislative Assembly of Orissa and the Government of Orissa. The Constitution (One Hundred and Thirteenth Amendment) Bill, 2010, accordingly, seeks to change of name of the language of the State mentioned in the Eighth Schedule of the Constitution of India.

Sir, I commend the Constitution (One Hundred and Thirteenth Amendment) Bill, 2010 to this august House for consideration and passing.

MADAM SPEAKER: Motions moved:

> "That the Bill to alter the name of the State of Orissa be taken into consideration."
>
> "That the Bill further to amend the Constitution of India, be taken into consideration."

MADAM SPEAKER: Now, Shri Bhakta Charan Das.

… (*Interruptions*)

SHRI GURUDAS DASGUPTA (GHATAL): Madam, are we discussing it? … (*Interruptions*)

श्री गणेश सिंह (सतना): इसे बिना डिसकशन के ही पास कर दें। … (*Interruptions*)

MADAM SPEAKER: Now, Shri Bhakta Charan Das.

श्री भक्त चरण दास (कालाहांडी): अध्यक्ष महोदया, मैं मान्यवर मंत्री महोदय…(व्यवधान)

SHRI ARJUN CHARAN SETHI (BHADRAK): Madam Speaker, I seek your kind indulgence. The hon. Home Minister has already stated on the floor of the House that they have accepted the Resolution adopted by the Orissa Legislature and the State Government of Orissa. That is why there is a Constitution Amendment Bill moved by the hon. Home Minister. So, when this has already been accepted by the Orissa State Legislature, I think, there is no scope for discussion here. We may pass it without discussion.

श्री जगदम्बिका पाल (डुमरियागंज): उन्हें बोलने का अधिकार है।

श्री अर्जुन चरण सेठी : अधिकार तो उन्हें है। …(व्यवधान)

SHRI P. CHIDAMBARAM: Let him speak for five minutes.

श्री भक्त चरण दास : निलाचर निवासाय नित्याय परमात्मने, बलभद्र सुभद्राभ्याम जगन्नाथाए नम: । महोदया, उड़ीसा लॉर्ड जगन्नाथन का देशम। मान्यवर, गृह विभाग मंत्री जो भी लागत क्रियछंति, ताकू मैं समर्थन करिवा पाई...........

MADAM SPEAKER: Hon. Member, there is no interpretation available. You have not given prior notice to speak in Oriya. You should have given prior notice so that I could have arranged for the Oriya Interpreter.

… (*Interruptions*)

MADAM SPEAKER: We have not got the Interpreter service because there was no prior notice given. So, please speak in Hindi.

श्री भक्त चरण दास : महोदया, इतिहास के परिवर्तन के साथ, समय-समय पर उड़ीसा का नाम अलग-अलग तरह से बदलता आया है। पहले उड़ीसा को उड, उडरा, उडरबीसा, ओडा, ओडरा राष्ट्र कहा जाता था, उडर विश्व या उडर देश कहा जाता था। यह संस्कृत शब्द से निकला है। उस समय उडर पीपल उड़िया लोगों को कहा जाता था। ग्रीक राइटर प्लींकीजी ने कहा है कि उडरा लोगों को ओड़ीटस भी कहा गया है। महाभारत में उडरा लोगों का संपर्क पांडरज, उत्कल्ज, मेकालज, कलिंगज संप्रदाय के साथ था, ऐसा उल्लेख किया गया है। महोदया, 1500 ए.डी. के बाद धीरे-धीरे इसे उड़ीसा कहा गया और यह नाम

अंग्रेजों के जमाने से आज तक चलता आया है। हमारे उड़िया लोग अपनी लेखनी में, अपनी कविताओं में इसका विरोध करते आये हैं और होम-मिनिस्टर साहब जो प्रस्ताव लाये हैं, हम उसका समर्थन करते हैं। उड़ीसा में प्राकृतिक सम्पदा भरपूर है, उड़ीसा की कला और संस्कृति आज विश्व-विख्यात है। उड़ीसा में बहुत सारी नदियां और झरने हैं।

13.00 hrs.

उड़ीसा में कोणार्क, जगन्नाथ जैसे टैम्पल हैं, जिन्हें देखते ही पता चलता है कि उड़ीसा कला, संस्कृति में कितना धनी रहा है। जब-जब उड़ीसा पर समस्या आई है, तब-तब भारत के महान दर्शकों ने, महात्मा गांधी जी ने वर्ष 1921 में उड़ीसा में विजिट किया था। नेहरू जी ने उड़ीसा में विजिट किया था। जब-जब समस्या आई, गांधी परिवार से श्रीमती इंदिरा गांधी जी ने, राजीव गांधी जी ने बार-बार विजिट किया। आज जब आदिवासी संकट में पड़े, तब राहुल गांधी ने उड़ीसा में कलाहांडी में नियमगिरी में जाकर उड़ीसा के आदिवासियों को न्याय दिया है। उड़ीसा आदिवासियों का राज्य था। यहां बौंडा, गौंद, कुटियाकंद, डोंगरिया, शवर इन सभी का राज्य था। आज आजादी के 63 साल बाद भी इन लोगों की क्या हालत है, अगर आप इस बारे में सोचेंगे, तो आपका दिल पिघल जाएगा। देश की आजादी की लड़ाई लड़ते-लड़ते संत भीम भोई जैसे आदमी कहते थे *- Human life is full of miseris, let me go to hell but the world should be safe.* मानवता की रक्षा के लिए हमारे उड़ीसा के पूर्वज लड़ाई लड़े हैं, इसलिए उड़ीसा में आज क्या हो रहा है, इस बारे में ध्यान देना जरूरी है। गोपबंधु दास जैसे स्वतंत्रता सैनानी ने कहा था * Let my body mingle with the soil of this earth, so that my countrymen can walk upon me.* देश की आजादी के लिए वे अपने शरीर को धूल में मिलाने की बात कहते थे। वहां पर कारपोरेट हाउस और कम्पनियों की ...** हो रही है।...(व्यवधान)

SHRI PINAKI MISRA (PURI): How is this relevant? … (*Interruptions*)

MADAM SPEAKER: Let him finish.

… (*Interruptions*)

श्री भक्त चरण दास : क्या इसी **.....**** के लिए आजादी की लड़ाई लड़ी गई थी। जिन आदिवासियों को जीने का अधिकार देना था, आजादी का जीवन देना था, उन्हें आजादी के बाद क्या मिला है।...(व्यवधान) आज आदिवासियों को न्याय नहीं मिल रहा है। भारत सरकार, राहुल गांधी आदिवासियों को न्याय देने की

---

* …….* English translation of this part of the speech originally delivered in Oriya.
** Expunged as ordered by the Chair.

बात कह रहे हैं। आदिवासियों के हक का हनन हुआ है। मैं अपनी सरकार को धन्यवाद देता हूं कि आज यह बिल सदन में लाए हैं।...(व्यवधान)

MADAM SPEAKER: I will call you.

… (*Interruptions*)

अध्यक्ष महोदया : माननीय सदस्य को अपनी बात समाप्त करने दीजिए।

...(व्यवधान)

श्री भक्त चरण दास : हमारे पूर्वजों ने संविधान बनाया, आदिवासियों के विकास के लिए कानून बनाए। आज श्री बीजू पटनायक जी नहीं हैं, वे भी आदिवासियों के विकास की बात करते थे, लेकिन उनकी पार्टी बीजू जनता दल इस बारे में कुछ नहीं कर रही है।...(व्यवधान) संविधान की अवमानना हो रही है। उड़ीसा सरकार का गलत समझौता है। ये कम्पनियों का देश नहीं है, यह आजाद मुल्क है। जहां हमारा कानून, हमारा अधिकार संसद बनाता है। संसद के द्वारा बनाए गए कानून का राज्य सरकार सम्मान नहीं करती है।

अध्यक्ष महोदया : आप अपनी बात समाप्त कीजिए।

श्री भक्त चरण दास : संसद द्वारा बनाई गई गाइड लाइन का राज्य सरकार ने सम्मान नहीं किया।...(व्यवधान) दुर्भाग्य की बात है कि वहां किस तरह की सरकार चल रही है। ऐसी सरकार को बर्खास्त करना चाहिए, जो कानून नहीं मानती है।...(व्यवधान) इनका सरकार में बने रहने का क्या अधिकार है? मैं भारत सरकार से आग्रह करूंगा कि इस बारे में ध्यान दिया जाए। सरकार साजिश करके लोगों के अधिकार को छीनने का काम कर रही है।...(व्यवधान)

SHRI ARJUN CHARAN SETHI: Madam, I am on a point of order. … (*Interruptions*) That word should not go on record.… (*Interruptions*)

… (*Interruptions*)

MADAM SPEAKER: Shri B. Mahtab to speak.

… (*Interruptions*)

MADAM SPEAKER: Please take your seat now, conclude… Shri B. Mahtab.

… (*Interruptions*)

MADAM SPEAKER: I have called your Party Member to speak. Please sit down.

… (*Interruptions*)

SHRI ARJUN CHARAN SETHI : Regarding the word used by the hon. Member, this is something unacceptable. Nobody wants to invite it in the country.

MADAM SPEAKER: I will get the record. If there is anything objectionable, I will have it removed.

SHRI B. MAHTAB (CUTTACK): Madam Speaker, it has been a momentous day today. After 75 years, the name of Orissa is being changed to the actual pronunciation which we do in Odisha. Accordingly, the Hindi and English names are being changed.

The Orissa Assembly has passed a Resolution in its wisdom and the spelling in Hindi has been made as "ओड़िशा" instead of Orissa and in the Constitution amendment, instead of Oriya, in Hindi it is being made as "ओड़िआ". There are two Bills, one is a Constitution Amendment Bill, which requires adequate number of Members present in this House and pass it with two-thirds majority, and the other amendment is relating to the change of name which will be passed with a simple majority. My point here is that the name of a specific State or a specific place is being made in our country as were made in the cases of Kolkata, Mumbai, Chennai, so also in the case of Bengaluru. But these were mega cities.

An attempt was made, an idea was mooted, as far as I recall in the West Bengal Assembly to change the name from West Bengal to another name. I do not know why…

SHRI T.K.S. ELANGOVAN (CHENNAI NORTH): That was not passed. They dropped it.

MADAM SPEAKER: Please let him speak. You address the Chair.

SHRI B. MAHTAB : I am coming to that. Knowledgeable people are present in this House. Change of name of Madras has been done to Tamil Nadu. Change of name of Mysore has been done to Karnataka and from Bombay to Maharashtra. As per the State Reorganisation Committee Report, Gujarat came into existence. Central Province of course was changed to Madhya Pradesh. Subsequently, Chattisgarh, Jharkhand and Uttarakhand came into existence.

I had an objection earlier. My party decided that as the Orissa Government has passed a resolution and it is a unanimous resolution supported by all the parties represented in the Assembly - the BJP, the Congress, the CPI(M), the CPI. It was discussed twice in the Assembly and a large number of people had participated. While going through those debates in the Assembly, I found incongruency. The spelling in English was something different and being a student of literature, I thought it fit to move an amendment and some of my colleagues had also moved amendments during the last Session and the Session preceding that, the Budget Session, when the Bill was introduced in the month of March. I was of the opinion that it should be written as we pronounce it, phonetically. That is why, I had moved an amendment. The amendment mentioning it as 'Odisha' is being moved today by the Government. That was also passed by the Orissa Legislative Assembly unanimously. The English spelling is wrong. It should be Odissa or, as we pronounce, Odissi and it should be written accordingly. My colleague Shri Tathagata Satpathy also moved an amendment showing it as Odisa. But those amendments have been killed because we have come to this Session and we have not moved, as per the direction of our party, any amendment. We will be sticking to the amendment that has been moved by the Government here and that has been passed unanimously by the Orissa Legislative Assembly.

Here, I would like to draw the attention of the hon. Members to one thing that it goes with 'sh' talvesa. In Orissa, we write talvesa. Accordingly, the logic being put forth is that talvesa should be spelled in English as 'sh'. Very humbly I would like to draw the attention of the House to how we spell Sriperumbudur. It is talvesa 'sri'. It is not 'shri'; it is 'sri'. How do we pronounce Srinagar? It is 'sri'; it is not 'shri'. How do we spell Srikant. It is not 'shri'; it is 'sri'. In Hindi, at many places, it is not 'sh' and in a number of places, it is only 's'. Therefore, it goes with the pronunciation and how we pronounce it, and accordingly we write the foreign alphabets. In Oriya, it is talvesa and in English, it would have been better to retain only 's' instead of 'sh'. But Orissa Assembly, in its wisdom, has moved

this resolution unanimously and as our party is in power there, it has recommended it to the Government.

I had, of course, drawn the attention of the Home Minister and the Home Minister is of the opinion, and today also he said it in this House, that because it is a resolution unanimously passed by the State Assembly, they are putting it forth for the consideration of the House. My only suggestion here is that it is this House which has to take a decision. It is not a resolution. We are going to change the Constitution and we are going to change the name of the State. I would only request, however, that as the State Assembly has passed a unanimous resolution and as the Union Government has moved this amendment, let it be passed.

Now 75 years have gone by. The name of this State called Orissa, which at very many times, as Bhakta Charan Das has told here, has been named in many names. It was Udra; it was Kalinga; and it was Utkal, which is there in the National Anthem. I think, many Members would agree let us have Utkal as its name. But I do not subscribe to this view because the Utkal of that age is not Orissa of today. Orissa is a composition of Tri Kalinga, Kalinga, Udra, Utkal and large tracts of the hilly terrains of Chotanagpur. … (*Interruptions*) But I would suggest here that it should be Utkal, and it should be considered.

How should the spelling of Talvesa, Dantesa and Mudhnwesa be written in English which has only 's'. As we go South, the 'da' as in Vijayawada is written as 'da', and as we travel North, the 'da' is 'rh' as in Chhattisgarh, Chandigarh, etc. It is not the same. In pan-Indian, proper-noun or name is not spelt as we pronounce it. … (*Interruptions*) Similarly, the spelling of Delhi is not pronounced as we do. We pronounce it something else, but the spelling is something else. Similarly, the spelling of Uttar Pradesh is written in a different way. Yesterday, many hon. Members must have heard how the hon. President of USA pronounced Swami Vivekananda. … (*Interruptions*)

I would only bring to the notice of the hon. Home Minister that these are certain areas, which need to be looked into, specially, the spelling of Delhi. There

are letters between Mr. Rajagopalachari and Pandit Nehru on how to spell Delhi. Should it be 'Delhi' or should it be 'Dilli'? … (*Interruptions*) How do we spell it? These are certain aspects, which need to be considered. But I would support these two Bills, which are moved by the hon. Home Minister, and with this I conclude.

MADAM SPEAKER: Thank you so much.

श्री शैलेन्द्र कुमार (कौशाम्बी): माननीय अध्यक्ष महोदया, माननीय गृह मंत्री जी उड़ीसा (नाम- परिवर्तन) विधेयक, 2010 और संविधान (एक सौ तेरहवां संशोधन) विधेयक, 2010 (आठवीं अनुसूची का संशोधन) का जो बिल लेकर आये हैं, हमारी समाजवादी पार्टी उसका पुरजोर समर्थन करती है। मैं कहना चाहता हूं कि 75 वर्ष के बाद 28 अगस्त, 2008 को उड़ीसा विधान सभा में जो संकल्प, प्रस्ताव यूनानिमसली पास करके केन्द्र सरकार को भेजा गया था। इसे पिछले सत्र में आना था, लेकिन कुछ संवैधानिक अड़चन होने के कारण यह नहीं आ पाया था। लेकिन इस सत्र में जब यह विधेयक आया है तो मेरे ख्याल से यहां पक्ष और प्रतिपक्ष के विभिन्न दलों के जो माननीय सदस्य उपस्थित हैं, उन सबका इसे पूरा समर्थन प्राप्त है।

महोदया, उड़ीसा के बारे में इसके पहले भी तमाम सदस्यों ने कहा है कि वहां जगन्नाथ जी, कोणार्क मंदिर आदि ऐसे बहुत से पर्यटन स्थल हैं, जो हमारे हिंदुस्तान की संस्कृति और सभ्यता की अनेकता में एकता को प्रदर्शित करते हैं। कल महामहिम राष्ट्रपति ओबामा जी ने भी हमारे भारत की संस्कृति, सभ्यता और पंचशीलता की काफी तारीफ की। उसी कड़ी में उड़ीसा प्रदेश का नाम बदलकर ओडीसा रखा गया और संविधान की आठवीं अनुसूची में उस भाषा का नाम जो उड़िया था, उसे ओड़िसा किया गया। समाजवादी पार्टी इस बिल का पुरजोर समर्थन करती है। हम चाहते हैं कि सदन द्वारा इसे जल्दी ही पास कर दिया जाए।

श्री शरीफ़ुद्दीन शारिक (बारामुला): महोदया, मेरा प्वाइंट ऑफ ऑर्डर है। ...(व्यवधान)

MADAM SPEAKER: Please quote the rule. Under which rule you are raising your point of order, please tell me that first. आप पहले रूल बताइये।

...(व्यवधान)

श्री शरीफ़ुद्दीन शारिक : महोदया, हम इसका समर्थन करते हैं।...(व्यवधान)

अध्यक्ष महोदया : रूल बताये बिना नहीं होगा, आप बैठ जाइये।

...(व्यवधान)

MADAM SPEAKER: Shri Pulin Bihari Baske, please go ahead. The interruptions will not go on record.

(Interruptions) ...[*]

अध्यक्ष महोदया : आप बोलिये।

...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये, इस तरह डिस्टर्ब मत कीजिये।

...(व्यवधान)

अध्यक्ष महोदया : शारिक साहब, बैठ जाइये।

...(व्यवधान)

[*] Not recorded.

SHRI PULIN BIHARI BASKE (JHARGRAM): Thank you for giving me the opportunity to speak on Orissa (Alteration of Name) Bill. This is an important Bill for the State of Orissa.

MADAM SPEAKER: Let us have some order in the House. आप लोग शान्ति बनाइये।

SHRI PULIN BIHARI BASKE : If this Bill is passed, the name of the State will be changed to 'Odisha' instead of 'Orissa'. The language 'Oriya', after the change, will become 'Odiya'. The resolution on this was unanimously passed by the Orissa State Assembly on 28th August, 2008. I welcome this Bill. On behalf of my Party, I wholeheartedly support this Bill. I hope this Bill will be passed in this august House.

So many regions in the State of Orissa are famous like the Jagannath Temple in Puri, Konark Temple and the Paradip Port. Oriya is the State language which is spoken by more than 3.67 crore people. Now, it is being renamed as 'Odiya'. I appreciate this.

Orissa is a State where a large number of tribal people are living in the western part of the State. They are living in a very miserable condition. There is lack of basic amenities and underdevelopment in this area. It is true that five out of 21 parliamentary constituencies in the State of Orissa are reserved for the Scheduled Tribes. The State Government is doing well, but it is not enough. This problem must be addressed properly.

Another important point is that it is a matter of regret that tribal people are being alienated from their land. The Maoists are grabbing the land and creating a lot of violence. This issue should be taken into consideration. There are provisions of law. The Rehabilitation and Resettlement Act should be implemented and they should be given enough compensation because they are becoming landless.

Forest Rights Act fails to fulfill the aspirations of the tribal people. As far as the tribal language is concerned, unfortunately, the implementation of what was passed in this august House in 2003, is not satisfactory. That has to be brought to light.

Once again, I support this Bill.

डॉ. रघुवंश प्रसाद सिंह (वैशाली): माननीय अध्यक्ष महोदय, चूँकि उड़ीसा विधान सभा ने सर्वसम्मत प्रस्ताव पास करके भेजा कि उसमें नाम में सुधार कर दिया जाए तो भारत सरकार इस विधेयक को टालते टालते अब लाने का काम किया है। कई सत्र से यह विधेयक घसीटा जा रहा है। इसको आज पास कर दिया जाए, इससे हम भी सहमत हैं चूँकि उड़ीसा विधान सभा ने इसे पारित किया है।

महोदया, मुझे लगा कि ऐसे ही बिना बहस के लोग पास कर देंगे, लेकिन मैं लोभ-संवरण नहीं कर सका इसलिए कि उड़ीसा 1936 तक बिहार के साथ था। 1912 से 1936 तक बिहार-उड़ीसा कानून बना, रंग-बिरंग का कानून बना जिसका नाम अभी भी चर्चित है - बिहार-उड़ीसा एक्ट। चूँकि ये दोनों प्रदेश एक साथ रहे हैं और ऐतिहासिक प्रदेश इस मायने में कि भगवान बुद्ध से संबंधित ऐतिहासिक धरोहर, भगवान महावीर जैनावलंबियों से खरबेला आदि जो वंशज वहाँ पर चले, सभी संबंधित हैं। जयदेव जिन्होंने कहा था - 'चर्चित चंदन नील कलेवर, पीत बसन बन माली', यह जयदेव की जो रचना है, उड़ीसा प्रदेश से जयदेव जी हुए हैं, फिर आयुर्वेद में दो ग्रंथ हैं। अब उड़िया नाम बदला जा रहा है तो बहुत फर्क बोलचाल में नहीं दिखता, अंग्रेज़ी हिन्दी का फर्क है। चूँकि अंग्रेज़ी तो दोषपूर्ण भाषा है, लिखना कुछ और उच्चारण कुछ, कहीं कुछ कहीं कुछ। 'डी' कहीं 'द' हो रहा है, कहीं 'ड' हो रहा है और कहीं 'र' हो रहा है, कहीं वह लोप हो जाता है। इस तरह से अंग्रेज़ी भाषा में बहुत दोष है। हिन्दी भाषा में जो लिखना, जितना लिखना उतना ही पढ़ना, वैसा ही पढ़ना। Through लिखने में छः अक्षर आते हैं और उच्चारण में डेढ़ अक्षर - थ्रू। यह सब दोष है अंग्रेज़ी में, लेकिन संयोग से कहा जाता है कि अंग्रेज़ी में ही ज्यादा काबिल होता है। लेकिन आप देखिये अंग्रेज़ी उच्चारण में 'टी' कहीं हो जाएगा 'त', कहीं हो जाएगा 'ट' कहीं हो जाएगा 'स'। Orissa को देश भर में उड़ीसा बोलते हैं। नाम बदलने से उच्चारण में या बोलचाल में कोई फर्क नहीं दिखेगा। चूँकि हमने गहराई से देखा है कि 'आर' को हटाकर 'डी' कर दिया है। तो लोग ओडीसा भी नहीं बोलेंगे। वह जो 'ड' है जिसमें नीचे कर देने से 'र' हो जाता है, उसे लोग सीधे ओडीसा बोल देंगे तो वह भी अच्छा नहीं लगेगा। इसीलिए इसमें बहुत तार्किक और व्यावहारिक बात नहीं है। लेकिन हम लोग लाचार हैं इसलिए चूँकि उड़ीसा विधान सभा ने सर्वसम्मति से पारित किया तो हम लोगों को उन्होंने कहा कि हमारा नाम ऐसा ही कर दिया जाए तो संसद को या भारत सरकार को क्या दिक्कत है, ठीक है, वैसा ही कर दिया जाए।

इसीलिए उड़ीसा का नाम बदला गया है लेकिन वह स्थान ऐतिहासिक महत्व का है। भारत के राष्ट्रीय गान में भी आता है -

‘जन गण मन अधिनायक जय हे भारत भाग्य विधाता।
पंजाब सिंध गुजरात मराठा द्राविड़ उत्कल बंग।’

हमारे राष्ट्रीय गान में तो वह उत्कल नाम से मशहूर है। रवि बाबू ने उत्कल नाम लिखा है। फिर कहीं कलिंग विजय में जब सम्राट अशोक ने हमला किया था तो उसके बाद लड़ाई छोड़कर वे बुद्धिस्ट हो गए। कलिंग नाम भी है। विभिन्न ग्रंथों में विभिन्न किस्म का नाम उड़ीसा प्रदेश का है। यह देश का महत्वपूर्ण हिस्सा है। उसके दक्षिण में जगन्नाथ पुरी देश और दुनिया के आकर्षण का केन्द्र है और भगवान जगन्नाथ, बलराम और सुभद्रा की भक्ति का केन्द्र है, देश भर में वैसा आकर्षण और कहीं नहीं है। फिर कोणार्क आदि जो स्थल हैं, वह महत्वपूर्ण हिस्सा हैं। इसलिए हम लोभ संवरण नहीं कर सके कि एक साथ प्रदेश रहा हुआ है। 2012 में वहाँ की परिषद् द्वारा शताब्दी समारोह मनाया जा रहा है जिसका गठन 1912 में हुआ था। जब बंगाल से बिहार और उड़ीसा अलग हुए, तब बिहार उड़ीसा लैजिस्लेटिव काउंसिल का गठन हुआ था। उसका समारोह 2012 में होगा। इसलिए उड़ीसा से हमारा बड़ा भारी अपनापन रहा है। दोनों प्रदेश एक साथ थे लेकिन अब अलग हैं। हम नाम बदलने में इनका समर्थन ही करेंगे चूँकि विधान सभा ने इसे पारित किया है। इसलिए मैं आग्रह करता हूँ कि इस विधेयक को पारित किया जाए।

अध्यक्ष महोदया : रघुवंश बाबू आप बहुत अच्छा बोले। आपने आवाज बहुत ऊंची नहीं की। हमेशा ऐसे ही बोला कीजिए।

MADAM SPEAKER: Shri Prasanta Kumar Majumdar.

SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT): Madam Speaker, I would like to bring to the attention of the Government through you an incident seemingly simple yet having disastrous consequences that took place in my District Balurghat in West Bengal.

MADAM SPEAKER: Mr. Majumdar, you have not given a notice. Please speak in English.

SHRI PRASANTA KUMAR MAJUMDAR : Madam, I have already given a notice.

MADAM SPEAKER: No, you have not given the notice for this that you will be speaking in Bengali. There is no interpreter. So, either speak in Hindi or English.

श्री प्रशान्त कुमार मजूमदार : अध्यक्ष महोदया, बलूरघाट से मालदा लिंक एक्सप्रेस, जो कि मालदा आती है और वहां से सियालदाह एक्सप्रेस से जुड़ती है। वह कोलकाता आती है।...(व्यवधान)

MADAM SPEAKER: Your subject matter is different. Please take your seat.

श्री प्रशान्त कुमार मजूमदार : महोदया, मैंने बिल पर बोलने के लिए समय नहीं मांगा था, ज़ीरो ऑवर में बोलने के लिए मांगा था।

…… English translation of this part of the Speech originally delivered in Bengali.

SHRI TATHAGATA SATPATHY (DHENKANAL): Madam Speaker, 75 years ago we have been named as Orissa. It is a matter of pride to me. While I stand today in this House and support this Constitution Amendment, I would like to bring a few facts to your notice.

Orissa was a splintering State. First it was a part of Bengal, then it became a part of Bihar, and then from Bihar we split and became Orissa. As everyone knows, Orissa was the first State in the Union before we achieved freedom from the colonial rulers, to be formed on the basis of language.

In 1936 Orissa became independent and stood on its legs. The word Orissa was created by the people who actually loved the State and who actually fought to make it a separate State based on language and who also thought that the pride of Orissa, the land, the people, the beauty, the religious factors, everything put together could best be symbolized by six letters. Those hon. colleagues who know numerical values of letters will understand that Orissa spelt success, meant good health, meant wellbeing, and meant mental balance numerology-wise. If anybody reads Cheiro's books, they will realize this.

But today for reasons not very clear to me, the Government here in New Delhi isolated as they are from the toiling masses of this country have decided to move this Constitution Amendment as forwarded by the Orissa Assembly. The Assembly was unanimous and as my colleague, Shri Mahtab said, he read the proceedings of the Orissa Assembly and the hon. Members who took part in it and their deliberations were not very clear. If we see Orissa as another very learned colleague said, Orissa has the lyrical value which Odisha does not have. Madam, you know that when we went to Bombay first in the Seventies, you might have realised it earlier, if you ask an auto rickshaw driver or if you ask a *bhai* who comes to cook in the room for the people, they always said, Mumbai. They never used the word, `Bombay'. So, the then Government decided that they went back to

the original pronunciation. It is not a question of spelling, it is a question of pronunciation.

We all know that in Orissa, we always say, we are Oriya; we do not say, we are Odiya; we do not say that my State is Odisha. It is not the pronunciation of the local people. However, while unequivocally supporting the statement or the Bill that has originally been sent by the Orissa Assembly, the learned Members who took part in it, I wish to only bring two things to your notice. First of all, does the English spelling really matter to us? Second thing I want to bring to the notice of the Government, through you, that whenever in future - and I would like this Bill to be included also – we bring about any minor changes in the Constitution which does not really imply or does not really affect the people down below, the Government is bound morally and ethically to give a financial statement. They should attach a financial statement as to the cost involved in changing such spellings for the State Governments as well as the Central Government. Unless that is done, I feel that we are not doing justice to the people and we are not being transparent to the electorate and we are not being transparent to the country. Thank you, Madam. … (*Interruptions*)

SHRI P. CHIDAMBARAM: Madam Speaker, I am grateful to the hon. Members who had extended their support to these two Bills. Actually in the true spirits of a federal system, Parliament was honouring the wishes of the people of Orissa; the people of Orissa had spoken through this ….. … (*Interruptions*)

*DR. PRASANNA KUMAR PATASANI (BHUBANESWAR): Hon. Madam Speaker, I strongly support the Bill moved by Shri Chidambaram. `Odisha' stands for the people of the State called the `Odias'. They are a fearless race whose ancestry dates back to ancient times. Our State houses `Lord Jagannatha' – the world-famous deity who symbolizes true secularism and brotherhood. Odia people have realized their long-cherished dream under the able leadership of Shri Naveen Patnaik.

---

* English translation of the Speech originally delivered in Oriya

SHRI P. CHIDAMBARAM: Madam Speaker, I am grateful to the hon. Members for supporting these two Bills – in taking up these two Bills and in passing them, the Parliament of India is honouring the wishes of the people of Orissa; the people of Orissa have spoken through their Legislative Assembly and a unanimous Resolution had been passed.

We did consider Shri Mahtab's suggestion; we referred it to the Government of Orissa. The Government of Orissa responded by saying that it is after considering all the alternatives that the Resolution was passed. Therefore, we should defer to the wisdom of the people of Orissa, as represented through the Resolution of the Assembly of Orissa.

I thank all the hon. Members once again. I request that the two Bills be passed.

MADAM SPEAKER: The question is:

> "That the Bill to alter the name of the State of Orissa, be taken into consideration."

The motion was adopted.

MADAM SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 to 10 stand part of the Bill."

The motion was adopted.

Clauses 2 to 10 were added to the Bill.

Clause 1, the Enacting Formula and the long Title were added to the Bill.

SHRI P. CHIDAMBARAM: I beg to move:

"That the Bill be passed."

MADAM SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

MADAM SPEAKER: Before I put the motion for consideration of the Bill further to amend the Constitution of India to the vote of the House, I may inform the House that this being a Constitution (Amendment) Bill, voting has to be by Division.

Let the lobbies be cleared—

SECRETARY-GENERAL: Kind attention of the hon. Members is invited to the following points in the operation of the Automatic Vote Recording System:-

1. Before a Division starts, every hon. Member should occupy his or her own seat and operate the system from that seat only.

2. As may kindly be seen, the "red bulbs above display boards" on either side of hon. Speaker's chair are already glowing. This means the voting system has been activated.

3. For voting please press the following two buttons simultaneously immediately after sounding of first gong. viz.,

   One "Red" button in front of the hon. Member on the head phone plate and

   Also

   Any one of the following buttons fixed on the top of desk of seats:

Ayes	Green colour
Noes	Red colour
Abstain	Yellow colour

4. It is essential to keep both the buttons pressed till the second gong sound is heard and the red bulbs are "off".

   Important: The hon. Members may please note that the vote will not be registered if both buttons are not kept pressed simultaneously till the sounding of the second gong.

5. Please do not press the Amber button (P) during Division.

6. Hon. Members can actually "see" their vote on display boards and on their desk unit.

7. In case vote is not registered, they may call for voting through slips.

MADAM SPEAKER: The question is:

"That the Bill further to amend the Constitution of India be taken into consideration."

The Lok Sabha divided:

DIVISION NO. 1 AYES 13.45 hrs.

Aaron Rashid, Shri J.M.

Abdullah, Dr. Farooq

Acharia, Shri Basu Deb

Adhikari, Shri Sisir

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

Ahamed, Shri E.

Ahir, Shri Hansraj G.

Ajnala, Dr. Rattan Singh

Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Anandan, Shri M.

Antony, Shri Anto

Anuragi, Shri Ghanshyam

Argal, Shri Ashok

Azad, Shri Kirti

Azharuddin, Mohammed

Baalu, Shri T.R.

'Baba', Shri K.C. Singh

Babar, Shri Gajanan D.

Babbar, Shri Raj

Bahuguna, Shri Vijay

Bajwa, Shri Pratap Singh

Baliram, Dr.

Balmiki, Shri Kamlesh

*Balram, Shri P.

Bandyopadhyay, Shri Sudip

Banerjee, Shri Ambica

Bansal, Shri Pawan Kumar

Bapiraju , Shri K.

Barq, Dr. Shafiqur Rahman

Basavaraj, Shri G. S.

Basheer, Shri Mohammed E.T.

Baske, Shri Pulin Bihari

Bauri, Shrimati Susmita

Beg, Dr. Mirza Mehboob

Bhadana, Shri Avtar Singh

Bhagat, Shri Sudarshan

Bhagora, Shri Tara Chand

Bhoi, Shri Sanjay

Bhonsle, Shri Udayanraje

Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal

**Biswal, Shri Hemanand

Bwiswmuthiary, Shri Sansuma Khunggur

Chacko, Shri P.C.

Chakravarty, Shrimati Bijoya

Chaudhary, Dr. Tushar

**Chauhan, Shri Dara Singh

Chauhan, Shri Mahendrasinh P.

Chauhan, Shrimati Rajkumari

Chidambaram, Shri P.

---

* Corrected through slip.
** Voted through slip.

Choudhary, Shri Bhudeo

Choudhary, Shri Harish

Choudhury, Shri Abu Hasem Khan

Chowdhary, Shrimati Santosh

Chowdhury, Shri Adhir

Chowdhury, Shri Bansa Gopal

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Das, Shri Khagen

Dasgupta, Shri Gurudas

Dasmunsi, Shrimati Deepa

Dastidar, Dr. Kakoli Ghosh

Davidson, Shrimati J. Helen

De, Dr. Ratna

Deka, Shri Ramen

Deo, Shri V. Kishore Chandra

Devi, Shrimati Ashwamedh

Devi, Shrimati Rama

Devegowda, Shri H.D.

Dhanapalan, Shri K. P.

Dhruvanarayana, Shri R.

Dias, Shri Charles

Dikshit, Shri Sandeep

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Dudhgaonkar, Shri Ganeshrao Nagorao

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

Ering, Shri Ninong

Gadhvi, Shri Mukesh Bhairavdanji

Gaikwad, Shri Eknath Mahadeo

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shri Rahul

Gandhi, Shrimati Sonia

Gandhiselvan, Shri S.

Gavit, Shri Manikrao Hodlya

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Gohain, Shri Rajen

Gouda, Shri Shivarama

Guddu, Shri Premchand

Handique, Shri B.K.

Hari, Shri Sabbam

Hooda, Shri Deepender Singh

*Islam, Sk. Nurul

Jagathrakshakan, Dr. S.

Jain, Shri Pradeep

Jakhar, Shri Badri Ram

Jat, Shrimati Poonam Veljibhai

Jena, Shri Mohan

Jena, Shri Srikant

Jeyadurai, Shri S. R.

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi, Dr. C.P.

*Voted through slip.

Kachhadia, Shri Naranbhai

Kamat, Shri Gurudas

Karunakaran, Shri P.

Kashyap, Shri Virender

Kaswan, Shri Ram Singh

Kataria, Shri Lalchand

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

Khan, Shri Hassan

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khursheed, Shri Salman

Killi, Dr. Kruparani

Krishnasswamy, Shri M.

Kristappa,Shri N.

*Kumar, Shri Mithilesh

Kumar, Shri P.

Kumar, Shri Shailendra

Kumar, Shri Virendra

Kumar, Shri Vishwa Mohan

Kurup, Shri N. Peethambara

Lakshmi, Shrimati Panabaka

*Lal, Shri Pakauri

Lingam, Shri P.

Madam, Shri Vikrambhai Arjanbhai

Mahajan, Shrimati Sumitra

Mahant, Dr. Charan Das

---

* Voted through slip.

Maharaj, Shri Satpal

Mahato, Shri Baidyanath Prasad

Mahtab, Shri B.

Majumdar, Shri Prasanta Kumar

Maken, Shri Ajay

Mandal, Dr. Tarun

Mandal, Shri Mangani Lal

Mani, Shri Jose K.

Maran, Shri Dayanidhi

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meghe, Shri Datta

Meghwal, Shri Arjun Ram

Meghwal, Shri Bharat Ram

Mirdha, Dr. Jyoti

Mishra, Shri Govind Prasad

Misra, Shri Pinaki

Mitra, Shri Somen

Mukherjee, Shri Pranab

Munda, Shri Karia

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

Naik, Dr. Sanjeev Ganesh

Naik, Shri Shripad Yesso

Napoleon, Shri D.

Narah, Shrimati Ranee

Narayanasamy, Shri V.

Naskar, Shri Gobinda Chandra

Nirupam, Shri Sanjay

*Pakkirappa, Shri S.

Pal, Shri Jagdambika

Pal, Shri Rajaram

Palanimanickam, Shri S.S.

Panda, Shri Prabodh

Pandey, Shri Ravindra Kumar

Paswan, Shri Kamlesh

Patasani, Dr. Prasanna Kumar

Patel, Shri Bal Kumar

Patel, Shri Devji M.

Patel, Shri Kishanbhai V.

Patel, Shri Somabhai Gandalal Koli

Patel, Shrimati Jayshreeben

Pathak, Shri Harin

Patil, Dr. Padmasinha Bajirao

Patle, Shrimati Kamla Devi

Pawar, Shri Sharad

Pilot, Shri Sachin

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

Premdas, Shri

Punia, Shri P. L.

Purkayastha, Shri Kabindra

Raghavan, Shri M.K.

Rajagopal, Shri L.

Rajesh, Shri M.B.

Raju, Shri M.M. Pallam

---

* Voted through slip.

Rajukhedi, Shri Gajendra Singh

Ram, Shri Purnmasi

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Ramkishun, Shri

Rana, Shri Jagdish Singh

Rao, Shri Rayapati Sambasiva

Rawat, Shri Harish

Ray, Shri Bishnu Pada

Reddy, Shri Anantha Venkatarami

Reddy, Shri M. Venugopala

Reddy, Shri M. Sreenivasulu

Riyan, Shri Baju Ban

Roy, Prof. Saugata

Roy, Shri Arjun

Roy, Shri Mahendra Kumar

Roy, Shrimati Shatabdi

Ruala, Shri C.L.

Sachan, Shri Rakesh

Saha, Dr. Anup Kumar

Sahay, Shri Subodh Kant

Sahu, Shri Chandu Lal

Sai Prathap, Shri A.

Sangma, Kumari Agatha

Sanjoy, Shri Takam

Sardinha, Shri Francisco Cosme

Saroj, Shri Tufani

Satpathy, Shri Tathagata

Satyanarayana, Shri Sarvey

Sayeed, Shri Hamdullah

Selja, Kumari

Semmalai, Shri S.

Sethi, Shri Arjun Charan

Shanavas, Shri M.I.

Shantha, Shrimati J.

Shekhar, Shri Neeraj

Shinde, Shri Sushilkumar

Shivkumar, Shri K. alias J.K. Ritheesh

Sibal, Shri Kapil

Singh, Dr. Raghuvansh Prasad

Singh, Dr. Sanjay

Singh, Rao Inderjit

Singh, Shri Ganesh

Singh, Shri Gopal

Singh, Shri Ijyaraj

Singh, Shri Jitendra

Singh, Shri Murari Lal

Singh, Shri N. Dharam

Singh, Shri Radhe Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Rewati Raman

Singh, Shri Sukhdev

Singh, Shri Uday Pratap

Singh, Shri Vijay Bahadur

Singh, Shri Virbhadra

Singh, Shrimati Meena

Singh, Shrimati Rajesh Nandini

Sivaprasad, Dr. N.

Solanki, Shri Bharatsinh

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Sugumar, Shri K.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri Kodikkunnil

Sushant, Dr. Rajan

Swaraj, Shrimati Sushma

Tamta, Shri Pradeep

Tandon, Shri Lalji

Tandon, Shrimati Annu

Tanwar, Shri Ashok

Tarai, Shri Bibhu Prasad

Taviad, Dr. Prabha Kishor

Thakor, Shri Jagdish

Thakur, Shri Anurag Singh

Thamaraiselvan, Shri R.

Thambidurai, Dr. M.

Tharoor, Dr. Shashi

Thirumaavalavan, Shri Thol

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirkey, Shri Manohar

Toppo, Shri Joseph

Tudu, Shri Laxman

Udasi, Shri Shivkumar

Vardhan, Shri Harsh

Venugopal, Dr. P.

Venugopal, Shri K.C.

Verma, Shri Sajjan

Verma, Shri Beni Prasad

Verma, Shrimati Usha

Vijayan, Shri A.K.S.

Viswanathan, Shri P.

Vundavalli, Shri Aruna Kumar

Wasnik, Shri Mukul

Yadav, Shri Arun

Yadav, Shri Dharmendra

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Mulayam Singh

Yadav, Shri Om Prakash

Yadav, Shri Sharad

NOES

[*] Balram, Shri P.

[*] Corrected through slip for Ayes.

MADAM SPEAKER: Hon. Members, subject to correction*, the result of the Division is:

Ayes: 287

Noes: 001

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

---

* The following Members also recorded/corrected their votes through slip.

Ayes : 287 + S/Shri P. Balram, Dara Singh Chauhan, Sk. Murul Islam, S/Shri Hemanand Biswal, Pakauri Lal, Mithilesh Kumar and S. Pakirappa recorded their votes through slip = **294.**

Noes : 001-Shri P. Balram wrongly voted for Noes. Later on he corrected through slip for **Ayes = 000.**

Clause 2 Amendment of Eighth Schedule

MADAM SPEAKER: The House would now take up clause by clause consideration of the Bill.

Before I put clause 2 to the vote of the House, I would like to say that this being a Constitution (Amendment) Bill, voting has to be by Division.

The Lobbies are already cleared.

The question is:

"That clause 2 stands part of the Bill."

The Lok Sabha divided:

DIVISION NO. 2 AYES 13.47 hrs.

Aaron Rashid, Shri J.M.

Abdullah, Dr. Farooq

Acharia, Shri Basu Deb

Adhikari, Shri Sisir

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

Ahamed, Shri E.

Ahir, Shri Hansraj G.

Ajnala, Dr. Rattan Singh

Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Anandan, Shri M.

Antony, Shri Anto

*Anuragi, Shri Ghanshyam

Argal, Shri Ashok

Azad, Shri Kirti

Azharuddin, Mohammed

Baalu, Shri T.R.

'Baba', Shri K.C. Singh

Babar, Shri Gajanan D.

Babbar, Shri Raj

Bahuguna, Shri Vijay

Bais, Shri Ramesh

Bajwa, Shri Pratap Singh

Baliram, Dr.

*Balmiki, Shri Kamlesh

---

* Voted through slip.

Balram, Shri P.

Bandyopadhyay, Shri Sudip

Bansal, Shri Pawan Kumar

Bapiraju , Shri K.

Barq, Dr. Shafiqur Rahman

Basavaraj, Shri G. S.

Basheer, Shri Mohammed E.T.

Baske, Shri Pulin Bihari

Bauri, Shrimati Susmita

Beg, Dr. Mirza Mehboob

Bhadana, Shri Avtar Singh

Bhagat, Shri Sudarshan

Bhagora, Shri Tara Chand

*Bhoi, Shri Sanjay

Bhonsle, Shri Udayanraje

Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal

Biswal, Shri Hemanand

Bwiswmuthiary, Shri Sansuma Khunggur

Chacko, Shri P.C.

Chakravarty, Shrimati Bijoya

Chaudhary, Dr. Tushar

*Chauhan, Shri Dara Singh

Chauhan, Shri Mahendrasinh P.

Chauhan, Shrimati Rajkumari

Chidambaram, Shri P.

Choudhary, Shri Bhudeo

Choudhary, Shri Harish

---

* Voted through slip.

Choudhury, Shri Abu Hasem Khan

Chowdhury, Shri Adhir

Chowdhury, Shri Bansa Gopal

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

*Das, Shri Khagen

Dasmunsi, Shrimati Deepa

Dastidar, Dr. Kakoli Ghosh

Davidson, Shrimati J. Helen

De, Dr. Ratna

Deka, Shri Ramen

Deo, Shri V. Kishore Chandra

Devi, Shrimati Ashwamedh

Devi, Shrimati Rama

Devegowda, Shri H.D.

**Dhanapalan, Shri K. P.

Dhruvanarayana, Shri R.

Dias, Shri Charles

Dikshit, Shri Sandeep

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Dudhgaonkar, Shri Ganeshrao Nagorao

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

Ering, Shri Ninong

Gadhvi, Shri Mukesh Bhairavdanji

---

* Corrected through slip.

** Voted through slip.

Gaikwad, Shri Eknath Mahadeo

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shri Rahul

Gandhi, Shrimati Sonia

Gandhiselvan, Shri S.

Gavit, Shri Manikrao Hodlya

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Gohain, Shri Rajen

Gouda, Shri Shivarama

Guddu, Shri Premchand

Handique, Shri B.K.

Hari, Shri Sabbam

Hooda, Shri Deepender Singh

Islam, Sk. Nurul

Jagathrakshakan, Dr. S.

Jain, Shri Pradeep

Jakhar, Shri Badri Ram

Jat, Shrimati Poonam Veljibhai

Jena, Shri Mohan

Jena, Shri Srikant

Jeyadurai, Shri S. R.

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi, Dr. C.P.

Kachhadia, Shri Naranbhai

Kamat, Shri Gurudas

*Karunakaran, Shri P.

Kashyap, Shri Baliram

Kaswan, Shri Ram Singh

Kataria, Shri Lalchand

Kaur, Shrimati Preneet

Khan, Shri Hassan

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

*Khursheed, Shri Salman

Killi, Dr. Kruparani

Krishnasswamy, Shri M.

Kristappa,Shri N.

Kumar, Shri Mithilesh

Kumar, Shri P.

Kumar, Shri Ramesh

Kumar, Shri Shailendra

Kumar, Shri Virendra

Kumar, Shri Vishwa Mohan

Kurup, Shri N. Peethambara

Lakshmi, Shrimati Panabaka

*Lal, Shri Pakauri

Lingam, Shri P.

Madam, Shri Vikrambhai Arjanbhai

*Mahajan, Shrimati Sumitra

Mahant, Dr. Charan Das

Maharaj, Shri Satpal

Mahato, Shri Baidyanath Prasad

---

* Voted through slip.

Mahtab, Shri B.

Majumdar, Shri Prasanta Kumar

Maken, Shri Ajay

Mandal, Dr. Tarun

Mandal, Shri Mangani Lal

Mani, Shri Jose K.

Maran, Shri Dayanidhi

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meghe, Shri Datta

Meghwal, Shri Arjun Ram

Meghwal, Shri Bharat Ram

Mirdha, Dr. Jyoti

Mishra, Shri Govind Prasad

Misra, Shri Pinaki

Mitra, Shri Somen

Mukherjee, Shri Pranab

Munda, Shri Karia

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

Naik, Dr. Sanjeev Ganesh

Naik, Shri Shripad Yesso

Napoleon, Shri D.

Narah, Shrimati Ranee

Narayanasamy, Shri V.

Naskar, Shri Gobinda Chandra

Nirupam, Shri Sanjay

Ola, Shri Sis Ram

*Pakkirappa, Shri S.

Pal, Shri Jagdambika

Pal, Shri Rajaram

Palanimanickam, Shri S.S.

Panda, Shri Prabodh

Pandey, Shri Gorakhnath

*Pandey, Shri Ravindra Kumar

Paswan, Shri Kamlesh

Patasani, Dr. Prasanna Kumar

Patel, Shri Bal Kumar

Patel, Shri Devji M.

Patel, Shri Kishanbhai V.

Patel, Shri Somabhai Gandalal Koli

Patel, Shrimati Jayshreeben

*Pathak, Shri Harin

*Patil, Dr. Padmasinha Bajirao

Patle, Shrimati Kamla Devi

Pawar, Shri Sharad

Pilot, Shri Sachin

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

Premdas, Shri

Punia, Shri P. L.

Purkayastha, Shri Kabindra

Raghavan, Shri M.K.

Rajagopal, Shri L.

Rajesh, Shri M.B.

Raju, Shri M.M. Pallam

---

* Voted through slip.

Rajukhedi, Shri Gajendra Singh

Ram, Shri Purnmasi

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Ramkishun, Shri

Rana, Shri Jagdish Singh

Rao, Shri Nama Nageshwara

Rao, Shri Rayapati Sambasiva

Rawat, Shri Harish

Ray, Shri Bishnu Pada

Reddy, Shri Anantha Venkatarami

Reddy, Shri M. Venugopala

Reddy, Shri M. Sreenivasulu

Riyan, Shri Baju Ban

Roy, Prof. Saugata

Roy, Shri Arjun

Roy, Shri Mahendra Kumar

Roy, Shrimati Shatabdi

Ruala, Shri C.L.

Sachan, Shri Rakesh

Saha, Dr. Anup Kumar

Sahay, Shri Subodh Kant

Sahu, Shri Chandu Lal

*Sai Prathap, Shri A.

Sampath, Shri A.

Sangma, Kumari Agatha

Sanjoy, Shri Takam

Sardinha, Shri Francisco Cosme

---

* Voted through slip.

Saroj, Shri Tufani

Saroj, Shrimati Sushila

Satpathy, Shri Tathagata

Satyanarayana, Shri Sarvey

Sayeed, Shri Hamdullah

Selja, Kumari

Semmalai, Shri S.

Sethi, Shri Arjun Charan

Shanavas, Shri M.I.

Shantha, Shrimati J.

Shekhar, Shri Neeraj

Shinde, Shri Sushilkumar

Shivkumar, Shri K. alias J.K. Ritheesh

Sibal, Shri Kapil

Singh, Dr. Raghuvansh Prasad

Singh, Dr. Sanjay

Singh, Rao Inderjit

Singh, Shri Ganesh

Singh, Shri Gopal

Singh, Shri Ijyaraj

Singh, Shri Jitendra

Singh, Shri Murari Lal

*Singh, Shri N. Dharam

Singh, Shri Radhe Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Rewati Raman

Singh, Shri Sukhdev

* Voted through slip.

Singh, Shri Uday Pratap

Singh, Shri Vijay Bahadur

Singh, Shri Virbhadra

Singh, Shrimati Meena

Singh, Shrimati Rajesh Nandini

*Sinha, Shri Yashwant

Sivaprasad, Dr. N.

Solanki, Shri Bharatsinh

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Sugumar, Shri K.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri Kodikkunnil

Sushant, Dr. Rajan

Swaraj, Shrimati Sushma

Tamta, Shri Pradeep

Tandon, Shri Lalji

Tandon, Shrimati Annu

Tanwar, Shri Ashok

Taviad, Dr. Prabha Kishor

Thakor, Shri Jagdish

Thakur, Shri Anurag Singh

Thamaraiselvan, Shri R.

Thambidurai, Dr. M.

Tharoor, Dr. Shashi

Thirumaavalavan, Shri Thol

Thomas, Prof. K.V.

---

* Voted through slip.

Thomas, Shri P.T.

Toppo, Shri Joseph

Tudu, Shri Laxman

Udasi, Shri Shivkumar

Vardhan, Shri Harsh

Venugopal, Dr. P.

Venugopal, Shri K.C.

Verma, Shri Sajjan

Verma, Shri Beni Prasad

Verma, Shrimati Usha

Vijayan, Shri A.K.S.

Viswanathan, Shri P.

Vundavalli, Shri Aruna Kumar

Wasnik, Shri Mukul

Yadav, Shri Arun

Yadav, Shri Dharmendra

Yadav, Shri Hukmadeo Narayan

*Yadav, Shri Mulayam Singh

*Yadav, Shri Om Prakash

Yadav, Shri Sharad

* Voted through slip.

MADAM SPEAKER: Hon. Members, subject to correction,* the result of the Division is:

Ayes: 277

Noes: 000

The motion is carried by a majority of the total membership of the House and by a majority not less than two-thirds of the Members present and voting.

The motion was adopted.

Clause 2 was added to the Bill.

---

* The following Members also recorded/corrected their votes through slip.

Ayes : 277 + S/Shri Salman Khursheed, A. Sai Prathap, K.P. Dhanpalan, Dara Singh Chauhan, N. Dharam Singh, Sanjay Bhoi, Mulayam Singh Yadav, P. Karunakaran, Khagen Das, Om Prakash Yadav, Pakauri Lal, Ghanshyam Anuragi, Kamlesh Balmiki, Dr. Padmasinha Bajirao Patil, S. Pakirappa, Yashwant Sinha, Harin Pathak, Shrimati Sumitra Mahajan and Shri Ravindra Kumar Pandey recorded their votes through slip = **296**

Abstain : 001 – Shri Khagen Das wrongly voted for Abstain. Later on, he corrected his vote through slip for **Ayes = 000.**

Clause 1 Short Title

Amendment made:

Page 1, line 3,--

for "(One Hundred and Thirteenth Amendment)"

substitute "(Ninety-sixth Amendment)". (1)

(P.Chidambaram)

MADAM SPEAKER: The question is:

"Clause 1, as amended, stands part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula and the Long Title were added to the Bill.

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Madam, I beg to move:

"That the Bill, as amended, be passed."

MADAM SPEAKER: Before I put the motion for passing of the Bill to vote, I would like to say that this being a Constitution (Amendment) Bill, voting has to be by Division.

Lobbies are already cleared.

The question is:

"That the Bill, as amended, be passed."

The Lok Sabha divided:

DIVISION NO. 3 AYES 13.51 hrs.

Aaron Rashid, Shri J.M.

Abdullah, Dr. Farooq

Acharia, Shri Basu Deb

Adhikari, Shri Sisir

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

Ahamed, Shri E.

Ahir, Shri Hansraj G.

Ajnala, Dr. Rattan Singh

Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Anandan, Shri M.

Antony, Shri Anto

Anuragi, Shri Ghanshyam

Argal, Shri Ashok

Azad, Shri Kirti

Azharuddin, Mohammed

Baalu, Shri T.R.

'Baba', Shri K.C. Singh

Babar, Shri Gajanan D.

Babbar, Shri Raj

Bahuguna, Shri Vijay

Bais, Shri Ramesh

Bajwa, Shri Pratap Singh

Baliram, Dr.

Balmiki, Shri Kamlesh

Balram, Shri P.

Bandyopadhyay, Shri Sudip

Banerjee, Shri Ambica

Bansal, Shri Pawan Kumar

Bapiraju , Shri K.

Barq, Dr. Shafiqur Rahman

Basavaraj, Shri G. S.

Basheer, Shri Mohammed E.T.

Baske, Shri Pulin Bihari

Bauri, Shrimati Susmita

Beg, Dr. Mirza Mehboob

Bhadana, Shri Avtar Singh

Bhagat, Shri Sudarshan

Bhagora, Shri Tara Chand

Bhoi, Shri Sanjay

Bhonsle, Shri Udayanraje

Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal

Biswal, Shri Hemanand

Bwiswmuthiary, Shri Sansuma Khunggur

Chacko, Shri P.C.

Chakravarty, Shrimati Bijoya

Chaudhary, Dr. Tushar

Chauhan, Shri Dara Singh

Chauhan, Shri Mahendrasinh P.

Chauhan, Shrimati Rajkumari

Chidambaram, Shri P.

Choudhary, Shri Bhudeo

Choudhary, Shri Harish

Choudhury, Shri Abu Hasem Khan

Chowdhary, Shrimati Santosh

Chowdhury, Shri Adhir

Chowdhury, Shri Bansa Gopal

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Das, Shri Khagen

Dasgupta, Shri Gurudas

Dasmunsi, Shrimati Deepa

Dastidar, Dr. Kakoli Ghosh

Davidson, Shrimati J. Helen

De, Dr. Ratna

Deka, Shri Ramen

Deo, Shri V. Kishore Chandra

Devi, Shrimati Ashwamedh

Devi, Shrimati Rama

Devegowda, Shri H.D.

Dhanapalan, Shri K. P.

Dhruvanarayana, Shri R.

Dias, Shri Charles

Dikshit, Shri Sandeep

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Dudhgaonkar, Shri Ganeshrao Nagorao

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

Ering, Shri Ninong

Gadhvi, Shri Mukesh Bhairavdanji

Gaikwad, Shri Eknath Mahadeo

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shri Rahul

Gandhi, Shrimati Sonia

Gandhiselvan, Shri S.

Gavit, Shri Manikrao Hodlya

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Gohain, Shri Rajen

Gouda, Shri Shivarama

Guddu, Shri Premchand

Handique, Shri B.K.

Hari, Shri Sabbam

Hooda, Shri Deepender Singh

Islam, Sk. Nurul

Jagathrakshakan, Dr. S.

Jain, Shri Pradeep

Jakhar, Shri Badri Ram

Jat, Shrimati Poonam Veljibhai

Jena, Shri Srikant

*Jeyadurai, Shri S. R.

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi, Dr. C.P.

Kachhadia, Shri Naranbhai

Kamat, Shri Gurudas

Karunakaran, Shri P.

Kashyap, Shri Virender

---

* Voted through slip.

Kaswan, Shri Ram Singh

Kataria, Shri Lalchand

Kaur, Shrimati Preneet

Khan, Shri Hassan

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khursheed, Shri Salman

Killi, Dr. Kruparani

Krishnasswamy, Shri M.

Kristappa,Shri N.

Kumar, Shri Mithilesh

Kumar, Shri P.

Kumar, Shri Ramesh

Kumar, Shri Shailendra

Kumar, Shri Virendra

Kumar, Shri Vishwa Mohan

Kurup, Shri N. Peethambara

Lakshmi, Shrimati Panabaka

Lal, Shri Pakauri

Lingam, Shri P.

Madam, Shri Vikrambhai Arjanbhai

Mahajan, Shrimati Sumitra

Mahant, Dr. Charan Das

Maharaj, Shri Satpal

Mahato, Shri Baidyanath Prasad

Mahtab, Shri B.

Majumdar, Shri Prasanta Kumar

Maken, Shri Ajay

Mandal, Dr. Tarun

Mandal, Shri Mangani Lal

Mani, Shri Jose K.

Maran, Shri Dayanidhi

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meghe, Shri Datta

Meghwal, Shri Arjun Ram

Meghwal, Shri Bharat Ram

Mirdha, Dr. Jyoti

Mishra, Shri Govind Prasad

Misra, Shri Pinaki

Mitra, Shri Somen

Mukherjee, Shri Pranab

Munda, Shri Karia

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

Naik, Dr. Sanjeev Ganesh

Naik, Shri Shripad Yesso

Napoleon, Shri D.

*Narah, Shrimati Ranee

Narayanasamy, Shri V.

*Naskar, Shri Gobinda Chandra

Nirupam, Shri Sanjay

Ola, Shri Sis Ram

Pakkirappa, Shri S.

Pal, Shri Jagdambika

---

* Voted through slip.

Pal, Shri Rajaram

Palanimanickam, Shri S.S.

Panda, Shri Prabodh

Pandey, Shri Gorakhnath

Pandey, Shri Ravindra Kumar

Patasani, Dr. Prasanna Kumar

Patel, Shri Bal Kumar

Patel, Shri Devji M.

Patel, Shri Kishanbhai V.

Patel, Shri Somabhai Gandalal Koli

Patel, Shrimati Jayshreeben

Pathak, Shri Harin

Patil, Dr. Padmasinha Bajirao

Patle, Shrimati Kamla Devi

Pawar, Shri Sharad

Pilot, Shri Sachin

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

Premdas, Shri

Punia, Shri P. L.

Purkayastha, Shri Kabindra

Raghavan, Shri M.K.

Rajagopal, Shri L.

Rajesh, Shri M.B.

Raju, Shri M.M. Pallam

Rajukhedi, Shri Gajendra Singh

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Ramkishun, Shri

Rana, Shri Jagdish Singh

Rao, Dr. K.S.

Rao, Shri Nama Nageswara

Rathod, Shri Ramesh

Rawat, Shri Harish

Ray, Shri Bishnu Pada

Reddy, Shri Anantha Venkatarami

Reddy, Shri M. Venugopala

Reddy, Shri M. Sreenivasulu

Riyan, Shri Baju Ban

Roy, Prof. Saugata

Roy, Shri Arjun

Roy, Shri Mahendra Kumar

Roy, Shrimati Shatabdi

Ruala, Shri C.L.

Sachan, Shri Rakesh

Saha, Dr. Anup Kumar

Sahay, Shri Subodh Kant

Sahu, Shri Chandu Lal

Sai Prathap, Shri A.

Sangma, Kumari Agatha

Sanjoy, Shri Takam

Sardinha, Shri Francisco Cosme

Saroj, Shri Tufani

Saroj, Shrimati Sushila

Satpathy, Shri Tathagata

Satyanarayana, Shri Sarvey

Sayeed, Shri Hamdullah

Selja, Kumari

Semmalai, Shri S.

Sethi, Shri Arjun Charan

Shanavas, Shri M.I.

Shantha, Shrimati J.

*Shariq, Shri S.D.

Shekhar, Shri Neeraj

Shinde, Shri Sushilkumar

Shivkumar, Shri K. alias J.K. Ritheesh

Sibal, Shri Kapil

Singh, Dr. Raghuvansh Prasad

Singh, Dr. Sanjay

Singh, Rao Inderjit

Singh, Shri Ganesh

Singh, Shri Gopal

Singh, Shri Ijyaraj

Singh, Shri Jitendra

Singh, Shri Murari Lal

Singh, Shri N. Dharam

Singh, Shri Radhe Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Rewati Raman

Singh, Shri Sukhdev

Singh, Shri Uday Pratap

Singh, Shri Vijay Bahadur

Singh, Shri Virbhadra

Singh, Shrimati Meena

Singh, Shrimati Rajesh Nandini

* Voted through slip.

Sinha, Shri Yashwant

Sivaprasad, Dr. N.

Solanki, Shri Bharatsinh

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Sugumar, Shri K.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri Kodikkunnil

Sushant, Dr. Rajan

Swaraj, Shrimati Sushma

Tamta, Shri Pradeep

Tandon, Shri Lalji

Tandon, Shrimati Annu

Tanwar, Shri Ashok

Taviad, Dr. Prabha Kishor

Thakor, Shri Jagdish

Thakur, Shri Anurag Singh

Thamaraiselvan, Shri R.

Thambidurai, Dr. M.

Tharoor, Dr. Shashi

Thirumaavalavan, Shri Thol

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirkey, Shri Manohar

Toppo, Shri Joseph

Tudu, Shri Laxman

Udasi, Shri Shivkumar

Vardhan, Shri Harsh

Venugopal, Dr. P.

Venugopal, Shri K.C.

Verma, Shri Sajjan

Verma, Shri Beni Prasad

Verma, Shrimati Usha

Vijayan, Shri A.K.S.

Viswanathan, Shri P.

Vundavalli, Shri Aruna Kumar

Wasnik, Shri Mukul

Yadav, Shri Arun

Yadav, Shri Dharmendra

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Mulayam Singh

Yadav, Shri Om Prakash

Yadav, Shri Sharad

MADAM SPEAKER: Subject to correction,* the result of the division is:

Ayes: 294

Noes: Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Bill, as amended, is passed by the requisite majority, in accordance with the provisions of article 368 of the Constitution.

The motion was adopted.

---

*The following Members also recorded/corrected their votes through slip.

Ayes : 294 + Shrimati Ranee Narah, S/Shri Gobinda Chandra Naskar, S. D. Shariq and S. R. Jeyadurai recorded their votes through slip = **298**

MADAM SPEAKER: The lobbies may be opened.

The House stands adjourned to meet again at 3:00 p.m.

13.57 hrs

The Lok Sabha then adjourned for Lunch till Fifteen of the Clock.

15.00 hrs

The Lok Sabha re-assembled after Lunch at Fifteen of the Clock.

(Shri Francisco Cosme Sardinha *in the Chair*)

MATTERS UNDER RULE 377

MR. CHAIRMAN : Now, the House will take up Matters under Rule 377.

Shri Ponnam Prabhakar.

(i) Need to Construct a New National Highway from Gudihatnur Village, Adilabad District to Oda Revu in Prakasam District, Andhra Pradesh.

SHRI PONNAM PRABHAKAR (KARIMNAGAR): I would like to draw the kind attention of the august House regarding the need for administrative sanction and laying of a new national highway starting from Gudihatnur village of Adilabad district to Oda Revu of Prakasam district in Andhra Pradesh in the remaining XI Five Year Plan with sufficient Budget on priority basis.

This 700 kms. route covers most parts of backward Telengana region and particularly my Karminagar parliamentary constituency in Andhra Pradesh. It enters at Korutla and passes through Kathiapur, Vemulawada, Siricilla, Ellanthakunta, Husnabad which comes under my parliamentary constituency and ends at Duddeda before joining at Medak constituency. People of my constituency are facing a lot of inconvenience due to absence of a national highway. Number of accidents are taking place on this route and innocent people are losing their valuable lives. It is a long-pending demand of the people of my constituency and, I have submitted a proposal in this regard to the Government of India for taking necessary action in the matter. The Government of Andhra Pradesh has also sent a proposal in this regard to take up this dream project in Telengana region in Andhra Pradesh to improve the tourism sector also.

I, therefore, request the hon. Minister of Road Transport & Highways to intervene in the matter and accord administrative approval for sanctioning and laying of a new national highway starting from Gudihatnur village of Adilabad district to Oda Revu in Prakasam district, Andhra Pradesh.

MR. CHAIRMAN: Shri Jagdambika Pal – not present;
Shri P. Balram Naik – not present.

(ii) Need to Provide Stipend and other Facilities to the Trainee Officers (Cadets) of Armed Forces on par with Trainee Officers of I.A.S./I.P.S.

श्री हर्ष वर्धन (महाराजगंज, उ.प्र.): सभापति महोदय, संघ लोक सेवा आयोग द्वारा चयनित भारतीय सशस्त्र सेनाओं की थल, जल एवं वायु सेना की अकादमियों में प्रशिक्षु अधिकारियों को प्रशिक्षण के दौरान वेतन नहीं दिया जाता है। सैन्य अकादमियों में इन प्रशिक्षु अधिकारियों की न्यूनतम शैक्षणिक योग्यता स्नातक की होती है। भारतीय प्रशासनिक, पुलिस एवं अन्य समस्त संबद्ध सेवाओं के प्रशिक्षु अधिकारियों का चयन भी संघ लोक सेवा आयोग द्वारा होता है एवं इनकी भी न्यूनतम शैक्षणिक योग्यता स्नातक की होती है परन्तु इस वर्ग के अधिकारियों को प्रशिक्षण के प्रथम दिवस से ही वेतन सहित अन्य सुविधाएं अनुमन्य होती हैं। इस विसंगति के चलते प्रशिक्षण के दौरान स्थायी रूप से विकलांग हो जाने वाले सशस्त्र सेनाओं के प्रशिक्षु अधिकारियों को प्रशिक्षण से बाहर कर दिया जाता है और वह उन सुविधाओं से वंचित हो जाते हैं जो प्रशिक्षण के प्रथम दिवस से वेतन मिलने की दशा में प्रशासनिक सेवाओं से संबद्ध अधिकारियों को अनुमन्य होता है। इस देश में सशस्त्र सेनाओं मे लगभग 15 हजार अधिकारियों की कमी का एक प्रमुख कारण यह विसंगति भी है जिसका सीधा प्रभाव देश की सुरक्षा पर पड़ रहा है। इसके साथ ही सेवा शर्तों में यह विसंगति एक ही समय चयनित सशस्त्र सेना के अधिकारियों को दूसरे वर्ग से कनिष्ठ बना देती है जिससे इनमें कुंठा का भाव पैदा होता है। अतः प्रशिक्षु सैन्य अधिकारियों को प्रशिक्षण के प्रथम दिवस से वेतन सहित अन्य समस्त सुविधाएं प्रदान किया जाना न्यायहित में आवश्यक है।

(iii) Need to ban the production and use of Endosulfan, a pesticide affecting human health in the country

SHRI P.T. THOMAS (IDUKKI): It has been reported that Endosulfan, the most toxic pesticide is responsible for many fatal pesticide poisoning incidents around the world. It has been banned in sixty-three countries. However, our country is the world's largest user of this pesticide. Several studies have revealed that Endosulfan can affect human body as well as the development of the other activities. In the Kasargod district in Kerala, the continuous use of Endosulfan in cashew plantations caused the death of many people and hundred are suffering from severe diseases and abnormalities. It is being used in India by other plantation growers also. Endosulfan contaminates air, water, plants and speedily spreads to other places. I request the Government to take immediate measures to ban the production and use of Endosulfan in the country. I also request the Government to extend help to those people who are the victims of Endosulfan, especially in Kerala in the Kasargod district. .

(iv) Need to ensure implementation of development schemes funded through Backward Regions Grant Fund in the deserving and most-backward regions of the country

श्री पन्ना लाल पुनिया (बाराबंकी): महोदय, पंचायती राज मंत्रालय के अंतर्गत पिछड़े क्षेत्रों के विकास एवं क्षेत्रीय असमानता को दूर करने के लिए पिछड़ा क्षेत्र अनुदान निधि के माध्यम से चयनित जिलों में विकास के काम कराए जाते हैं। इस प्रकार के चयनित जिलों में सभी विकास खण्ड एवं क्षेत्र पिछड़े नहीं होते हैं। इस निधि के अंतर्गत विकास का काम योजना को संचालित करने वाली संस्था के द्वारा कई बार विकास से वंचित क्षेत्रों के बजाय विकसित क्षेत्रों में ही करा दिया जाता है। वास्तव में इस धनराशि का प्रयोग ऐसे दूरदराज के पिछड़े क्षेत्र तथा अनुसूचित जाति की बस्तियों में विकास के काम के लिए होने चाहिए, जो जिले के अन्य क्षेत्रों के मुकाबले सबसे पिछड़े हैं। अतः मैं मांग करता हूं कि इस योजना में पिछड़े जनपदों का चयन करने की बजाय विकास की दृष्टि से पिछड़े ब्लॉकों तथा पिछड़ी ग्राम पंचायतों का चयन किया जाना चाहिए ताकि इस योजना के उद्देश्यों की वास्तव में पूर्ति हो सके तथा क्षेत्रीय असंतुलन समाप्त हो सके। योजना में यह भी प्रावधान किया जाना चाहिए कि स्थानीय सांसद के प्रस्ताव पर गंभीरता से विचार कर योजना में सम्मिलित किया जाए।

(v) Need to open a Kendriya Vidyalaya at Tirunelveli district, Tamil Nadu

SHRI S.S. RAMASUBBU (TIRUNELVELI): Tirunelveli in Tamil Nadu is the second largest district in the State. This district is having a large number of colleges which provides a great platform for quality education in the field of engineering, arts, social science, law, commerce, medical science and journalism. Moreover, in Tirunelvel District, a large number of Central Government offices viz., EPF, Central Excise, ISRO Centre, etc. are located and the families of Defence personnel are also settled.

The Government of India has started Kendriya Vidyalayas with the objective of providing educational facilities of a unique standard throughout the country to the children of Central Government employees whose jobs are transferable. Recently, the Union Government has decided to set up 107 new Kendriya Vidyalayas in various parts of the country. However, Tirunelveli does not have any Kendriya Vidyalaya. There is, therefore, an urgent need to set up one such Kendriya Vidyalaya in Tirunelveli which is a long-pending demand of the people of this district.

I, therefore, urge upon the Union Government to set up a Kendriya Vidyalaya in Tirunelveli District of Tamil Nadu at the earliest. Thank you very much.

(vi)Need to ensure the proper utilization of coal blocks allocated for development of heavy industries in district Bokaro, Jharkhand

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): महोदय, झारखण्ड सहित अन्य राज्यों के संबंधित कोयला खदानों में लौह, इस्पात उद्योगों और विद्युत संयंत्रों के विकास के लिए कोल ब्लॉकों का आवंटन किया गया है जिसमें बोकारो जिले के पर्वतपुर कोल ब्लॉक का आवंटन मेसर्स इलेक्ट्रो स्टील कॉस्टिंग लिमिटेड को किया गया है। इस संबंध में मई, 2010 में इस सदन के माध्यम से सरकार को अवगत कराया था कि कोयले के उत्खनन एवं बिक्री के नियमों की अवहेलना की जा रही है और कोयले को झारखण्ड के बाहर हल्दिया पोर्ट से भेजा जा रहा है। अतः सरकार द्वारा उपर्युक्त मामले में स्थिति स्पष्ट की जाए।

(vii) Need to ensure adequate supply of coal to Thermal Power Stations in Madhya Pradesh and restore the allocation of power from Central Pool to the State

श्री गणेश सिंह (सतना): मध्य प्रदेश में स्थापित थर्मल पावरों को पर्याप्त कोयला नहीं मिल पा रहा है। जो कोयला प्रदेश में उत्खनित किया जा रहा है, उसे बाहर भेजा जा रहा है और प्रदेश सरकार को विदेशों से आयात करने के लिए कहा जा रहा है। इसी तरह केन्द्र के पूल से 350 मेगावाट की बिजली की कटौती कर दी गई है। कई थर्मल पावरों के कोयला लिंकेज परियोजनाओं की वन एवम् पर्यावरण की एन.ओ.सी. लम्बित पड़ी हैं।

मैं केन्द्र सरकार से मांग करता हूं कि वह मध्य प्रदेश के थर्मल पावर स्टेशनों के लिए पर्याप्त मात्रा में कोयला आपूर्ति सुनिश्चित करे तथा केन्द्रीय पूल से 350 मेगावाट बिजली का आबंटन पुनः बहाल करे।

(viii) Need to keep a vigil and take adequate security measures keeping in view the increasing military activities by China along Sino-India border

श्रीमती जयश्रीबेन पटेल (महेसाणा): अधिकृत सूत्रों से पता चला है कि चीन, चीन-भारत सीमा पर आधुनिक हथियारों का ज़खीरा जमा करने जा रहा है। अपने सुरक्षा इन्फ्रास्ट्रक्चर को मजबूत कर रहा है। असम तथा अरुणाचल प्रदेश के विस्तारों में माउंटेन डिवीजन खड़ी करने जा रहा है। पाकिस्तान के विस्तारों में रेल एवम् रास्तों का विस्तार कर रहा है। जिससे भारत के साथ टकराव में सुविधा रहे। पाक अधिकृत कश्मीर के गिलगिट और बाल्तिस्तान विस्तार में तो चीन का अंकुश चल रहा है। भारत में घुसपैठ इत्यादि जैसी स्थिति में भारत की सुरक्षा को भयंकर खतरा हो सकता है।

मैं सरकार से अनुरोध करती हूं कि वह उपरोक्त को मद्देनजर रखकर देश की आतंरिक सुरक्षा हेतु उचित कार्रवाई करे एवम् सक्षम विदेश नीति का अवलंबन करे।

(ix)Need to provide adequate quantity of foodgrains, kerosene and other essential commodities to Himachal Pradesh

श्री वीरेन्द्र कश्यप (शिमला): सभापति महोदय, मैं आपके माध्यम से भारत सरकार के ध्यान में लाना चाहता हूं कि हिमाचल प्रदेश को आबंटित किए जाने वाले खाद्यान्न, मिट्टी का तेल, खाद्य तेल एवम् अन्य आवश्यक वस्तुओं का जो कोटा निर्धारित था, उससे बहुत कम प्रदान किया जा रहा है, जिससे हिमाचल प्रदेश में रहने वाले 16,02,931 ए.पी.एल., बी.पी.एल. एवम् ए.ए.वाई. परिवारों को बहुत कठिनाइयों का सामना करना पड़ रहा है। दो वर्ष पूर्व ए.पी.एल. का चावल कोटा 9860 मीट्रिक टन निर्धारित था, जिसे शून्य कर दिया गया और विशेष अनुरोध के बाद केवल 7118 मीट्रिक टन चावल दिया गया। वर्तमान में प्रदेश में लगभग 10.88 लाख राशन कार्ड धारक हैं, जबकि भारत सरकार केवल 7.43 लाख राशन कार्डों के लिए प्रदेश को चावल का कोटा आबंटित कर रही है। हिमाचल प्रदेश में 5411 किलोलीटर केरोसिन तेल की खपत है, लेकिन वर्ष 2010-2011 में केवल 3352 किलोलीटर केरोसिन तेल का कोटा निर्धारित किया गया है। हिमाचल प्रदेश पहाड़ों एवम् ऊंची-ऊंची पर्वत श्रृंखलाओं में बसा है। जंगलों की रक्षा करनी है, तो प्रदेश के लिए केरोसिन तेल और एल.पी.जी. की सप्लाई बढ़ानी पड़ेगी। अतः अनुरोध है कि हिमाचल प्रदेश को दिए जाने वाले खाद्यान्न एवम् मिट्टी के तेल का कोटा यदि बढ़ाया नहीं जा सकता है, तो उसे कम न किया जाए।

(x)Need to take stringent action against the persons indulging in manufacture, sale and use of spurious drugs in the country

श्री रामकिशुन (चन्दौली): सभापति महोदय, अभी देश में खासकर उत्तर प्रदेश में नकली इंजेक्शन से बच्चों की मौत का सिलसिला रूका नहीं है। मामले की मजिस्टेरियल जांच का आश्वासन दिया गया है। नकली दवा का यह कारोबार देश के सभी हिस्सों में तेजी से बढ़ रहा है। नकली दवाओं के सेवन से जन-स्वास्थ्य को हानि होती है तथा लोगों को अपनी जान तक से भी हाथ धोना पड़ता है। नकली दवा के इस काले कारोबार एवं इसमें संलिप्त व्यक्तियों तथा कंपनियों के इस आपराधिक गठबंधन के खिलाफ तुरंत प्रभावी कानूनी एवं अन्य जरूरी कदम उठाने की सख्त जरूरत है। साथ ही जो डाक्टर इस व्यवसाय में संलिप्त होकर इस तरह का टीका लगाते हैं उन्हें भी एम.सी.आई. द्वारा व्यवसायिक रूप से अयोग्य घोषित किया जाए। टीकों के नैदानिक परीक्षण के अनुमोदन और निगरानी तंत्र की प्रक्रिया को ड्रग कंट्रोलर ऑफ इंडिया के द्वारा और सख्त करने की जरूरत है, तभी ऐसे मामलों की पुनरावृत्ति पर प्रभावी रोक लगेगी। मैं सदन से मांग करता हूं कि इस पर अविलम्ब प्रभावी ढंग से रोक लगायी जाए।

(xi)Need to construct a school building for Jawahar Navodaya Vidyalaya at the proposed site in Deoria Parliamentary Constituency, Uttar Pradesh

श्री गोरख प्रसाद जायसवाल (देवरिया): सभापति महोदय, मेरे संसदीय क्षेत्र देवरिया में एक जवाहर नवोदय विद्यालय स्वीकृत हो चुका है। परन्तु अभी तक इस विद्यालय के लिए भवन का निर्माण नहीं हुआ है और इस संबंध में कोई जानकारी भी नहीं मिल पा रही है कि स्कूल का निर्माण कब से शुरू होगा। इतना पता चला है कि देवरिया जिले से कुछ दूरी पर मेहड़ा ग्राम में इस विद्यालय के लिए भवन बनना प्रस्तावित है और इस कार्य के लिए भूमि को अधिग्रहित किया जा चुका है। वर्तमान समय में यह विद्यालय भाड़े के भवन पर चल रहा है जिसके कारण छात्रों को पठन-पाठन के लिए जिन सुविधाओं की आवश्यकता होती है, वह नहीं मिल पा रही हैं।

मेरा सदन के माध्यम से अनुरोध है कि देवरिया में जो उपरोक्त विद्यालय किराए के भवन में चल रहा है उसके लिए प्रस्तावित भूमि पर जल्द स्कूल भवन का निर्माण करवाया जाए।

(xii)Need to open a branch of a bank at Jadia in Supaul Parliamentary Constituency, Bihar

श्री विश्व मोहन कुमार (सुपौल): सभापति जी, आपके माध्यम से माननीय वित्त मंत्री जी का ध्यान आकर्षित करते हुए बताना चाहूंगा कि मेरे संसदीय क्षेत्र सुपौल का जदिया शहर जिले के अग्रणी व्यापारिक स्थल के रूप में विकसित हुआ है। यहां प्रतिदिन लाखों रुपये का व्यापार होता है। साथ ही साथ पेट्रोल पम्प एवं नामी गिरामी कंपनियों की एजेंसियां भी हैं। इस क्षेत्र के 10 कि.मी. की परिधि में एक भी व्यवसायिक बैंक नहीं होने से व्यापारी, सरकारी कर्मचारी, किसान एवं शहर से बाहर नौकरीपेशा करने वालों को काफी कठिनाइयों का सामना करना पड़ता है। जबकि सरकार की नीति है कि ऐसे स्थानों पर व्यवसायिक बैंक खोला जाए।

अतः जनता की मांग एवं सरकार की नीति के तहत शीघ्रातिशीघ्र एक व्यवसायिक बैंक की जदिया में स्थापना करने हेतु शीघ्र पहल करें जिससे कि आम नागरिकों को सहूलियत हो सके।

(xiii) Need to convene a meeting of Cauvery River Water Authority for release of water from Karnataka to Tamil Nadu.

SHRI R. THAMARAISELVAN (DHARMAPURI): I would like to bring to the kind notice of the Central Government that the Government of Karnataka has not released the entire quantity of water due to Tamil Nadu from Cauvery River this agricultural season due to which the farmers of Tamil Nadu have been affected very badly. The State of Karnataka is yet to release 60 TMC. Ft. of water to Tamil Nadu for 2010-11 agricultural season. To save the standing Kuruvai Paddy Crops, Karnataka should release the water immediately. The Government of Tamil Nadu had, therefore, urged the Union Government to convene urgently a meeting of Cauvery River Water Authority and impress upon the Government of Karnataka to release the due share of water to Tamil Nadu.

I, therefore, urge upon the Central Government to convene the meeting of Cauvery River Water Authority urgently for the purpose.

(xiv)Need to restore the provisions of original policy with regard to North East Industrial and Investment Promotion Policy, 2007 and Transport Subsidy Scheme, 1971 in the interest of North Eastern Region

SHRI KHAGEN DAS (TRIPURA WEST): The North East Industrial and Investment Promotion Policy (NEIIPP), 2007 and the Transport Subsidy Scheme (TSS), 1971 have undergone various changes because of notifications issued by Ministry of Finance and Department of Industrial Policy and Promotion (DIPP) from time to time.

The Ministry of Finance had diluted the benefit of 100% excise duty exemption, imposed Minimum Alternate Tax (MAT) and levied full income tax on 'Incentives/subsidies' by treating them as 'other business income'.

Likewise, DIPP has now proposed two detrimental amendments in the Transport Subsidy Scheme (TSS), 1971 and have curtailed quantum of transport subsidy upto a maximum of 70% on the cost of plant and machinery. Further, shifted the present rail head from Siliguri to nearest railway goods Shed.

The dilutions made by both the ministry of Finance and DIPP are against the commitment of the Government towards NEIIPP, 2007. These dilutions would entail unbearable monetary loss to the entrepreneurs in NER compelling them to wind up from NER. Hon. Prime Minister had also assured that the NEIIPP will be suitably reworked so as to provide maximum advantage. The Commerce & Industry Minister had also assured that there will be no dilution of the benefits of TSS.

NEIIPP, 2007 and TSS are closely inter-linked and industrialization in NER would be dismal if either is tampered with to the disadvantage of the entrepreneurs there.

I, therefore, strongly demand that Government must rework and restore the provisions of original policy with regard to NEIIPP and TSS in the interest of North Eastern Region and its people.

(xv) Need to take effective measures to curb the ill-effects of radiation from cellular telephone towers in the country.

SHRI B. MAHTAB (CUTTACK): Mr. Chairman, Sir, I would like to draw the attention of this House to a very important matter which I raise under Rule 377 and I specially draw the attention of the Urban Development Minister and also the Minister of Planning to look into this aspect.

The Indian Council of Medical Research (ICMR) has recently pointed out the ill-effects of radiations from cell towers. ICMR has stated that epidemiological studies made for assessing health effects of mobile phone based stations have shown adverse neurobehavioural symptoms, increased incidents of cancer in persons living for several years within 400 meters from base stations and the existing public safety limits as specified by the International Commission on Non-Ionizing Radiation Protection is inadequate to protect public health.

Many countries have specified their own radiation level. The bone density and the fat content of an Indian is much low as compared to European countries and hence the level of susceptibility of an average Indian is different.

When the standard adopted in USA is most stringent and the permissible Specific Absorption Rate levels at or below 1.6 w/kg, standard adopted in India is 2 w/kg.

I would urge upon the Government to immediately take up this issue of radiation from cell towers and adopt the USA standards more stringently.

(xvi) Need to construct over bridges at Gajraula-Bijnore, Garh-Meerut and Amroha-Atrasi railway crossings in Amroha Parliamentary Constituency, Uttar Pradesh.

श्री देवेन्द्र नागपाल (अमरोहा): महोदय, मैं अपने लोकसभा क्षेत्र से संबंधित महत्वपूर्ण विषय सदन के सामने रखना चाहता हूं।

MR. CHAIRMAN : You read the text that you have given. Only the approved text will go on record.

श्री देवेन्द्र नागपाल : महोदय, मेरे लोकसभा क्षेत्र अमरोहा में स्थित रेल मार्ग पर पड़ने वाली रेलवे क्रोसिंग गजरौला-बिजनौर, गढ़-मेरठ, अमरोहा-अतरासी पर बनने वाले ऊपरी पुल मार्ग का निर्माण न होने से लोगों का दैनिक जन-जीवन बाधित होता है। पूर्व में भी मैं सदन में इस मामले को उठा चुका हूं। अभी तक इस मामले में कोई ठोस उत्तर नहीं मिला है। मै आपके माध्यम से केन्द्र सरकार से अनुरोध करता हूं कि मामले की गम्भीरता को ध्यान में रखकर अविलम्ब ठोस कार्यवाही करें।

(xvii)Need to provide a stoppage of Chhapra-Gorakhpur Intercity Express (train No. 5105/5106) at Dharaunda railway station in Siwan Parliamentary Constituency, Bihar.

श्री ओम प्रकाश यादव (सीवान): महोदय, छपरा-गोरखपुर रेल खंड पर दरौंधा एक महत्वपूर्ण रेलवे स्टेशन है। यहां के लोगों के आवागमन के लिए रेलगाड़ी एकमात्र साधन है। 5105/5106 छपरा-गोरखपुर इंटरसिटी एक्सप्रेस जब शुरू की गई थी तो उसका उद्देश्य इस रेल खंड के सभी महत्वपूर्ण खंड को छपरा और गोरखपुर से जोड़ना था क्योंकि बिहार और उत्तर प्रदेश के दोनों ओर महत्वपूर्ण शहर हैं जो शिक्षा, स्वास्थ्य और रोजगार के केंद्र हैं लेकिन दरौंधा के लोग इस मूलभूत सुविधा से वंचित हैं क्योंकि इस रेलगाड़ी का ठहराव वहां पर नहीं है जबकि इस तरह के मैरवा और भाटपाररानी पर इस ट्रेन का ठहराव है। दरौंधा स्टेशन पर इस रेलगाड़ी का ठहराव न होने के कारण वहां के छात्रों, बीमार लोगों और व्यवसायियों एवं क्षेत्र की आम जनता को काफी कठिनाई का सामना करना पड़ रहा है। अतः जनहित को ध्यान में रखते हुए इस लोकप्रिय ट्रेन का ठहराव दरौंधा रेलवे स्टेशन पर करवाने हेतु आवश्यक निर्देश देने की कृपा करें।

(xviii) Need to implement Satellite Imaging for Rail Navigation (SIMRAN) project to curb the incidents of train accidents.

श्री जगदम्बिका पाल (डुमरियागंज): महोदय, भारतीय रेल में बढ़ती हुई ट्रेन दुर्घटनाओं को रोकने और यात्रियों को समय रहते ट्रेन की जानकारी देने के मकसद से आईआईटी कानपुर ने 'सिमरन' नाम की परियोजना विकसित की है। इस सेटेलाइट इमेजिंग फार रेल नेबिगेशन (सिमरन) को गृह मंत्रालय से भी हरी झंडी मिल चुकी है। इस प्रोजेक्ट को लागू करने से रेलतंत्र को ट्रेनों की पलपल की गतिविधि मिल सकती है और ऐसे में ट्रेनों की भिड़ंत को सौ फीसदी तक रोका जा सकता है। इस प्रणाली में सेटेलाइट इमेजिंग साफ्टवेयर के साथ-साथ ग्लोबल पोजिशनिंग सिस्टम का भी इस्तेमाल किया गया है। इसमें ट्रेन में लगी लोकेटर इकाई से जीपीएस सेटेलाइट का सम्पर्क होता है जिससे ट्रेन की वस्तुगत स्थिति तथा उसकी गति के बारे में भी पता चलता है। सिमरन को मानवरहित लेवल क्रासिंग से लेकर ट्रेनों की सीधी भिड़ंत को रोकने के मकसद से तैयार किया गया है। लेकिन रेलवे इस महत्वाकांक्षी परियोजना के प्रति उदासीन है जबकि इस प्रणाली के जरिए यह पता चल जाता है कि उस समय ट्रेन कितनी गति से दौड़ रही है, कहां है और कितनी देर में स्टेशन पर पहुंचेगी। लेकिन यह जरूरी परियोजना अभी तक लागू नहीं की गई है। आए दिन हो रही ट्रेन दुर्घटनाओं को रोकने के लिए इस सिमरन परियोजना को लागू करना बहुत जरूरी है। अतः भारतीय रेल में ट्रेनों की सुरक्षा के लिए सिमरन परियोजना लागू की जाए।

(xix) Need to upgrade and expand the existing roads to National Highways in Andhra Pradesh.

SHRI P. BALRAM (MAHABUBABAD): I would like to draw the kind attention of the august House regarding the need to upgrade and expand several roads and highways some of which are passing through my Mahabubabad constituency in Andhra Pradesh.

I would like to state that a number of roads in the State of Andhra Pradesh need upgradation and expansion *due* to heavy traffic. These roads are (i) Sironcha-Mahadevpur-Parkal-Warangal-Tungaturthi-Nakrekal-Nalgonda - Chalakurthi - Macherla-Erragondapalem - Thokapalli - Markapur - Besthavaripeta - Kanigiri - Rapur-Venkatagiri - Renigunta-725 kms. (ii) Golgaon - Asifabad - Mancherial - Peddapalli-Karimnagar-Warangal-Mahabubabad-Khammam-Kodad-390 kms. (iii) Adilabad-Utnoor-Khanapur - Korutla - Vemulawada - Siddipet - Janagon - Suryapet - Miryalaguda-Piduguralla -Narasaraopeta Vodarevu-630 kms. (iv) Visakhapatnam-Tallapalem-Narsipatnam-Chintappli Sileru - Uppersileru - Donakarai - Motigudem – Lakkavaram -Chinturu-238 kms. (v) Rajahmundry-Gokavaram-Rampachaodavaram-Maredirnilti-Chintoor-Bhadrachalarn-Charla-Venkatapuram-390 kms.

The density of NHs in Andhra Pradesh is 1.65 which is less compared to the density of NHs in the neighbouring States of Karnataka (2.29), Kerafa (3.36), Tamil Nadu (3.71) and the average density of the country (2.146). These roads are not taken up due to insufficient budgetary allocation during the last few years and as such, it is causing heavy traffic problem to my constituency people. I have personally gone through the said roads and highways and felt that it is a genuine demand of the people of Andhra Pradesh.

I, therefore, request the Hon'ble Minister of Road Transport and Highways, through Hon'ble Madam Speaker to kindly upgrade and expand the above said roads into national highways in the remaining Eleventh Five year Plan with sufficient budgetary allocations.

MR. CHAIRMAN: Now, we will take up matters of urgent public importance.

श्री विश्व मोहन कुमार (सुपौल): माननीय सभापति महोदय, मैं आपके माध्यम से माननीय संचार मंत्री जी का ध्यान अपने संसदीय क्षेत्र सुपौल, जो नेपाल सीमा से लगा हुआ है, के लिए संचार माध्यम जो एक महत्वपूर्ण समस्या है, की ओर ध्यान आकृष्ट कराना चाहता हूं। लैंड लाइन व्यवस्था न होना एक महत्वपूर्ण समस्या है। लैंड लाइन की व्यवस्था नहीं होना एवं टावरों की कमी से वायरलैस सिस्टम के फोन भी केवल घरों की शोभा बढ़ा रहे हैं।

महोदय, महिचन्दा एवं जरौली मेरे संसदीय क्षेत्र के प्रमुख व्यापारिक केन्द्र हैं। जहां पर बी.टी.एस. प्रणाली का वायरलैस टावर लगा है तथा यू.एस.ओ. क्षेत्र में आता है। इसी टावर से मेरा फोन भी जुड़ा हुआ है। मेरा संसदीय कार्य अपने निवास से होता है, जहां लैंड लाइन की व्यवस्था नहीं है। साथ ही साथ नेपाल के अंतर्राष्ट्रीय सीमा से जुड़ा रहने के कारण महिचन्दा एवं जरौली टावर की भूमिका अहम् है। यू.एस.ओ. के तहत टावर लगने से निजी क्षेत्र के द्वारा टावरों की देख-रेख होती है, जिससे हमेशा टावर डिस्टर्ब रहता है एवं विभाग की निष्क्रियता के कारण टावर लगभग काम नहीं करता है जिससे मुझे एवं आम मोबाइल उपभोक्ता को संचार स्थापित करने में काफी कठिनाइयों से जूझना पड़ता है। ठेकेदारी प्रथा होने के चलते यू.एस.ओ. मनमानी करता है, जिससे समस्या हमेशा बनी रहती है। IC एवं BSNL के टावर को BSNL देखती है, जो ठीक काम करता है, जनरेटर नहीं चलने पर उसे उतना ही पैसा मिलता है जितनी वह सर्विस करता है ।

अतः माननीय मंत्री जी से मेरा आग्रह है कि शीघ्र ही महिचन्दा एवं जरौली टावर को उपभोक्ताओं की मांग को देखते हुए दुरूस्त किया जाये एवं मेरे संसदीय क्षेत्र का सर्वे कराकर टावर एवं लैंड लाइन लगवाया जाये, जिससे मुझे एवं मोबाइल उपभोक्ताओं को सहूलियत हो तथा मेरा संसदीय कार्य भी अच्छे से सम्पन्न हो सके।

SHRI K. SHIVKUMAR *ALIAS* J.K. RITHEESH (RAMANATHAPURAM): Mr. Chairman, Sir, I am going to raise a very important matter of urgent public importance. My district is one among the thickly populated districts where a huge number of fishermen are living. They are unable to do the fishing because of the atrocities of the Sri Lankan Navy.

Our parliamentary party leader, hon. Thiru T.R. Baalu had already raised this issue of atrocities of the Sri Lankan Navy, in this august House. This is not the first or second incident in my constituency; it has been happening since 1983.

After I became an MP, I have raised this issue six times in this House. In response to that, the arrested fishermen were released immediately. I was happy expecting that there would be normalcy after that. But contrary to my expectations, the situation has become even worse. Everyday, the Sri Lankan Navy is beating our fishermen brutally, breaking their boats, tearing their nets, taking away their caught fishes, looting their mobile phones, torturing and harassing them against the natural principle of law.

The innocent fishermen are their targets. I do not know why they attack them regularly and what their inner motive is behind that. Recently, when the Sri Lankan President visited India, all the MPs belonging to DMK and Congress party met him and represented this issue; and he had given an assurance that this would not happen in future. But it is still happening.

Sir, I am expressing this issue with broken heart. Somehow, we should stop the atrocities of the Sri Lankan Navy. It is not at all a big issue for our UPA Government if it decides to do it. Being a Member of the most affected constituency, I would like to give some statistical data about the atrocities of the Sri Lankan Navy. From 13th August, 1983 to till date, 223 fishermen have been shot dead; 89 fishermen are missing; and 516 fishermen have been wounded. For the past 27 years, the number of boats seized and drowned is 160. Since 1983, 299 such incidents have occurred. For the past three years, due to cyclone and depression, no fishermen went for fishing. But a day before that, the Sri Lankan Navy attacked and wounded 200 fishermen and damaged 100 boats. So far, 1280 fishermen have been imprisoned. The value of the cost is Rs. 600 crore approximately.

As an MP, I did not want to tell the House about the entire atrocity of Sri Lankan Navy. If we hear the statement of the affected fishermen, tears will come automatically. I have discussed with the fishermen of both the countries. The fishermen of both the countries are interested to do fishing peacefully. The Sri Lankan Navy is arresting our fishermen. Sometimes, our Navy is also arresting the

Sri Lankan fishermen. Unlike our Navy, the Sri Lankan Navy is cruelly torturing our fishermen.

My sincere suggestion is that we should find a way to allow the fishermen of both the countries to do fishing. I have represented this issue several times. We could not find out a permanent remedy. I do not know what to do. My Party's as well as my only intention is to solve the grave issue of the fishermen. Thank you.

श्री सतपाल महाराज (गढ़वाल): सभापति जी, मैं आपका धन्यवाद करते हुए आपका ध्यान उत्तराखंड में हुई आपदा की तरफ आकर्षित करना चाहता हूँ। लगभग चार महीने से उत्तराखंड में जो वर्षा हुई है, बादल फटे हैं और भूस्खलन हुआ है उसमें चमोली जिला स्थित थराली, देवाल, कुलसारी, पौड़ी जिला के अंतर्गत रिंगवाड़ी, नैनीताल जिला में चूकम, पिथौरागढ़ तथा अल्मोड़ा जिलों में कई मकान ध्वस्त हो गए हैं। उत्तराखंड आपदा से ग्रसित है। वहाँ लोगों के मकानों की स्थिति ऐसी बन गई है कि पता नहीं कब गिर जाएँ। स्थिति से उबरने के लिए मेरा आपसे अनुरोध है कि राज्य सरकार को निर्देशित करें कि वे उचित सहायता उत्तराखंड की जनता को पहुँचाए। जो सहायता पहुँची है, उसके लिए केन्द्र सरकार को धन्यवाद देना चाहता हूँ। प्रधान मंत्री महोदय ने 500 करोड़ रुपये की राहत पहुँचाई है। जो राहत राज्य सरकार ने लोगों को दी है, उसमें केवलमात्र 1000 रुपये प्रति परिवार को दिया गया है। जिस परिवार का सब कुछ बह गया, जिसका मकान बह गया, ज़मीन बह गई, उसको अगर 1000 रुपये से 2000 रुपये मिलते हैं तो मैं समझता हूँ कि यह उसके साथ मज़ाक है, यह ऊँट के मुँह में जीरे के समान है। मेरा आपसे अनुरोध है कि आप इस संबंध में निर्देशित करें। रामनगर में कोसी की तटबंधीय दीवार आपदा में ध्वस्त हो चुकी है जिससे पूरे रामनगर शहर को खतरा पैदा हो गया है। उसका पुनर्निर्माण आपदा राहत कोष से शीघ्र करवाया जाए और उत्तराखंड के अंदर एक ऐसी नीति बने जिससे हम लोगों का पुनर्वास कर सकें। आपने मुझे इतने महत्वपूर्ण विषय पर बोलने के लिए समय दिया, इसके लिए मैं आपका बहुत बहुत धन्यवाद करता हूँ।

श्रीमती जयश्रीबेन पटेल (महेसाणा): आदरणीय सभापति महोदय, सरकार द्वारा रैगिंग को कानूनी सज़ा देने लायक अपराध की घोषणा के बावजूद देश की विभिन्न शैक्षणिक संस्थाओं में रैगिंग के कारण अब तक तीन दर्जन छात्रों की मृत्यु हुई है। देश के विभिन्न शिक्षण संस्थानों में रैगिंग आम बात बन गई है। सरकार के विविध निर्देशों के बावजूद इस पर अंकुश नहीं लग पा रहा है। पिछले दिनों बनारस, कानपुर एवं कोलकाता की घटनाएँ एक साथ खबर में आने के बाद फिर से इस मुद्दे की गंभीरता का अनुमान आसानी से लगाया जा सकता है। रैगिंग को संयमित करने के लिए मैं कुछ सुझाव आपके माध्यम से प्रस्तुत करना चाहती हूँ। देश के भावी कर्णधार और राष्ट्रनिर्माता युवाओं में इस तरह की प्रवृत्ति आखिर क्यों घर कर रही है, इसका

मनोवैज्ञानिक अध्ययन करने की ज़रूरत है। यह परंपरा बनाई जा सकती है कि यदि कोई छात्र रैगिंग में लिप्त पाया जाएगा तो उसके चरित्र प्रमाण पत्र में इस बात का साफ वर्णन होगा। इससे छात्र अपने भविष्य को खराब होने से बचाने के लिए खुद ही इन कामों से दूर रहने की कोशिश करेंगे। शिक्षण संस्थानों के प्रशासन भी अपने यहाँ न केवल कठोर दिशा-निर्देश बनाएँ बल्कि इनका पालन सुनिश्चित कराने की दिशा में भी समुचित प्रभावी कदम उठाएँ। इसके लिए बाकायदा एक अलग विभाग बनाया जाए ताकि छात्रों की किसी भी तरह की शिकायतों को तत्काल हल किया जा सके। अनुशासन कार्रवाई के संदर्भ में किसी भी छात्र का कैरियर तबाह न होने पाए क्योंकि हमारा उद्देश्य इस प्रवृत्ति पर विराम लगाना और ऐसे छात्रों को हतोत्साहित करना है। दोषी छात्रों का उनके दोष के अनुपात में दण्ड का निर्धारण किया जाए। अनुशासन और कॉलेज प्रशासन की तरफ से कठोर कार्रवाई से ही इसका समाधान होगा। अतः मैं सरकार से अनुरोध करती हूं कि मेरे सुझाव पर गौर करें और रैगिंग के सम्पूर्ण निर्मूलन हेतु शीघ्र ही कार्यवाही करें। धन्यवाद।

श्री अर्जुन राम मेघवाल (बीकानेर): महोदय, मैं अपने को इस मामले से संबद्ध करता हूं।

श्री रामकिशुन (चन्दौली): सभापति महोदय, आपने मुझे जीरो आवर में बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूं। मेरे देश में डेंगू का प्रभाव बड़ी तेजी से फैल रहा है। डेंगू के साथ-साथ चिकनगुनिया और मस्तिष्क सूजन, खास तौर से पूर्वी उत्तर प्रदेश में डेंगू का कहर लगातार बढ़ता जा रहा है। काशी हिंदू विश्वविद्यालय के अस्पतालों में सैकड़ों मरीज गोरखपुर, देवरिया, बस्ती, आजमगढ़, मिर्जापुर, बलिया आदि ऐसे जिले हैं, जहां डेंगू का बहुत तेजी से कुप्रभाव पड़ा है। अस्पतालों में दवाएं नहीं हैं। डाक्टरों की कमी है। जो सरकारी सुविधाएं मिलनी चाहिए, इस बीमारी की रोकथाम के लिए, जिस दवाई का छिड़काव होना चाहिए, उनका भी कहीं अता-पता नहीं है।

मैं आपके माध्यम से सरकार तथा केंद्रीय स्वास्थ्य मंत्री जी से कहना चाहता हूं कि डेंगू जैसी गंभीर बीमारी लोगों में फैलती जा रही है, इससे जनता के स्वास्थ्य पर बुरा असर पड़ रहा है। गरीब इससे तबाह हो रहा है। पैसे के अभाव में, इलाज के अभाव में लोग दम तोड़ रहे हैं। यह बीमारी उन लोगों के पास नहीं पहुंचती है, जो सम्पन्न वर्ग से संबंध रखते हैं, क्योंकि उनके पास इससे बचने के लिए सुविधाएं हैं। मच्छरों का प्रकोप उन पर होता है, जिनके पास इससे बचने के उपाय नहीं हैं। गरीब तबके के लोग, जो बुनकर है, मजदूर हैं, उनके घरों में डेंगू का प्रकोप ज्यादा फैल रहा है। डेंगू फैलाने वाले मच्छर दिन में काटते हैं। मच्छरों की बीमारी से लोगों में अनेक प्रकार की कठिनाइयां उत्पन्न हो रही हैं। मैंने पूर्वी उत्तर प्रदेश में देखा है कि ऐसे दर्जनों अस्पताल हैं, जहां प्राइवेट डाक्टर इलाज करते हैं और मरीजों से धन भी वसूल करते हैं, क्योंकि दवाओं का अभाव है। सरकारी तंत्र दवाएं उपलब्ध कराने में फेल हो गया है। सरकार

के पास जो प्राथमिक उपचार है, जैसे मच्छर मारना, दवा का छिड़काव करके मच्छरों को मारने के जो तरीके हैं, वे भी नहीं हो रहे हैं। चाहे नगरपालिका हो, चाहे टाउन एरिया हो, चाहे प्राथमिक स्वास्थ्य केंद्र हों, चाहे जिला अस्पतालों में जो व्यवस्था है, इसलिए मैं आपके माध्यम से सरकार से कहना चाहता हूं, खास तौर पर उत्तर प्रदेश सरकार से कहना चाहता हूं। यह सिर्फ उत्तर प्रदेश का मामला नहीं है।...(व्यवधान) डेंगू मच्छर केवल उत्तर प्रदेश के लोगों को ही नहीं काट रहे हैं। लेकिन उत्तर प्रदेश सरकार को यह निर्देश जाना चाहिए। डेंगू की वजह से हजारों लोग बीमार हो रहे हैं। उसकी रोकथाम के लिए प्रभावी कदम उठाए। भारत सरकार उत्तर प्रदेश सरकार को आर्थिक सहायता और दवाएं उपलब्ध कराए। दारा सिंह चौहान जी, जो वरिष्ठ सदस्य हैं, मैं इनसे कहना चाहूंगा कि उत्तर प्रदेश में आपकी सरकार है। इनकी सरकार वहां एक मच्छर भी नहीं मार सकती है।...(व्यवधान)

MR. CHAIRMAN : Nothing will go on record.

(Interruptions) …[*]

MR. CHAIRMAN: Please cooperate with the Chair. Nothing is going on record.

*(Interruptions) …**

MR. CHAIRMAN: Nothing is going on record.

*(Interruptions) …**

MR. CHAIRMAN : Nothing is going on record.

*(Interruptions) …**

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): सभापति महोदय, मैं आपके माध्यम से झारखंड राज्य के अंतर्गत गिरिडीह लोक सभा क्षेत्र, जो मेरा संसदीय क्षेत्र है, वहां कई ब्लॉक उग्रवाद प्रभावित हैं। वर्तमान में भारत सरकार के द्वारा इन क्षेत्रों को उग्रवाद की सूची में नहीं रखा गया है, जब कि आज से लगभग तीन साल पहले झारखंड के पूर्व मुख्य मंत्री जी के पुत्र की वहां हत्या हो गई थी। हम लोगों ने भी ग्रामीण विकास मंत्रालय को पत्र लिखा कि गिरिडीह जिला को प्रधानमंत्री ग्राम सड़क योजना से जोड़ा जाए, लेकिन वर्तमान केन्द्र सरकार के द्वारा इस पर कोई कार्यवाही नहीं की गई।

सभापति महोदय, मेरा आपके माध्यम से सरकार से आग्रह है कि तत्काल गिरिडीह जिले को प्रधानमंत्री ग्राम सड़क योजना के तहत जोड़ने का काम किया जाए। वहां जो उग्रवाद प्रभावित क्षेत्र है, वहां पांच सौ और एक हजार की आबादी वाले गांवों को भारत निर्माण योजना, प्रधानमंत्री ग्राम सड़क निर्माण योजना के तहत विभिन्न ग्रामीण विकास योजनाओं के अंतर्गत शामिल किया जाए ताकि इन क्षेत्रों के

---

[*] Not recorded.

विकास से गरीब एवं बेरोजगार लोगों को रोजगार मुहैया हो सके तथा उग्रवाद के रास्ते पर भटके लोगों को राष्ट्र की मुख्य धारा से जोड़ने का प्रयास किया जाए। हम लोगों ने पत्र भी लिखा है, लेकिन अभी तक इस पर कोई कार्यवाही नहीं हुई है। मेरा आपसे आग्रह है कि आपके द्वारा सरकार को आदेश दिया जाए कि गिरिडीह जिला को प्रधानमंत्री ग्राम सड़क योजना से जोड़ने का काम किया जाए।

सभापति महोदय, आपने मुझे बोलने का समय दिया, इसके लिए आपको बहुत-बहुत धन्यवाद।

श्री विष्णु पद राय (अंडमान और निकोबार द्वीपसमूह): सभापति महोदय, आज अंडमान की डिगलीपुर तहसील में एक बहुत बड़ा धरना हुआ और वहां आंदोलन हुआ। सन् 2006 में संविधान में शेड्यूल ट्राइब एंड अदर फोरेस्ट ड्वेलर्स एक्ट मुताबिक एक कानून पारित हुआ था कि जंगल में जहां कोई बैठा है, उसे जमीन वहीं पर मिलेगी। लेकिन उस तरह से अंडमान-निकोबार को अधिकार नहीं मिला, वह किसी कारण से छूट गया था। अंडमान-निकोबार में जो लोग बैठे हैं, मुंडा, उरांव, खड़िया आदिवासी होते हुए भी, इन्हें आदिवासी का दर्जा नहीं मिला, बाकी जो तमिल, तेलुगू, बंगाली आदि ड्वेलर्स थे, उनके लिए पार्लियामेंट में कानून बनाया गया कि उसे प्रमाण देना पड़ेगा कि वह 1930 से जंगल में बैठा है, जब कि सन् 1930 में अंडमान आजाद ही नहीं हुआ था तो वह प्रमाण कहां से लाएगा। उसके पश्चात् 7 मई, 2002 को सुप्रीम कोर्ट में आर्डर हुआ। उसी मुताबिक आज अंडमान में 4312 ऐसे परिवार हैं, जो सचमुच प्री 78 फोरेस्ट एनकोचर हैं, उन्हें पोस्ट 78 बनाया गया। आज उन्हें उस जगह को खाली करने के लिए कहा जा रहा है। सन् 1986 में स्व. श्री राजीव गांधी जी ने आईडीए मीटिंग में पारित किया था, उन्होंने घोषणा की थी कि जो लोग जंगल में 1978 के पहले बैठे हैं, उन्हें साढ़े सात बीघा जमीन मिलेगी, लेकिन सर्वे के नाम पर गलत हुआ। प्री 78 को पोस्ट 78 बनाया गया, उसके परिणामस्वरूप आज 4300 परिवार असहाय बन चुके हैं और जो लोग जंगल में बैठे थे, वहां से उन्हें निकाल कर डी-रिजर्व्ड ब्लॉक में जमीन अलॉट की थी, उनकी संख्या करीब एक हजार के ऊपर थी। उसके बाद सन् 2002-03 में लाइसेंस दिए गए और यह कहा गया कि जो जहां पर बैठा है, वह उस जमीन को छोड़ कर डी-रिजर्व्ड ब्लॉक में जाए। लेकिन वह जमीन जीने और रहने के लायक नहीं है। इसके पश्चात् सी.ई.सी. कमेटी को दिखाया कि वहां बड़ा पेड़ खड़ा है, पानी खड़ा है, मेंगरोव खड़ा है, जमीन पथरीली है और भी कई चीजें दिखाई गईं। सीईसी कमेटी में कहा गया था कि इन्हें अल्टरनेटिव लैंड दें ताकि ये ठीक से अपना जीवनयापन कर सकें। उसके पश्चात् सन् 2006 में अनपढ़ लोगों से जमीन हैंडओवर करके/पोजिशन सर्टिफिकेट देकर हस्ताक्षर ले लिए। इसके पश्चात् प्रशासन और वन विभाग ने कोई कार्यवाही नहीं की और एक्स सीटू फोरेस्ट एनकोचर्स जहां बैठा था, वहां खेतीबाड़ी कर

रहा था। अचानक सितम्बर, 20 को एक ज्वाइंट सर्वे कमेटी फिर बनाई गई। उसमें भी यह देखा गया कि सचमुच वह जमीन बैठने के लायक नहीं है।

महोदय, उसके पश्चात् हमारे प्रशासन ने 12 नवम्बर से 16 दिसम्बर तक एक एविक्शन प्लान बनाया, जिसके तहत बुलडोजर और पुलिस की सहायता से तबाह कर के इलाके को खाली करा लिया जाएगा। इसलिए आई.डी.ए. मीटिंग में 19 जनवरी, 2004 को यह फैसला हुआ था कि जो लोग पोस्ट-78 से हैं, उन्हें 3 बीघा जमीन मिलेगी, 75 हजार रुपए और दो साल के लिए नौकरी आदि-आदि मिलेगी। इस पैकेज की घोषणा हुई थी, लेकिन मुझे दुख के साथ कहना पड़ता है कि वर्ष 2004 में जो घोषणा हुई थी, उसमें वर्ष 2005 में कुछ तब्दीलियां कर दी गईं और फिर कहा गया कि 350 वर्ग मीटर जमीन मिलेगी। यदि ऐसा होगा, तो वे लोग अपना जीवन निर्वाह कैसे करेंगे?

इस कारण आज अंडमान निकोबार द्वीप समूह में करीब 4312, पोस्ट 78 परिवार, करीब 500 परिवार ex situ परिवार मुश्किलात में हैं, वे जहां बैठे हैं, उनसे वह जगह खाली कराई जाएगी और जहां एलाटमेंट किया है, वहां यानी उस जगह पर कोई और बैठे हुए हैं या जंगल हैं। शेड्यूल्ड ट्राइब एंड अदर फॉरैस्ट्स ड्वैलर्स एक्ट, 2006 के मुताबिक जिस जमीन पर जंगल में जिन लोगों ने एनक्रोचमेंट किया है उन्हें वहां उतनी जमीन दी जाए, लेकिन यह अधिकार उन्हें नहीं मिला।

इसके अलावा 30 मंदिर, 35 चर्चेज, 1 क्लब, 1 मस्जीद आदि को तोड़ने के प्रयास हो रहे हैं। मैं आपके माध्यम से अनुरोध करूंगा कि भारत सरकार ने वर्ष 2006 में जो शेड्यूल्ड ट्राइब एंड अदर फॉरेस्ट्स ड्वैलर्स एक्ट, 2066 बनया उस एक्ट से अंडमान निकोबार के लोगों को फायदा नहीं मिल रहा है, उस पर तुरन्त ध्यान दिया जाए और उन्हें फायदा पहुंचाया जाए। सरकार सुप्रीमकोर्ट की रूलिंग को ध्यान में न रखते हुए, अंडमान को देखते हुए, लोगों को बचाएं, नहीं तो लोगों में खून-खराबा होगा, लोग मर जाएंगे और लोग रोते रहेंगे। जय हिन्द।

श्री राधे मोहन सिंह (ग़ाज़ीपुर): माननीय सभापति जी, आपने एक अति महत्वपूर्ण विषय पर मुझे बोलने का जो मौका दिया है, इसके लिए मैं आपका आभारी हूं। मैं आपके संरक्षण के साथ-साथ सदन का भी ध्यान आकृष्ट करना चाहता हूं कि उत्तर प्रदेश में जिस तरह से सांवैधानिक मर्यादाओं का उल्लंघन हो रहा है, वह संघीय ढांचे में किसी भी रूप में अच्छे संकेत नहीं हैं।

महोदय, 1950 में गौंड जाति को क्षेत्रीय प्रतिबन्ध के साथ, अनुसूचित जाति में शामिल किया गया था। क्षेत्रीय प्रतिबन्ध में मिर्जापुर के दक्षिण, वर्तमान में जो सोनभद्र का क्षेत्र है, कैमूर घाटी से लेकर जो गौंड जाति के वहां रहने वाले लोग थे, उन्हें अनूसूचित जाति में शामिल किया गया। पुनः भारत सरकार

अधिनियम संख्या-108/1976, जो अनुसूचित जातियां/अनुसूचित जनजातियां संशोधन अधिनियम कहलाता है। इसके तहत एरिया रिस्ट्रक्शन को समाप्त कर दिया गया। संपूर्ण उत्तर प्रदेश में रहने वाली गौंड जाति को अनुसूचित जाति में शामिल कर लिया गया। इसके तहत नौकरी में आरक्षण, चुनाव में आरक्षण और जाति प्रमाणपत्र आदि अनुसूचित जातियों की जो भी सुविधाएं मिलती थीं, वे गौंड जाति को उत्तर प्रदेश में मिलने लगीं।

भारत सरकार ने पुनः एक अधिनियम-10/2003 दिनांक 7 जनवरी, 2003 को पारित किया जिसका नाम अनुसूचित जातियां/एस.टी.आदेश संशोधन अधिनियम 2002 है। इसके तहत उत्तर प्रदेश के पूर्वांचल के 13 जनपदों, महाराजगंज, सिद्धार्थनगर, बस्ती, गोरखपुर, देवरिया, मऊ, आजमगढ़, जौनपुर, बलिया, गाजीपुर, वाराणसी, मिर्जापुर और सोनभद्र से गौंड जाति को अनुसूचित जाति की सूची से निकाल कर अनुसूचित जनजाति की सूची में डाल दिया गया।

उपरोक्त आदेश उ.प्र. में माननीय मुलायम सिंह यादव जी की सरकार, अर्थात्, 2003 में, आदेश संख्या-1483, 30 सितम्बर, 2003 से लागू किया गया। इसके बाद एस.टी. की सभी सुविधाएं उत्तर प्रदेश के 13 जनपदों में मिलने लगीं। वर्तमान में तत्कालीन सरकार 2007 में जब से आई है, तब से उत्तर प्रदेश में गौंड जाति के लोगों को, हर जनपद में, जिस मिर्जापुर को इस संविधान की संघीय व्यवस्था की गई थी वहां के सांसद बाल कुमार पटेल जी हैं। वह बता रहे हैं कि मिर्जापुर के अंदर भी गौंड जाति को अनुसूचित जाति या अनुसूचित जनजाति में शामिल नहीं किया गया। यह कानून का कितना बड़ा उल्लंघन है और गौंड जाति के लोगों ने गाजीपुर से लेकर पूर्वांचल के अन्य जिलों में धरना और प्रदर्शन किए। कई जेल भरो आन्दोलन भी हुए, उनमें हम लोग भी धरने पर बैठे, जेल तो नहीं गए। वहां के तहसीलदार कतवारू राम जी इस स्थिति में हैं, वे कहते हैं कि गोंड जाति कहां है, खरवार कहां हैं। उनको इस बारे में जानकारी नहीं है।

माननीय सभापति महोदय, मैं इस सदन में आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि गोंड और खरवार जाति की बात यहां हो रही है, ये जनजाति में पैदा होते हैं और जनजाति की हालत इस समय यह है कि उनका एस.सी. से भी बहुत बुरा हाल है। उनके पास रहने के लिए छत नहीं है, उनके पास मढ़ई नहीं है, उनके पास झोंपड़ी नहीं है, इसलिए उनकी अवहेलना हो रही है, क्योंकि गोंड और खरवार जाति उत्तर प्रदेश के कुछ ही जनपदों में पाई जाती हैं, जिनकी संख्या कम होती है। संख्या के आधार पर क्या उन गरीबों को न्याय नहीं मिल सकता है, इससे क्या उनकी आवश्यकताएं कम हो जाती हैं, उनके लिए सरकार क्या उपाय कर रही है?

मैं इस सदन में आपके माध्यम से माननीय मंत्री जी से जवाब चाहता हूं कि जो गोंड और खरवार जाति के बच्चे नौकरियों में लगे हुए थे, उनको प्रमाण-पत्र के अभाव में नौकरियों से बाहर किया गया, इसके लिए सरकार क्या करेगी? इस तरह का जो अमानवीय कृत्य उत्तर प्रदेश में हो रहा है, मैं दारा सिंह चौहान जी से पूछना चाहता हूं, जो उत्तर प्रदेश से सरकार के प्रतिनिधि के तौर पर यहां आये हैं, यहां पर लाभ और नुकसान की बात मैं नहीं कर रहा हूं, मैं यह कह रहा हूं कि गोंड जाति को जब 1977 से लेकर 2003 तक सारी सुविधाएं मिली हुई थीं तो आज किन परिस्थितियों में आपके अधिकारी उनकी बातों की अवहेलना करते हैं। अगर इस सदन में इस बात को...(व्यवधान)

MR. CHAIRMAN: Kindly wind up.

श्री दारा सिंह चौहान (घोसी): इन्होंने उत्तर प्रदेश सरकार पर जो आरोप लगाया है, वह निराधार है। उत्तर प्रदेश अकेला ऐसा राज्य है, जहां उत्तर प्रदेश की जनजाति की बेहतरी के लिए उनको सारी सुविधाएं दी जा रही हैं। जिस जाति को अनुसूचित जाति का दर्जा नहीं था, उनको भी वहां उसमें शामिल कर दिया गया है। ...(व्यवधान)

MR. CHAIRMAN: Please wind up. Nothing will go on record.

(Interruptions) ...[*]

MR. CHAIRMAN: Nothing is going on record.

*(Interruptions) ...**

MR. CHAIRMAN: Please do not waste the time of the House. Please sit down. Nothing is going on record. Shri Radhe Mohan Singh, please sit down. Nothing is going on record. I have called the next speaker.

*(Interruptions) ...**

MR. CHAIRMAN: Do not waste the time of the House. Nothing is going on record.

*(Interruptions) ...**

[*] Not recorded.

16.00 hrs.

*SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT) : Respected Chairman Sir, I would like to raise a very small matter in this august House today. Sir, though the problem is small, it may take a larger dimension in the future. Therefore, I want to bring to the notice of the Ministry of Railways the fact that since 2004 a train in running from South Dinajpur's Balurghat which starts at 5 pm and goes to Malda. It is the Balurghat-Gaur link Express. The train reaches Kolkata early morning. Similarly, the next day it reaches Balurghat at 9.30 am. This practice was going on for the last five years. The time schedule was being followed meticulously and people were satisfied. But in February a new train has been introduced which runs from Balurghat to New Jalpaiguri and back. It is no doubt helping the passengers of my area. But the problem is that the train which used to come from Kolkata to Balurghat in the morning now goes to Jalpaiguri at 10.30 am and the train which begins from Jalpaiguri at 10.30 should reach Balurghat at 4.15 pm. But actually it runs abnormally late. It never reaches Balurghat in time; it is almost always delayed by 1 ½ or 2 hours. This has been happening for last 6 months. The hapless passengers reach the station in time to catch the train but get to board it at 6.30 or 7 pm. Things have come to a pretty pass. Whenever I go the station, they try to attack me. They complain that I do nothing to help them out. They want an explanation for the erratic time schedule. The situation is extremely frightening. Thus I want to request the ministry that instead of 5 pm the time should be made 6 P.M. from Balurghat for Balurghat-Gaur Link Express and 10 P.M. instead of 9.35 p.m. for Gaur Express from Malda. If this small alteration is made in the schedule then passengers will be highly beneficial and they will not have to wait for longer duration. Otherwise situation may go out of hand in the coming days.

---

* English translation of the Speech originally delivered in Bengali.

With these few words I thank you for allowing me to speak and conclude my humble submission. Thank you.

श्री देवराज सिंह पटेल (रीवा): सभापति महोदय, आपने मुझे अपनी बात रखने का अवसर दिया, इसके लिए मैं आपका आभारी हूं। मैं अपने लोकसभा क्षेत्र रीवा, जो मध्य प्रदेश के अंतर्गत आता है, इसमें राष्ट्रीय राजमार्ग संख्या 27, जो रीवा जिले के मनगवां से लेकर, चाकघाट होते हुए उत्तर प्रदेश के इलाहाबाद जिले तक जाती है, वह अत्यन्त दयनीय हालत में व जर्जर है। मैं आपके माध्यम से राष्ट्रीय राजमार्ग एवं सड़क परिवहन मंत्री जी का ध्यान आकृष्ट कराना चाहता हूं। रीवा के मनगवां, चाकघाट से इलाहाबाद तक राष्ट्रीय राजमार्ग 27 में बड़े-बड़े गड्ढे हैं, जिसके कारण प्रतिदिन कई दुर्घटनाएं होती हैं। इसमें धन-जन की बहुत हानि होती है। रात्रि में दो-पहिया वाहन चालकों के दुर्घटनाग्रस्त होने की बात आम हो गयी है।

यह सौ किलोमीटर को जो एरिया है, इसमें रोड के दोनों तरफ जो बस्तियां बनी हैं, उन बस्तियों में प्रदूषण के कारण वहां के निवासियों के स्वास्थ्य पर बुरा प्रभाव पड़ता है। वहां टीबी और अस्थमा जैसी दो गंभीर बीमारियाँ लोगों को हो रही हैं और साथ ही साथ वहां आए दिन एक्सीडेंट भी होते हैं। मैं आपके माध्यम से सदन का ध्यान आकृष्ट कराना चाहता हूं कि इन लोगों की इन बीमारियों की भी जांच करायी जाए और इस राष्ट्रीय राजमार्ग की अच्छी तरह से मरम्मत करायी जाए। धन्यवाद।

श्री जोसेफ टोप्पो (तेजपुर): महोदय, मैं आपको धन्यवाद देता हूं कि आपने एक महत्वपूर्ण विषय पर बोलने का मौका दिया। मैं आपके माध्यम से सरकार का ध्यान कल दिनांक 8 नवंबर को मेरे संसदीय क्षेत्र तेजपुर असम में हुयी घटना की ओर दिलाना चाहता हूं।

कल मेरे संसदीय क्षेत्र तेजपुर के सोनितपुर जिले में 5 अलग-अलग स्थानों पर एन. डी. एफ. बी. के उग्रवादियों ने हमला कर 20 से अधिक लोगों को मार डाला तथा 15 से अधिक लोग इन हमलों में गम्भीर रूप से घायल हो गए। यह हमला खास तौर पर हिंदीभाषी लोगो पर किया गया। जिसमें पहले हमले में सोनितपुर जिले के बोईमारी गांव के नजदीक एक बस पर एन. डी. एफ. बी. उग्रवादियों ने हमला किया तथा बस में से 10 हिंदीभाषी लोगों को चुन-चुनकर उतारा और पास में ही जंगल में इन यात्रियों की हत्या कर दी, इनमें अधिकतर व्यक्ति अरूणाचल प्रदेश सरकार के कर्मचारी थे।

दूसरा हमला भी सोनितपुर जिले के बेलसिरी गांव में एक हिंदीभाषी परिवार पर किया गया, जिसमें एक महिला सहित 5 लोगों की गोली मारकर हत्या कर दी गयी। इसी प्रकार से तीन अन्य स्थानों पर हुगराजुली, बतासीपुर एवं केकरीकुची गांव में भी हमला कर इन उग्रवादियों ने दो लोगों को मार दिया और बीस से अधिक लोगों को बुरी तरह घायल कर दिया जिसमें से अधिकतर की हालत गंभीर है। केवल एक

सप्ताह पहले ही एन. डी. एफ. बी. के उग्रवादियों ने यह धमकी दी थी कि वे उनके एक साथी के मारे जाने पर 20 लोगों को मारेंगे और वही हुआ।

एक सप्ताह पहले एक एनडीएफबी उग्रवादी पुलिस के हाथों मारा गया था और उन उग्रवादियों ने कल मासूम लोगों पर हमला कर इसका बदला लिया। करीब दस दिन पहले ही राज्य के कोकराझार इलाके में एक गांव में उन उग्रवादियों ने गोलीबारी की और गरीब आदिवासियों के घरों में आग लगाकर वहां से उन्हें खदेड़ दिया था। असम की राज्य सरकार हर घटना के बाद एक ही बयान देती है कि हम स्थिति पर नजर रख रहे हैं और कड़े कदम उठाए जाएंगे, लेकिन हर बार उग्रवादी साफ बचकर निकल जाते हैं और मारे जाते हैं केवल गरीब मजदूर किसान एवं आम आदमी खासकर हिन्दी भाषी। पिछले तीन-चार वर्षों से जिस प्रकार हिन्दी भाषी लोगों पर चुन-चुनकर हमले किए जा रहे हैं, उससे मजबूर होकर लाखों मजदूर असम से पलायन कर चुके हैं और असम की राज्य सरकार के पास इस समस्या का कोई इलाज नहीं है।

राज्य सरकार इस बोडो समस्या से निपटने के लिए दोहरी नीति अपना रही है। एक तरफ जहां बोडो इलाके से आदिवासियों को हटाया जा रहा है वहीं सोनितपुर जिले में बोडो समर्थकों को जमीन का पट्टा देकर वहां बसाया जा रहा है। इससे यह समस्या और खराब होती जा रही है।...(व्यवधान)

कल जिस प्रकार एक ही जिले के पांच अलग-अलग स्थानों पर एक साथ हमला किया गया, वह यह साबित करता है कि ये उग्रवादी कितने ताकतवर हो गए हैं कि जब चाहें कहीं पर भी हमला कर लोगों को मार सकते हैं। राज्य सरकार आम जनता को सुरक्षा प्रदान कराने में पूरी तरह विफल है और कानून-व्यवस्था नाम की कोई चीज असम में नहीं रह गई है। पिछली बार जब एनडीएफबी उग्रवादियों ने सोनितपुर जिले के विस्वनाथ चारियाली इलाके में एक गांव पर हमला कर एक साथ 15 ग्रामीण लोगों को मार दिया था तब राज्य सरकार ने कहा था कि हमारे पास सुरक्षा के लिए पुलिस बल की कमी है तथा कम से कम 40 हजार और पुलिस बल और सेना के जवानों की आवश्यकता है। यदि यह सही है कि असम में पुलिस बल की कमी है तो केन्द्र सरकार को इस बारे में उचित कदम उठाने चाहिए जिससे असम के आम नागरिकों को सुरक्षा मिले।

महोदय, मेरा आपके माध्यम से सरकार से निवेदन है कि तुरंत असम की राज्य सरकार को इस संबंध में उचित कदम उठाने के लिए कहा जाए जिससे आम आदमी में अपनी सुरक्षा का विश्वास हो सके, राज्य में शांति कायम हो सके।

MR. CHAIRMAN : Shri Ramen Deka and Shri Kabindra Purkayastha are allowed to associate with the issue raised by Shri Joseph Toppo.

SHRI M.K. RAGHAVAN (KOZHIKODE): Hon. Chairman, Sir, thank you for giving me this opportunity. I had the opportunity to highlight the plight of travellers using Air India from stations across Kerala during the Winter Session of 2009 in this august House. Between these 12 months, the action of the Air India has further worsened. In the last few months alone, more than 300 services were cancelled and in the current winter schedule the figure has crossed 400 from the three airports of Kerala alone. All these flights are bound for the Gulf sector which had been over booked and highly profitable. These destinations include Doha, Bahrain, Muscat, Dubai, Sharjah, Jeddah, Abu Dhabi, Kuwait, etc. There were instances when the carrier had not bothered to inform the passengers about its cancellation resulting in huge loss to the travellers including their job. By such actions, perhaps, Air India is forgetting the motto of service it requires to extend to the travellers. The pricing structure of Gulf sector is highly exorbitant and therefore is one of the major revenue generation sector the company. In fact many rival carriers are operating with greater facilities and even considering increasing their flights.

Today, most of the passengers are depending Sri Lankan Airlines for travelling to Gulf countries. Besides, there is also cancellation of even domestic flights. The classic examples are Chennai-Calicut-Chennai, Delhi-Calicut-Mangalore-Delhi and Trivandrum-Bangalore-Chennai-Trivandrum flights connecting Kerala. This is having a cascading effect with the result that many private airlines are increasing their fares.

I wish to ask this. Today we speak of pumping Government money to the Company. But what is the net result of this help? Unfortunately, even today's newspapers carry how the passengers are suffering at the hands of Air India even in Delhi for the last one week. What really has affected this Company? Why the private carriers are successful when the oldest company with its vast expertise and avenues still is not surviving and also not meeting the demands of the country?

I have only one request to make. I once again urge the hon. Minister of Civil Aviation to wake up and do something good for the people as well as to

bring some responsibility on Air India though unfortunately the earlier assurances were never met.

SHRI MAHENDRA KUMAR ROY (JALPAIGURI): Sir, I would like to draw your kind attention of the hon. Minister of Road Transport and Highways, through you, to the serious and unhealthy condition of NH 31D which is the only road connecting the North East India with the rest of India. NH 31D and NH 31 are running between Siliguri and Mainaguri, and the entire stretch of NH 31 from Mainaguri to Mal, Mal to Banarhat and Mainaguri to Falakata along the Gairkata, Birpada, and Madurihat in my constituency, Jalpaiguri. I requested the Minister concerned and the National Highways Authority of India to take up the improvement work immediately. But unfortunately, even now, the National Highways Authority has not carry out any works of maintenance. Now, the road has become unusable; the vehicular traffic flow has been completely disrupted. Consequent upon this, the people of this locality are facing immense difficulties. The private transport organizations are demanding for a thorough repair of the road. The situation has now further deteriorated.

I would, therefore, once again urge upon the Minister of Road Transport and Highways to please look into the matter and overcome the present impasse at an early date.

श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा): आदरणीय सभापति जी, आपने मुझे शून्यकाल में डॉर्क जोन जैसे अति महत्वपूर्ण विषय पर बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूं। विगत दिनों में केन्द्रीय भूजल बोर्ड सीजीडब्ल्यूडी ने वर्ष 2004 के दौरान पूरे देश में राज्यवार 5723 ब्लाकों का भूजल स्तर के संदर्भ में संरक्षण और अध्ययन करवाया था। इस अध्ययन की स्थिति और रिपोर्ट के आधार पर विभिन्न मंडलों का वर्गीकरण किया गया। इसके अन्तर्गत 839 मंडलों को ओवर एक्सप्लॉयटेड, 226 मंडलों को क्रिटिकल और 550 यूनिटों को सेमी क्रिटिकल के रूप में घोषित किया गया है।

सभापति जी, इन वर्गीकृत क्षेत्रों में रहने वाले किसान और भूमिहर लोग काफी मुसीबत में आ गये हैं क्योंकि डॉर्क जोन घोषित करने के कारण इन क्षेत्रों में रहने वाले किसानों को सिंचाई हेतु अपने ट्यूबवैल या कुंए पर नया बिजली कनैक्शन नहीं दिया जाता है। इस वजह से किसान हैरान परेशान हो रहे हैं।

बिना सिंचाई किसान फसल पैदा नहीं कर सकते हैं। आज छोटे-छोटे किसान दिक्कत में आ गए हैं, अपना पोषण न कर पाने की वजह से वे खेती छोड़कर मजदूर बनकर शहरों की ओर जाने लगे हैं और शहरों में खराब स्थिति में जीवनयापन कर रहे हैं। जबकि अगर इसी क्षेत्र में कोई उद्योगपति उद्योग लगाता है, तो उसे भूजल निकालने के लिए 24 घंटे में थ्री फेज बिजली का कनेक्शन दिया जाता है।

16.15 hrs. **(Shri P.C. Chacko *in the Chair)***

यह कैसा न्याय है? यह किसानों के साथ सरासर अन्याय और नाइंसाफी है। हमारे यहां गुजरात में सरकार ने बड़ी मात्रा में चैकडैम और तालाब बनाए हैं, वाटर कंजरवेशन का काम बहुत अच्छा हुआ है और इसके लिए भूजल की स्थिति काफी सुधरी है। मेरे निर्वाचन क्षेत्र साबरकांठा में भूजल की स्थिति अच्छी बनी हुई है। इडर, मौंड़ासा एवं मेगरज आदि मंडलों के साथ-साथ सभी डार्कजोन क्षेत्रों का रिसर्वे किया जाए और परेशान किसानों को इसका लाभ देकर बचाया जाए। साथ ही उन क्षेत्रों में रहने वाले किसानों को ड्रिप इरिगेशन के लिए भारी मात्रा में सब्सिडी दी जाए ताकि किसान लोग बच सकें और अच्छा जीवनयापन कर सकें। इसलिए मैं आपके माध्यम से अनुरोध करता हूं कि डार्कजोन का रिसर्वे कराया जाए। हम लोग जब अपने निर्वाचन क्षेत्र का दौरा करते हैं, तो लोग कहते हैं कि हमें कुछ नहीं चाहिए, सिर्फ डार्कजोन को हटाओ, डार्कजोन होने के कारण हम लोग जी नहीं पा रहे हैं। मेरी आपके माध्यम से विनती है कि डार्कजोन हटाया जाए।

श्री अर्जुन राम मेघवाल (बीकानेर): सभापति महोदय, आपने मुझे शून्यकाल में एक बहुत ही महत्वपूर्ण विषय पर बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देते हुए अपनी बात प्रारंभ करता हूं।

महोदय, केन्द्र सरकार ने एक कानून पास किया - राइट टू एजुकेशन एक्ट। इस एक्ट की धारा 29(2एफ) में यह प्रावधान किया कि प्राइमरी एजुकेशन मातृभाषा में दी जाएगी। मैं राजस्थान के बीकानेर संसदीय क्षेत्र से आता हूं। मेरे प्रदेश में मातृभाषा राजस्थानी है और उस भाषा को संविधान की आठवीं सूची में सम्मिलित नहीं किया गया है, तो भारत सरकार द्वारा यह जो राइट टू एजुकेशन एक्ट पारित किया गया है, उसकी धारा 29 (2एफ) में जो प्रावधान किया गया है, उसका अनुपालन कैसे हो सकता है? मैं आपके माध्यम से कहन चाहता हूं कि पिछले सत्र में भी भोजपुर और राजस्थानी को मान्यता देने का मुद्दा आया। श्री श्रीप्रकाश जायसवाल जी यहां बैठे हैं, इन्होंने 18 दिसंबर, 2006 को इसी सदन में यह आश्वासन दिया था कि हम भोजपुरी और राजस्थानी भाषा को महापात्रा कमेटी की सिफारिशों के अनुसार 14वीं लोक सभा में ही मान्यता दिलाएंगे। 14वीं लोक सभा का कार्यकाल पूरा हो गया, 15वीं लोक सभा का भी दूसरा साल बीतने वाला है, मैं आपके माध्यम से गृह मंत्रालय का ध्यान आकर्षित करना चाहता हूं कि राजस्थान सहित पूरे संसार में हम 10 करोड़ लोग राजस्थानी भाषा बोलते हैं। हमारे राजस्थान विश्वविद्यालय में राजस्थानी

पढ़ाई जाती है, विदेशों में, शिकागो विश्वविद्यालय में राजस्थानी भाषा पढ़ाई जाती है, लेकिन उसके बावजूद भी आप राजस्थानी भाषा को मान्यता नहीं दे रहे हैं, यह बहुत दुख की बात है। क्या भोजपुरी और राजस्थानी मान्यता पाने की पात्रता रखती हैं या नहीं, इसकी जांच करने के लिए आपने महापात्रा कमेटी बनाई, उस कमेटी ने भी रिकमेंड किया कि जितने प्रस्ताव गृहमंत्रालय के पास लंबित हैं, उनमें सिर्फ भोजपुरी और राजस्थानी, दो ही भाषाएं मान्यता पाने का हक रखती हैं, उसके बावजूद भी भोजपुरी और राजस्थानी को मान्यता नहीं दे रहे हैं। मैं आपके माध्यम से यह कहना चाहता हूं कि बहुत जल्दी राजस्थानी को मान्यता दिलाएं जिससे राइट टू एजुकेशन एक्ट के तहत आपने जो प्रावधान किया है, उसका पालन हो सके। मैं आपके माध्यम से यही निवेदन करना चाहता हूं।

SHRI S.S. RAMASUBBU (TIRUNELVELI): Thank you, Sir, for giving me an opportunity to raise an important matter relating to my constituency. The Special Economic Zones in India were established with a view to bring expertise for the country's export sector. The Government has set up SEZs in the public, private and joint sector and as a result some of the existing Export Processing Zones were converted into Special Economic Zones.

Sir, Nangureri Special Economic Zone has been planned by the Tamil Nadu Government to be set up in Nangureri town. The AMRL International Tech City Limited and Tamil Nadu Industrial Development Corporation have joined together to establish this. This Special Economic Zone is said to be a project worth around Rs. 14,000 crore. The land required for this 2528 acres and the land has been acquired. It is pending for the last five years. The work has not yet started. It is only at the processing stage. People in this area are mostly dependent on agriculture and they are expecting that with the setting up of this Special Economic Zone in this area industries would be set up which will provide more employment opportunities to the people of the area. But the progress is very slow. Even though the land for the purpose has been acquired, yet it is doubtful whether the first phase on 400 acres would be ready by 2011. Due to lack of adequate infrastructure, infrastructural facilities are not available in this area; the people are not ready to set up their units here. If infrastructural facilities are made available,

then it will be very attractive for investment in the southern districts of Tamil Nadu and it will also help to decongest the crowded Chennai and the surrounding areas because most of the industries are located in and around Chennai. This is an industrially backward area, but it can be developed. In order to develop the infrastructural facilities, I would like to urge upon the Central Government to modernise and expand the Tuticorin Airport which is nearer to Nangureri Special Economic Zone. Provision should be made for low cost power generation. Power generation is very important in the development of these industries. There is one proposal for pipeline natural gas connection from Krishna – Godavari basin *via* Tirunelveli and other neighbouring areas. There should be upgradation of the Colachel port which is close to the international shipping route. The other point is the doubling of the Kanyakumari – Tirunelveli – Madurai railway line. If doubling of this line is done and also the electrification, then it will help in the development of industries in this area.

So, I would like to most humbly urge upon the Union Government to take necessary steps to allocation of adequate funds for the above projects for the development of infrastructure at Nangureri Special Economic Zone and also to assist the Government of Tamil Nadu to expedite the above projects.

श्री मनीष तिवारी (लुधियाना): सभापति महोदय, मैं आपके माध्यम से इस सदन का और सरकार का ध्यान एक बहुत ही गम्भीर समस्या की ओर आकर्षित करना चाहता हूं। पंजाब में अभी भी धान, जिसे पंजाब में हम चोना कहते हैं, उसकी खरीद को लेकर बहुत ही गम्भीर परिस्थिति बनी हुई है। केन्द्र सरकार ने हाल ही में धान की खरीद को लेकर जो मापदंड हैं, उनमें थोड़ी-बहुत छूट दी है, थोड़ी-बहुत ढील दी है। लेकिन इसके बावजूद जो खरीद है, वह बहुत ही धीमी गति से चल रही है। मंडियां भरी हुई हैं। आज एक महीना हो गया, किसान मंडियों में अपनी फसल को लेकर पड़ा हुआ है। वैसे तो जिम्मेदारी राज्य सरकार की बनती है कि जो फसल की खरीद है, उसकी व्यवस्था ठीक तरह से की जाए, पर इसके साथ-साथ केन्द्र सरकार की भी जिम्मेदारी है। वह इसलिए कि केन्द्र सरकार की जो एजेंसी है, फूड कार्पोरेशन ऑफ इंडिया, उसे भी बहुत सुचारू रूप से अपनी जिम्मेदारी निभाने की जरूरत है।

जिस जिले का प्रतिनिधित्व मैं और माननीय सुखदेव सिंह जी करते हैं, परसों तक लुधियाना जिले में 12 लाख क्विंटल अनाज की खरीद हुई थी। उसमें से केवल 11 हजार क्विंटल फूड कॉरपोरेशन ऑफ इंडिया ने खरीदा था। इस तरह की अगर परिस्थिति बनी रही, तो आने वाले समय में पंजाब में जो शांति है, वह भंग हो सकती है, परिस्थिति बिगड़ सकती है। यहां पर सरकार के बड़े वरिष्ठ मंत्री, माननीय मोइली जी, सलमान खुर्शीद साहब, श्रीप्रकाश जायसवाल जी बैठे हैं, मैं अभी माननीय कृषि मंत्री जी से भी मिला था तो उनसे भी मैंने आग्रह किया था कि इस परिस्थिति के ऊपर आप एक समिति बनाकर, इसकी जांच करके, इसके लिए जो भी करना आवश्यक हो वह करें। चाहे मोइश्चर के नॉर्म्स रिलेक्स करने आवश्यक हों, या डिसक्लेरेशन के नार्म्स रिलेक्स करने आवश्यक हों या और जो भी कदम उठाने जरूरी हों, वे उठाने चाहिए। पंजाब एक ऐसा प्रदेश है जो इस देश की खाद्य सुरक्षा में बहुत बड़ी भूमिका निभाता है। अगर केन्द्र सरकार पंजाब के किसानों को जो उनका हक बनता है, उसे देने में विफल रहेगी, तो सभापति महोदय, मैं यह कहना चाहता हूं कि यह देश और सूबे के लिए अच्छे संकेत नहीं हैं। बहुत-बहुत धन्यवाद।

SHRI B. MAHTAB (CUTTACK): I would like to draw the attention of the House to a matter of urgent public importance.

It relates to the civilians who are being affected by naxalite movement and Maoist violence. It not only affects my State, Odisha, but very many States including West Bengal, Jharkhand, Bihar, Chhattisgarh and to a certain extent, Andhra Pradesh and Marathwada of Maharashtra are also affected. The personnel of Armed Forces and Police who get killed during action or lose their life when a mine is exploded get compensation or *ex-gratia* both by the respective State Governments and also by the Central Government. That amount is not much. But at the same time I would say that human lives cannot be compensated. It cannot be compensated by giving money or any other assistance. But my concern here is the civilians who are being killed. Civilians have recently been killed by such naxal activities.

Recently two incidents have occurred in the Malkangiri District of Odisha. Innocent civilians are being killed and their bodies are being thrown on the roads. It is only to create terror. To terrorise the people, naxalites and Maoists are indulging in this type of merciless killing.

I would urge upon the Government to take action on this matter. As the Ministers are present, I would expect a little degree of response from them. Otherwise, these words will be in thin air. I would only request that it should be looked into. When civilians are getting killed, respective State Governments are providing them sometimes Rs. 50,000 as *ex-gratia*. Some State Governments are providing Rs. 1 lakh. At times, the Central Government is also providing *ex-gratia*. So, the amount varies. It is not symmetrical. Throughout the country, respective State Governments, looking at the gravity of the incident, provide a certain amount of *ex-gratia* to civilians killed.

Two to three months back, a Sikh gentleman had taken upon himself that he will make Pradhan Mantri Gram Sadak Yojna a success in the naxal affected area of Odisha. He went to that area. He was being provided adequate police support. But a mistake was committed by him. He went alone to a place where that road was being constructed. It was not a very big project for which this Sikh gentleman had gone there.

His family was living in the urban area. He ventured to go out in the morning. He was abducted and killed within two hours, before the State Government could react and talk to the abductors, who were Maoists. What type of compensation could be given by the State Government? What type of ex-gratia could have been given by the State Government to the family?

I would urge upon the Government that instead of providing Rs. 50,000 or Rs. 1 lakh or Rs. 2 lakh, let a uniform amount be shared both by the State Government and the Central Government, to be paid to the families of civilians who get killed in these areas. That can give proper support to the families who are there. Otherwise, they are leaving those places because of fear. At least Rs. 10 lakh can be provided so that their children and their family members can get that much of support and stay there and fight this menace.

I would be happy if the Government reacts to it and consider this suggestion.

MR. CHAIRMAN : Shri Mahtab, thank you. Whatever you have said is on record. So, the Government will react appropriately.

The House stands adjourned to meet tomorrow, the 10th November, 2010 at 11 a.m.

16.32 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, November 10, 2010/Kartika 19, 1932 (Saka)